

**FORM A**  
**PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S PROCESS CONSTRUCTION AND TECHNICAL SERVICES PRIVATE LIMITED**

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	<b>Process Construction and Technical Services Private Limited</b>
2.	Date of incorporation of corporate debtor	28.04.2006
3.	Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29113MH2006PTC161487
5.	Address of the registered office and principal office (if any) of corporate debtor	Office No. 8, 9, 10, 11, 1st Floor, Shree Ramkrishna Niwas CHS Ltd., Plot 46 & 47, Sector-40, Seawoods, Nerul-West, Navi Mumbai, Thane-400706
6.	Insolvency commencement date in respect of corporate debtor	01.05.2023 (Order dated 28.04.2023, received on 01.05.2023)
7.	Estimated date of closure of insolvency resolution process	28.10.2023
8.	Name and registration number of the insolvency professional acting as interim resolution professional	<b>CA. Sunil Kumar Kabra</b> <b>IBBI/IPA-001/IP-P01011/2017-18/11662</b>
9.	Address and e-mail of the interim resolution professional, as registered with the Board	<b>Address: 3rd Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007; Email Id: jlnusco@gmail.com</b>
10.	Address and e-mail to be used for correspondence with the interim resolution professional	Address same as mentioned in Sl. 9; Email Id.: <b>ip.pcts@gmail.com</b>
11.	Last date for submission of claims	<b>Monday, 15.05.2023</b>
12.	Classes of creditors, if any, under clause (b) of subsection (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://ibbi.gov.in/home/downloads">https://ibbi.gov.in/home/downloads</a> (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s Process Construction and Technical Services Private Limited on 01.05.2023 (Order dated 28.04.2023 received on 01.05.2023).

The creditors of M/s Process Construction and Technical Services Private Limited are hereby called upon to submit their claims with proof on or before Monday, 15.05.2023 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.

**Date: 03.05.2023**

**Place: Surat**

**Sd/-**  
**CA. Sunil Kumar Kabra**  
**Interim Resolution Professional**



**BSE Limited**  
EXPERIENCE THE NEW

25th Floor, P. J. Towers, Dalal Street, Mumbai - 400 001  
Tel. No. 22721233 / 34 Fax No. 22721003 • www.bseindia.com  
CIN No.: L67120MH2005PLC155188

### NOTICE

Notice is hereby given that the following trading members of BSE Limited (Exchange) has requested for the surrender of its trading membership of the Exchange:

Sr.No.	Name of the Trading Member	SEBI Regn. No.	Closure of business w.e.f.
1	ACHIEVERS SECURITIES LTD.	IN2000217438	17/10/2022
2	BAKSHU SECURITIES & BROKERS PVT. LTD.	IN2000262633	06/03/2023
3	SATCO CAPITAL MARKETS LIMITED	IN2000198838	17/02/2023

The constituents of the above mentioned trading members are hereby advised to lodge complaints, if any, immediately (in the prescribed complaint form) within 1 (one) month from the date of this notification. Kindly note that no such complaints filed beyond the aforesaid period shall be entertained by the Exchange against the above mentioned trading members and it shall be deemed that no such complaints exist against the above mentioned trading members, or such complaints, if any, shall be deemed to have been waived. The complaints filed against the above mentioned trading members will be dealt with in accordance with the Rules, Bye-laws and Regulations of the Exchange. All the relevant papers may be sent to BSE Ltd., Department of Investor Services, Dalal Street, Fort, Mumbai - 400 001. (The complaint forms can be downloaded from www.bseindia.com > Investors > Investors Grievances > (b) Investors' Grievances against BSE's Trading Members > Complaint Form OR may be obtained from the Exchange office at Mumbai and also at the Regional Offices).

For BSE Limited  
Sd/-  
Sr. General Manager  
Membership Operations

Place : Mumbai  
Date : 03<sup>rd</sup> May, 2023

### KERALA WATER AUTHORITY e-Tender Notice

Tender No: KWA/1/2023-24/SE/Q  
JAL JEEVAN MISSION - Phase II - CWSS to Kunnathoor, Poruvazhy, Sooranad North Panchayaths in Kunnathoor Taluk and Thazhava, Thodiyoor, Kulasekharapuram Panchayaths in Karunagappally Taluk-Construction of OHSR sump cum pump house Boosting pump house, supply and erection of pump sets, supply and laying clear water transmission main, pumping main, gravity main etc in Thodiyoor Grama Panchayath  
EMD : Rs. 200000, Tender fee : Rs. 11025+1985, Last Date for submitting Tender : 18-05-2023 02:00pm, Phone : 04742745293  
Website : www.kwa.kerala.gov.in, www.etenders.kerala.gov.in  
KWA-JB-GL-6-178-2023-24

Superintending Engineer  
PH Circle Kollam

### Gujarat Informatics Limited

Block no. 2, 2nd Floor, Karmayogi Bhavan, Sector 10 A, Gandhinagar-382010 (Gujarat)  
Ph. : 079-23256022, Fax: 079-23258925 Website: http://www.gil.gujarat.gov.in

#### NOTICE FOR INVITING BID



GIL invites Expression of Interest (EOI) for colocation service provider on behalf of Department of Science and Technology, Government of Gujarat. Interested parties may visit <http://www.gil.gujarat.gov.in> for more details about the EOI.

- Managing Director



### MOLD-TEK TECHNOLOGIES LIMITED

CIN: L25200TG1985PLC005631

Registered Office: Plot No. 700, Door No. 8-2-293/82/A/700, Road No. 36, Jubilee Hills, Hyderabad - 500 033, Telangana.

#### STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31<sup>st</sup> MARCH 2023

Rs. In lakhs except for EPS

Particulars	Standalone				Consolidated					
	Quarter Ended		Year Ended		Quarter Ended		Year Ended			
	31/03/2023	31/12/2022	31/03/2022	31/03/2022	31/03/2023	31/12/2022	31/03/2022	31/03/2023		
Total Income from Operations	3961.63	3687.56	2679.10	13518.56	9314.13	4327.25	4111.62	2916.49	14880.30	10120.49
Net Profit/(Loss) for the period (before tax and exceptional items)	1319.76	1219.35	628.56	3861.43	1780.87	1324.84	1226.30	630.98	3882.04	1798.10
Net Profit/(Loss) for the period before tax (after exceptional items)	1319.76	1219.35	628.56	3861.43	1780.87	1324.84	1226.30	630.98	3882.04	1798.10
Net Profit/(Loss) for the period after tax (after exceptional items)	1006.27	914.01	468.31	2907.55	1317.16	1011.15	920.96	470.73	2926.75	1329.93
Total Comprehensive Income for the period	927.38	1019.74	377.62	3163.33	1747.41	930.03	1030.23	387.23	3201.62	1769.46
Equity Share Capital	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85
Earnings Per Share of ₹ 2/- each)										
a) Basic	3.56	3.24	1.66	10.29	4.66	3.58	3.26	1.67	10.36	4.71
b) Diluted	3.49	3.17	1.62	10.08	4.57	3.51	3.19	1.63	10.15	4.61

Notes: The above is an extract of the detailed format of the Audited standalone and consolidated financial results for the quarter and year ended on 31st March 2023 filed with the stock exchange under regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Audited standalone and consolidated financial results for the quarter and year ended on 31st March 2023 are available for investors at [www.moldtekgroup.com](http://www.moldtekgroup.com), [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com)

Place: Hyderabad  
Date: 02.05.2023

For Mold-Tek Technologies Limited  
Sd/- J. Lakshmana Rao  
Chairman & Managing Director  
DIN: 00649702

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.  
INITIAL PUBLIC OFFER OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED.

### PUBLIC ANNOUNCEMENT



## FINCARE SMALL FINANCE BANK LIMITED



(Please scan this QR Code to view the Draft Red Herring Prospectus)

Our Bank was incorporated as Banas Finlease Private Limited at Palanpur, Gujarat as a private limited company under the Companies Act, 1956, and a certificate of incorporation was granted by the Assistant Registrar of Companies, Gujarat, Dadra and Nagar Haveli on April 5, 1995. The name of our Bank changed from Banas Finlease Private Limited to Disha Microfin Private Limited as a result of change in management of our Bank and a fresh certificate of incorporation consequent upon change of name was granted by the Assistant Registrar of Companies, Gujarat, Dadra and Nagar Haveli on March 26, 2010. On October 7, 2015, our Bank was granted an in-principle approval by the RBI to convert into a small finance bank in the private sector under Section 22 of the Banking Regulation Act, 1949. Subsequently, our Bank was converted into a public limited company pursuant to a special resolution passed by our Shareholders at the EGM held on November 29, 2016, and a certificate of incorporation consequent upon conversion to public limited company was granted by the Registrar of Companies, Gujarat at Ahmedabad ("RoC") on December 13, 2016. Thereafter, our Bank was granted a license by the RBI on May 12, 2017, to carry on small finance bank business in India in terms of Section 22 (1) of the Banking Regulation Act, 1949. Consequently, the name of our Bank changed from Disha Microfin Limited to Fincare Small Finance Bank Limited, and on June 14, 2017 a fresh certificate of incorporation pursuant to change of name, was granted by the RoC. Our Bank commenced its operations as a small finance bank with effect from July 21, 2017. Our Bank was included in the second schedule to the RBI Act pursuant to a notification dated March 28, 2019 issued by the RBI. For further details, see "History and Certain Corporate Matters" on page 211 of the draft red herring prospectus dated May 01, 2023 filed by our Bank with SEBI and Stock Exchanges on May 02, 2023 ("Draft Red Herring Prospectus" or "DRHP"), which replaces the Previous DRHP in its entirety.

Registered Office: 301-306, 3<sup>rd</sup> Floor, Abhijeet-V, Opp. Mayor's Bungalow, Law Garden Road, Mithakhali, Ahmedabad - 380 006, Gujarat, India; Tel: +91 79 4001 1000  
Corporate Office: 5<sup>th</sup> Floor, Bren Mercury, Kaikondanahalli, Sarjapur Main Road, Bengaluru - 560035, Karnataka, India; Tel: +91 80 4250 4444, Website: [www.fincarebank.com](http://www.fincarebank.com)  
Contact Person: Shefaly Kothari, Company Secretary and Compliance Officer; E-mail: [sfbcpsc@fincarebank.com](mailto:sfbcpsc@fincarebank.com), Corporate Identity Number: U67120GJ1995PLC025373

### OUR PROMOTER: FINCARE BUSINESS SERVICES LIMITED

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH ("EQUITY SHARES") OF FINCARE SMALL FINANCE BANK LIMITED ("BANK" OR "ISSUER" OR "FSB") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹[●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹[●] MILLION ("OFFER") COMPRISING OF A FRESH ISSUE BY OUR BANK OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹6,250.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 17,000,000 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION ("OFFER FOR SALE") AND SUCH EQUITY SHARES, THE "OFFERED SHARES"), COMPRISING OF AN OFFER FOR SALE OF UP TO 14,934,779 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY FINCARE BUSINESS SERVICES LIMITED ("PROMOTER SELLING SHAREHOLDER"), AN OFFER FOR SALE OF UP TO 471,754 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY WAGNER LIMITED, AN OFFER FOR SALE OF UP TO 444,140 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY TRUE NORTH FUND V LLP, AN OFFER FOR SALE OF UP TO 430,842 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY INDIUM IV (MAURITIUS) HOLDINGS LIMITED, AN OFFER FOR SALE OF UP TO 223,955 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY OMEGA TC HOLDINGS PTE. LTD., AN OFFER FOR SALE OF UP TO 130,787 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY LEAPFROG RURAL INCLUSION (INDIA) LTD, AN OFFER FOR SALE OF UP TO 126,151 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY KOTAK MAHINDRA LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 116,981 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY EDLWEISS TOKIO LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 45,710 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY BHARTI AXA LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 35,092 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY SILVER LEAF OAK (MAURITIUS) LIMITED, AN OFFER FOR SALE OF UP TO 20,572 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY TATA CAPITAL FINANCIAL SERVICES LIMITED AND AN OFFER FOR SALE OF UP TO 19,237 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY ZUNO GENERAL INSURANCE LIMITED (FORMERLY KNOWN AS EDLWEISS GENERAL INSURANCE COMPANY LIMITED) (TOGETHER, REFERRED TO AS THE "INVESTOR SELLING SHAREHOLDERS" AND WITH THE PROMOTER SELLING SHAREHOLDER, REFERRED TO AS THE "SELLING SHAREHOLDERS"). THIS OFFER INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARES, AGGREGATING UP TO ₹[●] MILLION (CONSTITUTING UP TO [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES ("EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HERINAFTER REFERRED TO AS THE "NET OFFER". OUR BANK IN CONSULTATION WITH THE BRLMS, OFFER A DISCOUNT OF UP TO ₹[●] TO THE OFFER PRICE (EQUIVALENT OF ₹[●] PER EQUITY SHARE) TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT"). THE OFFER AND THE NET OFFER SHALL CONSTITUTE AT LEAST [●] AND [●], RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR BANK.

OUR BANK MAY, IN CONSULTATION WITH THE BRLMS, CONSIDER A PRE-OFFER ISSUANCE OF SECURITIES FOR AN AGGREGATE AMOUNT NOT EXCEEDING ₹1,250.00 MILLION ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT WILL BE AT A PRICE TO BE DECIDED BY OUR BANK, IN CONSULTATION WITH THE BRLMS AND THE PRE-IPO PLACEMENT, IF ANY, WILL BE UNDERTAKEN PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC. IF THE PRE-IPO PLACEMENT IS UNDERTAKEN, THE AGGREGATE AMOUNT RAISED FROM THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO THE OFFER COMPLYING WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR"). ON UTILIZATION OF PRE-IPO PLACEMENT PROCEEDS (IF ANY) PRIOR TO THE COMPLETION OF THE OFFER, IT SHALL BE APPROPRIATELY INTIMATED TO THE PRE-IPO PLACEMENT SUBSCRIBERS THAT THERE IS NO GUARANTEE THAT THE BANK MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND RESULT INTO LISTING OF THE EQUITY SHARES OF THE BANK ON THE STOCK EXCHANGES.

THE PRICE BAND, THE MINIMUM BID LOT AND THE EMPLOYEE DISCOUNT (IF ANY) SHALL BE DECIDED BY OUR BANK IN CONSULTATION WITH THE BRLMS AND WILL BE ADVERTISED IN ALL EDITIONS OF [●], AN ENGLISH NATIONAL DAILY NEWSPAPER, ALL EDITIONS OF [●], A HINDI NATIONAL DAILY NEWSPAPER, AND IN ALL EDITIONS OF [●], A GUJARATI DAILY NEWSPAPER, EACH WITH WIDE CIRCULATION (GUJARATI BEING THE REGIONAL LANGUAGE OF GUJARAT WHERE OUR REGISTERED OFFICE IS LOCATED) AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE LIMITED ("BSE") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Bank in consultation with the BRLMS, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of three Working Days, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMS and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Members, Designated Intermediaries and the Sponsor Bank.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Net Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs") ("QIB Portion"), provided that our Bank may, in consultation with the BRLMS, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. One-third of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹200,000 and up to ₹1,000,000 and two-thirds of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹1,000,000 provided that under-subscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Non-Institutional Bidders in the other sub-category of Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, Equity Shares will be allotted on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price (net of Employee Discount, if any). All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Offer through the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID in case of UPI Bidders, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" on page 397 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Bank is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated May 01, 2023 with the Securities and Exchange Board of India ("SEBI") on May 02, 2023. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE and NSE at [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com), respectively and the websites of the Book Running Lead Managers ("BRLMs"), i.e. ICICI Securities Limited, Axis Capital Limited, IIFL Securities Limited, SBI Capital Markets Limited and Ambit Private Limited at [www.icicisecurities.com](http://www.icicisecurities.com), [www.axiscapital.co.in](http://www.axiscapital.co.in), [www.iiflcap.com](http://www.iiflcap.com), [www.sbcaps.com](http://www.sbcaps.com) and [www.ambit.co](http://www.ambit.co), respectively. Our Bank invites the public to give their comments on the DRHP dated May 01, 2023 filed with SEBI on May 02, 2023, with respect to disclosures made in the DRHP. The members of the public are requested to send a copy of the comments to SEBI, to the Company Secretary and Compliance Officer of our Bank and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by our Bank and/or the Company Secretary and Compliance Officer of our Bank and/or the BRLMs at their respective addresses mentioned herein before in relation to the Offer on or before 5.00 p.m. on the 21<sup>st</sup> day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors of the Red Herring Prospectus carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Bank and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 22 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after a Red Herring Prospectus has been filed with RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from DRHP. The Equity Shares, when offered through the Red Herring Prospectus, are proposed to be listed on BSE and NSE.  
**Disclaimer clause of the RBI:** A license authorising the Bank to carry on small finance bank business has been obtained from the Reserve Bank of India in terms of Section 22 of the Banking Regulation Act, 1949. It must be distinctly understood, however, that in issuing the license, the Reserve Bank of India does not undertake any responsibility for the financial soundness of the Bank or for the correctness of any of the statements made or opinion expressed in this connection.

**NSE Disclaimer:** It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the "Disclaimer Clause of NSE".

**BSE Disclaimer:** It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the Red Herring Prospectus has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the Red Herring Prospectus. The investors are advised to refer to the Red Herring Prospectus for the full text of the Disclaimer clause of the BSE Limited.

For details of the share capital and capital structure of the Bank, please see the section titled "Capital Structure" beginning on page 73 of the DRHP. For details of the main objects of the Bank as contained in the Memorandum of Association, please see the section titled "History and Certain Corporate Matters" on page 211 of the DRHP.

### BOOK RUNNING LEAD MANAGERS

ICICI Securities	AXIS CAPITAL	IIFL SECURITIES	SBICAPS	AMBIT
ICICI Securities Limited ICICI Venture House Appasaheb Marathe Marg, Prabhadevi Mumbai - 400 025, Maharashtra, India Tel: +91 22 6807 7100 E-mail: <a href="mailto:fincare ipo@icicisecurities.com">fincare ipo@icicisecurities.com</a> Investor grievance e-mail: <a href="mailto:customer-care@icicisecurities.com">customer-care@icicisecurities.com</a> Website: <a href="http://www.icicisecurities.com">www.icicisecurities.com</a> Contact Person: Shekhar Asnani / Sumit Singh SEBI Registration No.: INM000011179	Axis Capital Limited 1 <sup>st</sup> Floor, Axis House C 2 Wadia International Centre P. B. Marg, Worli, Mumbai - 400 025 Maharashtra, India Tel: +91 22 4325 2183 E-mail: <a href="mailto:fincare.ipo@axiscap.in">fincare.ipo@axiscap.in</a> Investor grievance e-mail: <a href="mailto:complaints@axiscap.in">complaints@axiscap.in</a> Website: <a href="http://www.axiscapital.co.in">www.axiscapital.co.in</a> Contact Person: Pavan Naik SEBI Registration No.: INM000012029	IIFL Securities Limited 10 <sup>th</sup> Floor, IIFL Centre Kamala City, Senapati Bapat Marg Lower Parel (West), Mumbai - 400 013 Maharashtra, India Tel: +91 22 4646 4728 E-mail: <a href="mailto:fincare.ipo@iiflcap.com">fincare.ipo@iiflcap.com</a> Investor grievance e-mail: <a href="mailto:ig.ib@iiflcap.com">ig.ib@iiflcap.com</a> Website: <a href="http://www.iiflcap.com">www.iiflcap.com</a> Contact Person: Harshvardhan Shah / Pawan Jain SEBI Registration No.: INM000010940	SBI Capital Markets Limited 202, Maker Tower 'E' Cuffe Parade Mumbai - 400 005 Maharashtra, India Tel: +91 22 4006 9807 E-mail: <a href="mailto:fincare.ipo@sbicaps.com">fincare.ipo@sbicaps.com</a> Investor grievance e-mail: <a href="mailto:investorrelations@sbicaps.com">investorrelations@sbicaps.com</a> Website: <a href="http://www.sbicaps.com">www.sbicaps.com</a> Contact Person: Vaibhav Shah SEBI Registration No.: INM000003531	Ambit Private Limited Ambit House, 449, Senapati Bapat Marg Lower Parel, Mumbai - 400 013 Maharashtra, India Tel: +91 22 6623 3030 E-mail: <a href="mailto:fincare.ipo@ambit.co">fincare.ipo@ambit.co</a> Investor grievance e-mail: <a href="mailto:customerservice@ambit.co">customerservice@ambit.co</a> Website: <a href="http://www.ambit.co">www.ambit.co</a> Contact Person: Nikhil Bhiwapurkar / Devanshi Shah SEBI Registration No.: INM000010585

### REGISTRAR TO THE OFFER



KFin Technologies Limited (formerly known as KFin Technologies Private Limited)  
Selenium, Tower B, Plot No. 31 and 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India  
Tel: +91 40 6716 2222, E-mail: [fincare.ipo@kfintech.com](mailto:fincare.ipo@kfintech.com), Website: [www.kfintech.com](http://www.kfintech.com), Investor grievance e-mail: [einward.ris@kfintech.com](mailto:einward.ris@kfintech.com)  
Contact Person: M Murali Krishna, SEBI Registration Number: INR000000221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For Fincare Small Finance Bank Limited  
On behalf of the Board of Directors  
Sd/-  
Shefaly Kothari  
Company Secretary and Compliance Officer

Place: Ahmedabad  
Date: May 02, 2023

Fincare Small Finance Bank Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP dated May 01, 2023 with the SEBI on May 02, 2023. The DRHP shall be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE and NSE at [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com), respectively, and is available on the websites of the BRLMs, i.e. ICICI Securities Limited, Axis Capital Limited, IIFL Securities Limited, SBI Capital Markets Limited and Ambit Private Limited at [www.icicisecurities.com](http://www.icicisecurities.com), [www.axiscapital.co.in](http://www.axiscapital.co.in), [www.iiflcap.com](http://www.iiflcap.com), [www.sbcaps.com](http://www.sbcaps.com) and [www.ambit.co](http://www.ambit.co), respectively. Investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" on page 22 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and applicable state securities laws. Accordingly, the Equity Shares are only being offered and sold (i) within the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the Securities Act) in transactions exempt from, or not subject to, registration requirements of the Securities Act, and (ii) outside the United States in "offshore transactions" as defined in and in accordance with Regulation S under the Securities Act and pursuant to the applicable laws of the jurisdictions where those offers and sales are made. There will be no public offering of the Equity Shares in the United States.

### ZYDUS LIFESCIENCES LIMITED

(Formerly known as Cadila Healthcare Limited)  
CIN L24230GJ1995PLC025878  
Regd. Office: Zyclus Corporate Park, Scheme No. 63, Survey No. 536, Near Vishnudev Circle, Khora (Gandhinagar), Sarkhej - Gandhinagar Highway, Ahmedabad - 382481. Website: [www.zyclusife.com](http://www.zyclusife.com)  
Email: [dhaivaloni@zyclusife.com](mailto:dhaivaloni@zyclusife.com) Telephone: +91-79-48040000

### NOTICE

Notice is hereby given that the Company has received intimation from the following shareholder that the Share Certificates pertaining to the Equity Shares held by him as per the details given below have been lost / misplaced.

Sr. No.	Name of the shareholder	Distinctive Numbers	Folio Number	No. of Shares	Certificate No.
1.	Girish P Gangwani Prakash P Gangwani	1405181-1407430	023290	2250	1225

If the Company does not receive any objection within 7 days from the date of publication of this notice, the Company will proceed to issue duplicate Share Certificate to the aforesaid shareholder. People are hereby cautioned not to deal with the above Share Certificates anymore and the Company will not be responsible for any loss / damage occurring thereby.

For ZYDUS LIFESCIENCES LIMITED  
Sd/- DHAVAL N. SONI  
COMPANY SECRETARY



**BSE Limited**  
EXPERIENCE THE NEW

25th Floor, P. J. Towers, Dalal Street, Mumbai - 400 001  
Tel. No. 22721233 / 34 Fax No. 22721003 • www.bseindia.com  
CIN No.: L67120MH2005PLC155188

### NOTICE

Notice is hereby given that the following trading members of BSE Limited (Exchange) has requested for the surrender of its trading membership of the Exchange:

Sr.No.	Name of the Trading Member	SEBI Regn. No.	Closure of business w.e.f.
1	ACHIEVERS SECURITIES LTD.	IN2000217438	17/10/2022
2	BAKSHU SECURITIES & BROKERS PVT. LTD.	IN2000262633	06/03/2023
3	SATCO CAPITAL MARKETS LIMITED	IN2000198838	17/02/2023

The constituents of the above mentioned trading members are hereby advised to lodge complaints, if any, immediately (in the prescribed complaint form) within 1 (one) month from the date of this notification. Kindly note that no such complaints filed beyond the aforesaid period shall be entertained by the Exchange against the above mentioned trading members and it shall be deemed that no such complaints exist against the above mentioned trading members, or such complaints, if any, shall be deemed to have been waived. The complaints filed against the above mentioned trading members will be dealt with in accordance with the Rules, Bye-laws and Regulations of the Exchange. All the relevant papers may be sent to BSE Ltd., Department of Investor Services, Dalal Street, Fort, Mumbai - 400 001. (The complaint forms can be downloaded from www.bseindia.com > Investors > Investors Grievances > (b) Investors' Grievances against BSE's Trading Members > Complaint Form OR may be obtained from the Exchange office at Mumbai and also at the Regional Offices).

For BSE Limited  
Sd/-  
Sr. General Manager  
Membership Operations

Place : Mumbai  
Date : 03<sup>rd</sup> May, 2023

### KERALA WATER AUTHORITY e-Tender Notice

Tender No: KWA/1/2023-24/SE/Q  
JAL JEEVAN MISSION - Phase II - CWSS to Kunnathoor, Poruvazhy, Sooranad North Panchayaths in Kunnathoor Taluk and Thazhava, Thodiyoor, Kulasekharapuram Panchayaths in Karunagappally Taluk - Construction of OHSR sump cum pump house Boosting pump house, supply and erection of pump sets, supply and laying clear water transmission main, pumping main, gravity main etc in Thodiyoor Grama Panchayath  
EMD : Rs. 200000, Tender fee : Rs. 11025+1985, Last Date for submitting Tender : 18-05-2023 02:00 pm, Phone : 04742745293  
Website : www.kwa.kerala.gov.in, www.etenders.kerala.gov.in  
KWA-JB-GL-6-178-2023-24

Superintending Engineer  
PH Circle Kollam

### Gujarat Informatics Limited

Block no. 2, 2nd Floor, Karmayogi Bhavan, Sector 10 A, Gandhinagar-382010 (Gujarat)  
Ph. : 079-23256022, Fax: 079-23258925 Website: http://www.gil.gujarat.gov.in

#### NOTICE FOR INVITING BID



GIL invites Expression of Interest (EOI) for colocation service provider on behalf of Department of Science and Technology, Government of Gujarat. Interested parties may visit <http://www.gil.gujarat.gov.in> for more details about the EOI.

- Managing Director



### MOLD-TEK TECHNOLOGIES LIMITED

CIN: L25200TG1985PLC005631

Registered Office: Plot No. 700, Door No. 8-2-293/82/A/700, Road No. 36, Jubilee Hills, Hyderabad - 500 033, Telangana.

#### STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31<sup>st</sup> MARCH 2023

Rs. In lakhs except for EPS

Particulars	Standalone				Consolidated					
	Quarter Ended		Year Ended		Quarter Ended		Year Ended			
	31/03/2023	31/12/2022	31/03/2022	31/03/2022	31/03/2023	31/12/2022	31/03/2022	31/03/2023		
Total Income from Operations	3961.63	3687.56	2679.10	13518.56	9314.13	4327.25	4111.62	2916.49	14880.30	10120.49
Net Profit/(Loss) for the period (before tax and exceptional items)	1319.76	1219.35	628.56	3861.43	1780.87	1324.84	1226.30	630.98	3882.04	1798.10
Net Profit/(Loss) for the period before tax (after exceptional items)	1319.76	1219.35	628.56	3861.43	1780.87	1324.84	1226.30	630.98	3882.04	1798.10
Net Profit/(Loss) for the period after tax (after exceptional items)	1006.27	914.01	468.31	2907.55	1317.16	1011.15	920.96	470.73	2926.75	1329.93
Total Comprehensive Income for the period	927.38	1019.74	377.62	3163.33	1747.41	930.03	1030.23	387.23	3201.62	1769.46
Equity Share Capital	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85
Earnings Per Share of ₹ 2/- each)										
a) Basic	3.56	3.24	1.66	10.29	4.66	3.58	3.26	1.67	10.36	4.71
b) Diluted	3.49	3.17	1.62	10.08	4.57	3.51	3.19	1.63	10.15	4.61

Notes: The above is an extract of the detailed format of the Audited standalone and consolidated financial results for the quarter and year ended on 31st March 2023 filed with the stock exchange under regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Audited standalone and consolidated financial results for the quarter and year ended on 31st March 2023 are available for investors at [www.moldtekgroup.com](http://www.moldtekgroup.com), [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com)

Place: Hyderabad  
Date: 02.05.2023

For Mold-Tek Technologies Limited  
Sd/- J. Lakshmana Rao  
Chairman & Managing Director  
DIN: 00649702

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.  
INITIAL PUBLIC OFFER OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED.

### PUBLIC ANNOUNCEMENT



## FINCARE SMALL FINANCE BANK LIMITED

(Please scan this QR Code to view the Draft Red Herring Prospectus)

Our Bank was incorporated as Banas Fincare Private Limited at Palanpur, Gujarat as a private limited company under the Companies Act, 1956, and a certificate of incorporation was granted by the Assistant Registrar of Companies, Gujarat, Dadra and Nagar Haveli on April 5, 1995. The name of our Bank changed from Banas Fincare Private Limited to Disha Microfin Private Limited as a result of change in management of our Bank and a fresh certificate of incorporation consequent upon change of name was granted by the Assistant Registrar of Companies, Gujarat, Dadra and Nagar Haveli on March 26, 2010. On October 7, 2015, our Bank was granted an in-principle approval by the RBI to convert into a small finance bank in the private sector under Section 22 of the Banking Regulation Act, 1949. Subsequently, our Bank was converted into a public limited company pursuant to a special resolution passed by our Shareholders at the EGM held on November 29, 2016, and a certificate of incorporation consequent upon conversion to public limited company was granted by the Registrar of Companies, Gujarat at Ahmedabad ("RoC") on December 13, 2016. Thereafter, our Bank was granted a license by the RBI on May 12, 2017, to carry on small finance bank business in India in terms of Section 22 (1) of the Banking Regulation Act, 1949. Consequently, the name of our Bank changed from Disha Microfin Limited to Fincare Small Finance Bank Limited, and on June 14, 2017 a fresh certificate of incorporation pursuant to change of name, was granted by the RoC. Our Bank commenced its operations as a small finance bank with effect from July 21, 2017. Our Bank was included in the second schedule to the RBI Act pursuant to a notification dated March 28, 2019 issued by the RBI. For further details, see "History and Certain Corporate Matters" on page 211 of the draft red herring prospectus dated May 01, 2023 filed by our Bank with SEBI and Stock Exchanges on May 02, 2023 ("Draft Red Herring Prospectus" or "DRHP"), which replaces the Previous DRHP in its entirety.

Registered Office: 301-306, 3<sup>rd</sup> Floor, Abhijeet-V, Opp. Mayor's Bungalow, Law Garden Road, Mithakhali, Ahmedabad - 380 006, Gujarat, India; Tel: +91 79 4001 1000  
Corporate Office: 5<sup>th</sup> Floor, Bren Mercury, Kaikondanahalli, Sarjapur Main Road, Bengaluru - 560035, Karnataka, India; Tel: +91 80 4250 4444, Website: [www.fincarebank.com](http://www.fincarebank.com)  
Contact Person: Shefaly Kothari, Company Secretary and Compliance Officer; E-mail: [sfbcpsc@fincarebank.com](mailto:sfbcpsc@fincarebank.com), Corporate Identity Number: U67120GJ1995PLC025373

### OUR PROMOTER: FINCARE BUSINESS SERVICES LIMITED

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH ("EQUITY SHARES") OF FINCARE SMALL FINANCE BANK LIMITED ("BANK" OR "ISSUER" OR "FSB") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹[●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹[●] MILLION ("OFFER") COMPRISING OF A FRESH ISSUE BY OUR BANK OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹6,250.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 17,000,000 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION ("OFFER FOR SALE") AND SUCH EQUITY SHARES, THE "OFFERED SHARES"), COMPRISING OF AN OFFER FOR SALE OF UP TO 14,934,779 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY FINCARE BUSINESS SERVICES LIMITED ("PROMOTER SELLING SHAREHOLDER"), AN OFFER FOR SALE OF UP TO 471,754 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY WAGNER LIMITED, AN OFFER FOR SALE OF UP TO 444,140 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY TRUE NORTH FUND V LLP, AN OFFER FOR SALE OF UP TO 430,842 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY INDIUM IV (MAURITIUS) HOLDINGS LIMITED, AN OFFER FOR SALE OF UP TO 223,955 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY OMEGA TC HOLDINGS PTE. LTD., AN OFFER FOR SALE OF UP TO 130,787 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY LEAPFROG RURAL INCLUSION (INDIA) LTD, AN OFFER FOR SALE OF UP TO 126,151 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY KOTAK MAHINDRA LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 116,981 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY EDLWEISS TOKIO LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 45,710 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY BHARTIAXA LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 35,092 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY SILVER LEAF OAK (MAURITIUS) LIMITED, AN OFFER FOR SALE OF UP TO 20,572 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY TATA CAPITAL FINANCIAL SERVICES LIMITED AND AN OFFER FOR SALE OF UP TO 19,237 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY ZUNO GENERAL INSURANCE LIMITED (FORMERLY KNOWN AS EDLWEISS GENERAL INSURANCE COMPANY LIMITED) (TOGETHER, REFERRED TO AS THE "INVESTOR SELLING SHAREHOLDERS" AND WITH THE PROMOTER SELLING SHAREHOLDER, REFERRED TO AS THE "SELLING SHAREHOLDERS"). THIS OFFER INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARES, AGGREGATING UP TO ₹[●] MILLION (CONSTITUTING UP TO [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES ("EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HERINAFTER REFERRED TO AS THE "NET OFFER". OUR BANK IN CONSULTATION WITH THE BRLMS, OFFER A DISCOUNT OF UP TO ₹[●] TO THE OFFER PRICE (EQUIVALENT OF ₹[●] PER EQUITY SHARE) TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT"). THE OFFER AND THE NET OFFER SHALL CONSTITUTE AT LEAST [●] AND [●], RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR BANK.

OUR BANK MAY, IN CONSULTATION WITH THE BRLMS, CONSIDER A PRE-OFFER ISSUANCE OF SECURITIES FOR AN AGGREGATE AMOUNT NOT EXCEEDING ₹1,250.00 MILLION ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT WILL BE AT A PRICE TO BE DECIDED BY OUR BANK, IN CONSULTATION WITH THE BRLMS AND THE PRE-IPO PLACEMENT, IF ANY, WILL BE UNDERTAKEN PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC. IF THE PRE-IPO PLACEMENT IS UNDERTAKEN, THE AGGREGATE AMOUNT RAISED FROM THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO THE OFFER COMPLYING WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR"), ON UTILIZATION OF PRE-IPO PLACEMENT PROCEEDS (IF ANY) PRIOR TO THE COMPLETION OF THE OFFER, IT SHALL BE APPROPRIATELY INTIMATED TO THE PRE-IPO PLACEMENT SUBSCRIBERS THAT THERE IS NO GUARANTEE THAT THE BANK MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND RESULT INTO LISTING OF THE EQUITY SHARES OF THE BANK ON THE STOCK EXCHANGES.

THE PRICE BAND, THE MINIMUM BID LOT AND THE EMPLOYEE DISCOUNT (IF ANY) SHALL BE DECIDED BY OUR BANK IN CONSULTATION WITH THE BRLMS AND WILL BE ADVERTISED IN ALL EDITIONS OF [●], AN ENGLISH NATIONAL DAILY NEWSPAPER, ALL EDITIONS OF [●], A HINDI NATIONAL DAILY NEWSPAPER, AND IN ALL EDITIONS OF [●], A GUJARATI DAILY NEWSPAPER, EACH WITH WIDE CIRCULATION (GUJARATI BEING THE REGIONAL LANGUAGE OF GUJARAT WHERE OUR REGISTERED OFFICE IS LOCATED) AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE LIMITED ("BSE") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Bank in consultation with the BRLMS, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of three Working Days, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Members, Designated Intermediaries and the Sponsor Bank.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Net Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs") ("QIB Portion"), provided that our Bank may, in consultation with the BRLMs, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. One-third of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹200,000 and up to ₹1,000,000 and two-thirds of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹1,000,000 provided that under-subscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Non-Institutional Bidders in the other sub-category of Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, Equity Shares will be allotted on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price (net of Employee Discount, if any). All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Offer through the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID in case of UPI Bidders, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self-Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" on page 397 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Bank is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated May 01, 2023 with the Securities and Exchange Board of India ("SEBI") on May 02, 2023. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE and NSE at [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com), respectively and the websites of the Book Running Lead Managers ("BRLMs"), i.e. ICICI Securities Limited, Axis Capital Limited, IIFL Securities Limited, SBI Capital Markets Limited and Ambit Private Limited at [www.icicisecurities.com](http://www.icicisecurities.com), [www.axiscapital.co.in](http://www.axiscapital.co.in), [www.iiflcap.com](http://www.iiflcap.com), [www.sbcaps.com](http://www.sbcaps.com) and [www.ambit.co](http://www.ambit.co), respectively. Our Bank invites the public to give their comments on the DRHP dated May 01, 2023 filed with SEBI on May 02, 2023, with respect to disclosures made in the DRHP. The members of the public are requested to send a copy of the comments to SEBI, to the Company Secretary and Compliance Officer of our Bank and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by our Bank and/or the Company Secretary and Compliance Officer of our Bank and/or the BRLMs at their respective addresses mentioned herein before in relation to the Offer on or before 5.00 p.m. on the 21<sup>st</sup> day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors of the Red Herring Prospectus carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Bank and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 22 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after a Red Herring Prospectus has been filed with RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from DRHP. The Equity Shares, when offered through the Red Herring Prospectus, are proposed to be listed on BSE and NSE.  
**Disclaimer clause of the RBI:** A license authorising the Bank to carry on small finance bank business has been obtained from the Reserve Bank of India in terms of Section 22 of the Banking Regulation Act, 1949. It must be distinctly understood, however, that in issuing the license, the Reserve Bank of India does not undertake any responsibility for the financial soundness of the Bank or for the correctness of any of the statements made or opinion expressed in this connection.

**NSE Disclaimer:** It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the "Disclaimer Clause of NSE".

**BSE Disclaimer:** It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the Red Herring Prospectus has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the Red Herring Prospectus. The investors are advised to refer to the Red Herring Prospectus for the full text of the Disclaimer clause of the BSE Limited.

For details of the share capital and capital structure of the Bank, please see the section titled "Capital Structure" beginning on page 73 of the DRHP. For details of the main objects of the Bank as contained in the Memorandum of Association, please see the section titled "History and Certain Corporate Matters" on page 211 of the DRHP.

### BOOK RUNNING LEAD MANAGERS

ICICI Securities	AXIS CAPITAL	IIFL SECURITIES	SBICAPS	AMBIT
ICICI Securities Limited ICICI Venture House Appasaheb Marathe Marg, Prabhadevi Mumbai - 400 025, Maharashtra, India Tel: +91 22 6807 7100 E-mail: <a href="mailto:fincare ipo@icicisecurities.com">fincare ipo@icicisecurities.com</a> Investor grievance e-mail: <a href="mailto:customer-care@icicisecurities.com">customer-care@icicisecurities.com</a> Website: <a href="http://www.icicisecurities.com">www.icicisecurities.com</a> Contact Person: Shekhar Asnani / Sumit Singh SEBI Registration No.: INM000011179	Axis Capital Limited 1 <sup>st</sup> Floor, Axis House C 2 Wadia International Centre P. B. Marg, Worli, Mumbai - 400 025 Maharashtra, India Tel: +91 22 4325 2183 E-mail: <a href="mailto:fincare.ipo@axiscap.in">fincare.ipo@axiscap.in</a> Investor grievance e-mail: <a href="mailto:complaints@axiscap.in">complaints@axiscap.in</a> Website: <a href="http://www.axiscapital.co.in">www.axiscapital.co.in</a> Contact Person: Pavan Naik SEBI Registration No.: INM000012029	IIFL Securities Limited 10 <sup>th</sup> Floor, IIFL Centre Kamala City, Senapati Bapat Marg Lower Parel (West), Mumbai - 400 013 Maharashtra, India Tel: +91 22 4646 4728 E-mail: <a href="mailto:fincare.ipo@iiflcap.com">fincare.ipo@iiflcap.com</a> Investor grievance e-mail: <a href="mailto:ig.ib@iiflcap.com">ig.ib@iiflcap.com</a> Website: <a href="http://www.iiflcap.com">www.iiflcap.com</a> Contact Person: Harshvardhan Shah / Pawan Jain SEBI Registration No.: INM000010940	SBI Capital Markets Limited 202, Maker Tower 'E' Cuffe Parade Mumbai - 400 005 Maharashtra, India Tel: +91 22 4006 9807 E-mail: <a href="mailto:fincare.ipo@sbicaps.com">fincare.ipo@sbicaps.com</a> Investor grievance e-mail: <a href="mailto:investorrelations@sbicaps.com">investorrelations@sbicaps.com</a> Website: <a href="http://www.sbicaps.com">www.sbicaps.com</a> Contact Person: Vaibhav Shah SEBI Registration No.: INM000003531	Ambit Private Limited Ambit House, 449, Senapati Bapat Marg Lower Parel, Mumbai - 400 013 Maharashtra, India Tel: +91 22 6623 3030 E-mail: <a href="mailto:fincare.ipo@ambit.co">fincare.ipo@ambit.co</a> Investor grievance e-mail: <a href="mailto:customerservice@ambit.co">customerservice@ambit.co</a> Website: <a href="http://www.ambit.co">www.ambit.co</a> Contact Person: Nikhil Bhiwapurkar / Devanshi Shah SEBI Registration No.: INM000010585

REGISTRAR TO THE OFFER	KFin Technologies Limited (formerly known as KFin Technologies Private Limited)
	Selenium, Tower B, Plot No. 31 and 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India Tel: +91 40 6716 2222, E-mail: <a href="mailto:fincare.ipo@kfintech.com">fincare.ipo@kfintech.com</a> , Website: <a href="http://www.kfintech.com">www.kfintech.com</a> , Investor grievance e-mail: <a href="mailto:einward.ris@kfintech.com">einward.ris@kfintech.com</a> Contact Person: M Murali Krishna, SEBI Registration Number: INR000000221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For Fincare Small Finance Bank Limited  
On behalf of the Board of Directors  
Sd/-  
Shefaly Kothari  
Company Secretary and Compliance Officer

Place: Ahmedabad  
Date: May 02, 2023

Fincare Small Finance Bank Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP dated May 01, 2023 with the SEBI on May 02, 2023. The DRHP shall be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE and NSE at [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com), respectively, and is available on the websites of the BRLMs, i.e. ICICI Securities Limited, Axis Capital Limited, IIFL Securities Limited, SBI Capital Markets Limited and Ambit Private Limited at [www.icicisecurities.com](http://www.icicisecurities.com), [www.axiscapital.co.in](http://www.axiscapital.co.in), [www.iiflcap.com](http://www.iiflcap.com), [www.sbcaps.com](http://www.sbcaps.com) and [www.ambit.co](http://www.ambit.co), respectively. Investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" on page 22 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and applicable state securities laws. Accordingly, the Equity Shares are only being offered and sold (i) within the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the Securities Act) in transactions exempt from, and (ii) outside the United States in "offshore transactions" as defined in and in accordance with Regulation S under the Securities Act and pursuant to the applicable laws of the jurisdictions where those offers and sales are made. There will be no public offering of the Equity Shares in the United States.

### ZYDUS LIFESCIENCES LIMITED

(Formerly known as Cadila Healthcare Limited)  
CIN L24230GJ1995PLC025878  
Regd. Office: Zyclus Corporate Park, Scheme No. 63, Survey No. 536, Near Vishnudev Circle, Khora (Gandhinagar), Sarkhej - Gandhinagar Highway, Ahmedabad - 382481, Website: [www.zycluslife.com](http://www.zycluslife.com)  
E-mail: [dhaivaloni@zycluslife.com](mailto:dhaivaloni@zycluslife.com) Telephone: +91-79-48040000

### NOTICE

Notice is hereby given that the Company has received intimation from the following shareholder that the Share Certificates pertaining to the Equity Shares held by him as per the details given below have been lost / misplaced.

Sr. No.	Name of the shareholder	Distinctive Numbers	Folio Number	No. of Shares	Certificate No.
1.	Girish P Gangwani Prakash P Gangwani	1405181-1407430	023290	2250	1225

If the Company does not receive any objection within 7 days from the date of publication of this notice, the Company will proceed to issue duplicate Share Certificate to the aforesaid shareholder. People are hereby cautioned not to deal with the above Share Certificates anymore and the Company will not be responsible for any loss / damage occurring thereby.

For ZYDUS LIFESCIENCES LIMITED  
Sd/- DHAVAL N. SONI  
COMPANY SECRETARY

Date : May 2, 2023  
Place : Ahmedabad

### FORM A PUBLIC ANNOUNCEMENT



**BSE Limited**  
25th Floor, P. J. Towers, Dalal Street, Mumbai - 400 001  
Tel. No. 22721233 / 34 Fax No. 22721003 • www.bseindia.com  
CIN No.: L67120MH2005PLC155188

### NOTICE

Notice is hereby given that the following trading members of BSE Limited (Exchange) has requested for the surrender of its trading membership of the Exchange:

Sr.No.	Name of the Trading Member	SEBI Regn. No.	Closure of business w.e.f.
1	ACHIEVERS EQUITIES LTD.	INZ000217438	17/10/2022
2	BAKSHU SECURITIES & BROKERS PVT. LTD.	INZ000262633	06/03/2023
3	SATCO CAPITAL MARKETS LIMITED	INZ000198838	17/02/2023

The constituents of the above mentioned trading members are hereby advised to lodge complaints, if any, immediately (in the prescribed complaint form) within 1 (one) month from the date of this notification. Kindly note that no such complaints filed beyond the aforesaid period shall be entertained by the Exchange against the above mentioned trading members and it shall be deemed that no such complaints exist against the above mentioned trading members, or such complaints, if any, shall be deemed to have been waived. The complaints filed against the above mentioned trading members will be dealt with in accordance with the Rules, Bye-laws and Regulations of the Exchange. All the relevant papers may be sent to BSE Ltd., Department of Investor Services, Dalal Street, Fort, Mumbai - 400 001. (The complaint forms can be downloaded from www.bseindia.com > Investors > Investors Grievances > (b) Investors' Grievances against BSE's Trading Members > Complaint Form OR may be obtained from the Exchange office at Mumbai and also at the Regional Offices).

For BSE Limited  
Sd/-  
Sr. General Manager  
Membership Operations

Place: Mumbai  
Date: 03<sup>rd</sup> May, 2023

### KERALA WATER AUTHORITY e-Tender Notice

Tender No. PKC / No.14/2023-24/380  
JAL JEEVAN MISSION - Phase II - CWSS to Kunnathoor, Peruvayal, Sooranad North Panchayath in Kunnathoor Taluk and Tharuvayal, Thodiyoor, Kulasekharapuram Panchayaths in Karunagappally Taluk-Construction of OHSR sump cum pump-house Boosting pump-house, supply and erection of pump sets, Supply and Laying clear water transmission main, pumping main, gravity main etc in Thodiyoor Grama Panchayath  
EMD : Rs. 200000, Tender fee : Rs. 11025+1985, Last Date for submitting Tender : 18-05-2023 02:00pm, Phone : 04724745293  
Website : www.kwa.kerala.gov.in, www.etenders.kerala.gov.in  
Superintending Engineer  
KWA-JB-GL-6-178-2023-24

### Gujarat Informatics Limited

Block no. 2, 2nd Floor, Karmayogi Bhavan, Sector 10 A, Gandhinagar-382010 (Gujarat)  
Ph. : 079-23256022, Fax: 079-23238925 Website: http://www.gil.gujarat.gov.in  
**NOTICE FOR INVITING BID**  
GIL invites Expression of Interest (EOI) for colocation service provider on behalf of Department of Science and Technology, Government of Gujarat. Interested parties may visit <http://www.gil.gujarat.gov.in> for more details about the EOI.  
- Managing Director



Particulars	Standalone						Consolidated					
	Quarter Ended		Year Ended		Quarter Ended		Year Ended		Quarter Ended		Year Ended	
	31/03/2023	31/12/2022	31/03/2022	31/03/2023	31/03/2022	31/03/2023	31/12/2022	31/03/2022	31/03/2023	31/03/2022	31/03/2023	
Total Income from Operations	3961.63	3687.56	2679.10	13518.56	9314.13	4327.25	4111.62	2916.49	14880.30	10120.49		
Net Profit/(Loss) for the period (before tax and exceptional items)	1319.76	1219.35	628.56	3861.43	1780.87	1324.84	1226.30	630.98	3882.04	1798.10		
Net Profit/(Loss) for the period before tax (after exceptional items)	1319.76	1219.35	628.56	3861.43	1780.87	1324.84	1226.30	630.98	3882.04	1798.10		
Net Profit/(Loss) for the period after tax (after exceptional items)	1006.27	914.01	468.31	2907.55	1317.16	1011.15	920.96	470.73	2926.75	1329.93		
Total Comprehensive Income for the period	927.38	1019.74	377.62	3163.33	1747.41	930.03	1030.23	387.23	3201.62	1769.46		
Equity Share Capital	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85		
Earnings Per Share of ₹ 2/- each)												
a) Basic	3.56	3.24	1.66	10.29	4.66	3.58	3.26	1.67	10.36	4.71		
b) Diluted	3.49	3.17	1.62	10.08	4.57	3.51	3.19	1.63	10.15	4.61		

Notes: The above is an extract of the detailed format of the Audited standalone and consolidated financial results for the quarter and year ended on 31st March 2023 filed with the stock exchange under regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Audited standalone and consolidated financial results for the quarter and year ended on 31<sup>st</sup> March 2023 are available for investors at [www.moldtekgroup.com](http://www.moldtekgroup.com), [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com)

For Mold-Tek Technologies Limited  
Sd/- J. Lakshmana Rao  
Chairman & Managing Director  
DIN: 00649702

Place: Hyderabad  
Date: 02.05.2023

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.  
INITIAL PUBLIC OFFER OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED.

### PUBLIC ANNOUNCEMENT



## FINCARE SMALL FINANCE BANK LIMITED

Our Bank was incorporated as Banas Fincare Private Limited at Palanpur, Gujarat as a private limited company under the Companies Act, 1956, and a certificate of incorporation was granted by the Assistant Registrar of Companies, Gujarat, Dadra and Nagar Haveli on April 5, 1995. The name of our Bank changed from Banas Fincare Private Limited to Disha Microfin Private Limited as a result of change in management of our Bank and a fresh certificate of incorporation consequent upon change of name was granted by the Assistant Registrar of Companies, Gujarat, Dadra and Nagar Haveli on March 26, 2010. On October 7, 2015, our Bank was granted an in-principle approval by the RBI to convert into a small finance bank in the private sector under Section 22 of the Banking Regulation Act, 1949. Subsequently, our Bank was converted into a public limited company pursuant to a special resolution passed by our Shareholders at the EGM held on November 29, 2016, and a certificate of incorporation consequent upon conversion to public limited company was granted by the Registrar of Companies, Gujarat at Ahmedabad ("RoC") on December 13, 2016. Thereafter, our Bank was granted a license by the RBI on May 12, 2017, to carry on small finance bank business in India in terms of Section 22 (1) of the Banking Regulation Act, 1949. Consequently, the name of our Bank changed from Disha Microfin Limited to Fincare Small Finance Bank Limited, and on June 14, 2017, a fresh certificate of incorporation pursuant to change of name, was granted by the RoC. Our Bank commenced its operations as a small finance bank with effect from July 21, 2017. Our Bank was included in the second schedule to the RBI Act pursuant to a notification dated March 28, 2019 issued by the RBI. For further details, see "History and Certain Corporate Matters" on page 211 of the draft red herring prospectus dated May 01, 2023 filed by our Bank with SEBI and Stock Exchanges on May 02, 2023 ("Draft Red Herring Prospectus" or "DRHP"), which replaces the Previous DRHP in its entirety.

Registered Office: 301-306, 3<sup>rd</sup> Floor, Abhijeet-V, Opp. Mayor's Bunglow, Law Garden Road, Mithakhali, Ahmedabad - 380 006, Gujarat, India; Tel: +91 79 4001 1000  
Corporate Office: 5<sup>th</sup> Floor, Bren Mercury, Kaikondanahalli, Sarjapur Main Road, Bengaluru - 560035, Karnataka, India; Tel: +91 80 4250 4444, Website: [www.fincarebank.com](http://www.fincarebank.com)  
Contact Person: Shelly Kothari, Company Secretary and Compliance Officer; E-mail: [sfbcpsc@fincarebank.com](mailto:sfbcpsc@fincarebank.com), Corporate Identity Number: U67120GJ1995PLC025373

### OUR PROMOTER: FINCARE BUSINESS SERVICES LIMITED

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH ("EQUITY SHARES") OF FINCARE SMALL FINANCE BANK LIMITED ("BANK" OR "ISSUER" OR "FSB") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹[●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹[●] MILLION ("OFFER") COMPRISING OF A FRESH ISSUE BY OUR BANK OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹6,250.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 17,000,000 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION ("OFFER FOR SALE" AND SUCH EQUITY SHARES, THE "OFFERED SHARES"), COMPRISING OF AN OFFER FOR SALE OF UP TO 14,934,779 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY FINCARE BUSINESS SERVICES LIMITED ("PROMOTER SELLING SHAREHOLDER"), AN OFFER FOR SALE OF UP TO 471,754 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY WAGNER LIMITED, AN OFFER FOR SALE OF UP TO 444,140 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY TRUE NORTH FUND V LLP, AN OFFER FOR SALE OF UP TO 430,842 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY INDIUM IV (MAURITIUS) HOLDINGS LIMITED, AN OFFER FOR SALE OF UP TO 223,955 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY OMEGA TC HOLDINGS PTE. LTD., AN OFFER FOR SALE OF UP TO 130,787 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY LEAPFROG RURAL INCLUSION (INDIA) LTD, AN OFFER FOR SALE OF UP TO 126,151 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY KOTAK MAHINDRA LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 116,981 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY EDELWEISS TOKIO LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 45,710 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY BHARTI AXA LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 35,092 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY SILVER LEAF OAK (MAURITIUS) LIMITED, AN OFFER FOR SALE OF UP TO 20,572 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY TATA CAPITAL FINANCIAL SERVICES LIMITED AND AN OFFER FOR SALE OF UP TO 19,237 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY ZUNO GENERAL INSURANCE LIMITED (FORMERLY KNOWN AS EDELWEISS GENERAL INSURANCE COMPANY LIMITED) (TOGETHER, REFERRED TO AS THE "INVESTOR SELLING SHAREHOLDERS" AND WITH THE PROMOTER SELLING SHAREHOLDER, REFERRED TO AS THE "SELLING SHAREHOLDERS"). THIS OFFER INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARES, AGGREGATING UP TO ₹[●] MILLION (CONSTITUTING UP TO [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES ("EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HERINAFTER REFERRED TO AS THE "NET OFFER". OUR BANK IN CONSULTATION WITH THE BRLMS, OFFER A DISCOUNT OF UP TO ₹[●] TO THE OFFER PRICE (EQUIVALENT OF ₹[●] PER EQUITY SHARE) TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT"). THE OFFER AND THE NET OFFER SHALL CONSTITUTE AT LEAST [●]%, AND [●]%, RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR BANK.

OUR BANK MAY, IN CONSULTATION WITH THE BRLMS, CONSIDER A PRE-OFFER ISSUANCE OF SECURITIES FOR AN AGGREGATE AMOUNT OF NOT EXCEEDING ₹1,250.00 MILLION ("PRE-IP0 PLACEMENT"). THE PRE-IP0 PLACEMENT WILL BE AT A PRICE TO BE DECIDED BY OUR BANK, IN CONSULTATION WITH THE BRLMS AND THE PRE-IP0 PLACEMENT, IF ANY, WILL BE UNDERTAKEN PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE RO. IF THE PRE-IP0 PLACEMENT IS UNDERTAKEN, THE AGGREGATE AMOUNT RAISED FROM THE PRE-IP0 PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO THE OFFER COMPLYING WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR"). ON UTILIZATION OF PRE-IP0 PLACEMENT PROCEEDS (IF ANY) PRIOR TO THE COMPLETION OF THE OFFER, IT SHALL BE APPROPRIATELY INTIMATED TO THE PRE-IP0 PLACEMENT SUBSCRIBERS THAT THERE IS NO GUARANTEE THAT THE BANK MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND RESULT INTO LISTING OF THE EQUITY SHARES OF THE BANK ON THE STOCK EXCHANGES.

THE PRICE BAND, THE MINIMUM BID LOT AND THE EMPLOYEE DISCOUNT (IF ANY) SHALL BE DECIDED BY OUR BANK IN CONSULTATION WITH THE BRLMS AND WILL BE ADVERTISED IN ALL EDITIONS OF [●], AN ENGLISH NATIONAL DAILY NEWSPAPER, ALL EDITIONS OF [●], A HINDI NATIONAL DAILY NEWSPAPER, AND IN ALL EDITIONS OF [●], A GUJARATI DAILY NEWSPAPER, EACH WITH WIDE CIRCULATION (GUJARATI BEING THE REGIONAL LANGUAGE OF GUJARAT WHERE OUR REGISTERED OFFICE IS LOCATED) AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE LIMITED ("BSE") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Bank in consultation with the BRLMS, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of three Working Days, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMS and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Members, Designated Intermediaries and the Sponsor Bank.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Net Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs") ("QIB Portion"), provided that our Bank may, in consultation with the BRLMS, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. One-third of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹200,000 and up to ₹1,000,000 and two-thirds of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹1,000,000 provided that under-subscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Non-Institutional Bidders in the other sub-category of Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, Equity Shares will be allotted on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price (net of Employee Discount, if any). All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Offer through the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID in case of UPI Bidders, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self-Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" on page 397 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Bank is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated May 01, 2023 with the Securities and Exchange Board of India ("SEBI") on May 02, 2023. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE and NSE at [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com), respectively and the websites of the Book Running Lead Managers ("BRLMs"), i.e. ICICI Securities Limited, Axis Capital Limited, IIFL Securities Limited, SBI Capital Markets Limited and Ambit Private Limited at [www.icicisecurities.com](http://www.icicisecurities.com), [www.axiscapital.co.in](http://www.axiscapital.co.in), [www.iiflcap.com](http://www.iiflcap.com), [www.sbcaps.com](http://www.sbcaps.com) and [www.ambit.co](http://www.ambit.co), respectively. Our Bank invites the public to give their comments on the DRHP dated May 01, 2023 filed with SEBI on May 02, 2023, with respect to disclosures made in the DRHP. The members of the public are requested to send a copy of the comments to SEBI, to the Company Secretary and Compliance Officer of our Bank and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by our Bank and/or the Company Secretary and Compliance Officer of our Bank and/or the BRLMs at their respective addresses mentioned herein before in relation to the Offer on or before 5:00 p.m. on the 21<sup>st</sup> day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors of the Red Herring Prospectus carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Bank and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 22 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after a Red Herring Prospectus has been filed with RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from DRHP. The Equity Shares, when offered through the Red Herring Prospectus, are proposed to be listed on BSE and NSE.

**Disclaimer clause of the RBI:** A license authorising the Bank to carry on small finance bank business has been obtained from the Reserve Bank of India in terms of Section 22 of the Banking Regulation Act, 1949. It must be distinctly understood, however, that in issuing the license, the Reserve Bank of India does not undertake any responsibility for the financial soundness of the Bank or for the correctness of any of the statements made or opinion expressed in this connection.

**NSE Disclaimer:** It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the "Disclaimer Clause of NSE".

**BSE Disclaimer:** It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the Red Herring Prospectus has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the Red Herring Prospectus. The investors are advised to refer to the Red Herring Prospectus for the full text of the Disclaimer clause of the BSE Limited.

For details of the share capital and capital structure of the Bank, please see the section titled "Capital Structure" beginning on page 73 of the DRHP. For details of the main objects of the Bank as contained in the Memorandum of Association, please see the section titled "History and Certain Corporate Matters" on page 211 of the DRHP.

BOOK RUNNING LEAD MANAGERS				
 <b>ICICI Securities Limited</b> ICICI Venture House Appasaheb Marathe Marg, Prabhadevi Mumbai - 400 025, Maharashtra, India Tel: +91 22 6807 7100 E-mail: <a href="mailto:fincare ipo@icicisecurities.com">fincare ipo@icicisecurities.com</a> Investor grievance e-mail: <a href="mailto:customer-care@icicisecurities.com">customer-care@icicisecurities.com</a> Website: <a href="http://www.icicisecurities.com">www.icicisecurities.com</a> Contact Person: Shekher Asnani / Sumit Singh SEBI Registration No.: INM000011719	 <b>Axis Capital Limited</b> 1 <sup>st</sup> Floor, Axis House C 2 Wadia International Centre P. B. Marg, Worli, Mumbai - 400 025 Maharashtra, India Tel: +91 22 4325 2183 E-mail: <a href="mailto:fincare ipo@axiscap.in">fincare ipo@axiscap.in</a> Investor grievance e-mail: <a href="mailto:complaints@axiscap.in">complaints@axiscap.in</a> Website: <a href="http://www.axiscapital.co.in">www.axiscapital.co.in</a> Contact Person: Pavan Naik SEBI Registration No.: INM000012029	 <b>IIFL Securities Limited</b> 10 <sup>th</sup> Floor, IIFL Centre Kamala City, Senapati Bapat Marg Lower Parel (West), Mumbai - 400 013 Maharashtra, India Tel: +91 22 4646 4728 E-mail: <a href="mailto:fincare ipo@iiflcap.com">fincare ipo@iiflcap.com</a> Investor grievance e-mail: <a href="mailto:ig.lib@iiflcap.com">ig.lib@iiflcap.com</a> Website: <a href="http://www.iiflcap.com">www.iiflcap.com</a> Contact Person: Harshvardhan Shah / Pawan Jain SEBI Registration No.: INM000010940	 <b>SBI Capital Markets Limited</b> 202, Maker Tower 'E' Cuffe Parade Mumbai - 400 005 Maharashtra, India Tel: +91 22 4006 9807 E-mail: <a href="mailto:fincare ipo@sbicaps.com">fincare ipo@sbicaps.com</a> Investor grievance e-mail: <a href="mailto:investorrelations@sbicaps.com">investorrelations@sbicaps.com</a> Website: <a href="http://www.sbicaps.com">www.sbicaps.com</a> Contact Person: Vaibhav Shah SEBI Registration No.: INM000003531	 <b>Ambit Private Limited</b> Ambit House, 449, Senapati Bapat Marg Lower Parel, Mumbai - 400 013 Maharashtra, India Tel: +91 22 6623 3970 E-mail: <a href="mailto:fincare ipo@ambit.co">fincare ipo@ambit.co</a> Investor grievance e-mail: <a href="mailto:customerservice@ambit.co">customerservice@ambit.co</a> Website: <a href="http://www.ambit.co">www.ambit.co</a> Contact Person: Nikhil Bhiwapurkar / Devanshi Shah SEBI Registration No.: INM000010585

**REGISTRAR TO THE OFFER**  
  
**KFintech Limited (formerly known as KFin Technologies Private Limited)**  
 Selenium, Tower B, Plot No. 31 and 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India  
 Tel: +91 40 6716 2222, E-mail: [fincare ipo@kfintech.com](mailto:fincare ipo@kfintech.com), Website: [www.kfintech.com](http://www.kfintech.com), Investor grievance e-mail: [enwardr@kfintech.com](mailto:enwardr@kfintech.com)  
 Contact Person: M Murali Krishna, SEBI Registration Number: INR000002221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

Place: Ahmedabad  
Date: May 02, 2023

For Fincare Small Finance Bank Limited  
On behalf of the Board of Directors  
Sd/-  
Shelly Kothari  
Company Secretary and Compliance Officer

Fincare Small Finance Bank Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP dated May 01, 2023 with the SEBI on May 02, 2023. The DRHP shall be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com), respectively, and is available on the websites of the BRLMs, i.e. ICICI Securities Limited, IIFL Securities Limited, Axis Capital Limited, SBI Capital Markets Limited and Ambit Private Limited at [www.icicisecurities.com](http://www.icicisecurities.com), [www.axiscapital.co.in](http://www.axiscapital.co.in), [www.iiflcap.com](http://www.iiflcap.com), [www.sbcaps.com](http://www.sbcaps.com) and [www.ambit.co](http://www.ambit.co), respectively. Investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" on page 22 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and applicable state securities laws. Accordingly, the Equity Shares are only being offered and sold (i) within the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the Securities Act) in transactions exempt from, or not subject to, registration requirements of the Securities Act, and (ii) outside the United States in "offshore transactions" as defined in and in accordance with Regulation S under the Securities Act and pursuant to the applicable laws of the jurisdictions where those offers and sales are made. There will be no public offering of the Equity Shares in the United States.

ZYDUS LIFESCIENCES LIMITED					
(Formerly known as Cadila Healthcare Limited)					
[CIN L24230G1995PLC025878]					
Regd. Office : Zydus Corporate Park, Scheme No. 63, Survey No. 536, Near Vashudev Circle, Khoraj (Gandhinagar), Sarkhej - Gandhinagar Highway, Ahmedabad - 382481, Website: <a href="http://www.zyduslife.com">www.zyduslife.com</a> Email: <a href="mailto:dhaivsoni@zyduslife.com">dhaivsoni@zyduslife.com</a> Telephone: +91 79 48040000					
NOTICE					
Notice is hereby given that the Company has received intimation from the following shareholder that the Share Certificates pertaining to the Equity Shares held by him as per the details given below have been lost / misplaced.					
Sr. No.	Name of the shareholder	Distinctive Numbers	Folio Number	No. of Shares	Certificate No.
1.	Girish P Gangwani Prakash P Gangwani	1405181-1407430	023290	2250	1225
If the Company does not receive any objection within 7 days from the date of publication of this notice, the Company will proceed to issue duplicate Share Certificate to the aforesaid shareholder. People are hereby cautioned not to deal with the above Share Certificates anymore and the Company will not be responsible for any loss / damage occurring thereby.					
For ZYDUS LIFESCIENCES LIMITED Sd/- DHAVAL N. SONI COMPANY SECRETARY					
Date : May 2, 2023 Place : Ahmedabad					

FORM A PUBLIC ANNOUNCEMENT	
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)	
FOR THE ATTENTION OF THE CREDITORS OF M/S PROCESS CONSTRUCTION AND TECHNICAL SERVICES PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Process Construction and Technical Services Private Limited
2. Date of incorporation of corporate debtor	28.04.2006
3. Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29113MH2006PTC161487
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 8, 9, 10, 11, 1 <sup>st</sup> Floor, Shree Ramkrishna Niwas CHS Ltd., Plot 46 & 47, Sector-40, Seawoods, Nerul-West, Navi Mumbai, Thane-400706
6. Insolvency commencement date in respect of corporate debtor	01.05.2023 (Order dated 28.04.2023,



**BSE Limited**  
25th Floor, P. J. Towers, Dalal Street, Mumbai - 400 001  
Tel. No. 22721233 / 34 Fax No. 22721003 • www.bseindia.com  
CIN No.: L67120MH2005PLC155188

### NOTICE

Notice is hereby given that the following trading members of BSE Limited (Exchange) has requested for the surrender of its trading membership of the Exchange:

Sr.No.	Name of the Trading Member	SEBI Regn. No.	Closure of business w.e.f.
1	ACHIEVERS EQUITIES LTD.	INZ000217438	17/10/2022
2	BAKSHU SECURITIES & BROKERS PVT. LTD.	INZ000262633	06/03/2023
3	SATCO CAPITAL MARKETS LIMITED	INZ000198838	17/02/2023

The constituents of the above mentioned trading members are hereby advised to lodge complaints, if any, immediately (in the prescribed complaint form) within 1 (one) month from the date of this notification. Kindly note that no such complaints filed beyond the aforesaid period shall be entertained by the Exchange against the above mentioned trading members and it shall be deemed that no such complaints exist against the above mentioned trading members, or such complaints, if any, shall be deemed to have been waived. The complaints filed against the above mentioned trading members will be dealt with in accordance with the Rules, Bye-laws and Regulations of the Exchange. All the relevant papers may be sent to BSE Ltd., Department of Investor Services, Dalal Street, Fort, Mumbai - 400 001. (The complaint forms can be downloaded from www.bseindia.com > Investors > Investors Grievances > (b) Investors' Grievances against BSE's Trading Members > Complaint Form OR may be obtained from the Exchange office at Mumbai and also at the Regional Offices).

For BSE Limited  
Sd/-  
Sr. General Manager  
Membership Operations

Place : Mumbai  
Date : 03<sup>rd</sup> May, 2023

### KERALA WATER AUTHORITY e-Tender Notice

Tender No. PKC / No.14/2023-24/280  
JAL JEEVAN MISSION - Phase II - CWSS to Kunnathoor, Peruvayal, Svaranad North Panchayath in Kunnathoor Taluk and Tharuvayal, Thodiyoor, Kulasekharapuram Panchayaths in Karunagappally Taluk-Construction of OHSR tank cum pump-house Boosting pump-house, supply and erection of pump sets, Supply and Laying clear water transmission main, pumping main, gravity main etc in Thodiyoor Grama Panchayath  
EMD : Rs. 200000, Tender fee : Rs. 11025+1985, Last Date for submitting Tender : 18-05-2023 02:00pm, Phone : 04724745293  
Website : www.kwa.kerala.gov.in, www.etenders.kerala.gov.in  
Superintending Engineer  
KWA-JB-GL-6-178-2023-24

### Gujarat Informatics Limited

Block no. 2, 2nd Floor, Karmayogi Bhavan, Sector 10 A, Gandhinagar-382010 (Gujarat)  
Ph. : 079-23256022, Fax: 079-23238925 Website: http://www.gil.gujarat.gov.in

### NOTICE FOR INVITING BID

GIL invites Expression of Interest (EOI) for colocation service provider on behalf of Department of Science and Technology, Government of Gujarat. Interested parties may visit <http://www.gil.gujarat.gov.in> for more details about the EOI.

- Managing Director



### MOLD-TEK TECHNOLOGIES LIMITED

CIN: L25200TG1985PLC005631  
Registered Office: Plot No. 700, Door No. 8-2-293/82/A/700, Road No. 36, Jubilee Hills, Hyderabad - 500 033, Telangana.  
STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31<sup>st</sup> MARCH 2023

Particulars	Standalone						Consolidated					
	Quarter Ended		Year Ended		Quarter Ended		Year Ended		Quarter Ended		Year Ended	
	31/03/2023	31/12/2022	31/03/2022	31/03/2023	31/03/2022	31/03/2023	31/12/2022	31/03/2022	31/03/2023	31/03/2022	31/03/2023	
Total Income from Operations	3961.63	3687.56	2679.10	13518.56	9314.13	4327.25	4111.62	2916.49	14880.30	10120.49		
Net Profit/(Loss) for the period (before tax and exceptional items)	1319.76	1219.35	628.56	3861.43	1780.87	1324.84	1226.30	630.98	3882.04	1798.10		
Net Profit/(Loss) for the period before tax (after exceptional items)	1319.76	1219.35	628.56	3861.43	1780.87	1324.84	1226.30	630.98	3882.04	1798.10		
Net Profit/(Loss) for the period after tax (after exceptional items)	1006.27	914.01	468.31	2907.55	1317.16	1011.15	920.96	470.73	2926.75	1329.93		
Total Comprehensive Income for the period	927.38	1019.74	377.62	3163.33	1747.41	930.03	1030.23	387.23	3201.62	1769.46		
Equity Share Capital	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85		
Earnings Per Share of ₹ 2/- each)												
a) Basic	3.56	3.24	1.66	10.29	4.66	3.58	3.26	1.67	10.36	4.71		
b) Diluted	3.49	3.17	1.62	10.08	4.57	3.51	3.19	1.63	10.15	4.61		

Notes: The above is an extract of the detailed format of the Audited standalone and consolidated financial results for the quarter and year ended on 31st March 2023 filed with the stock exchange under regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Audited standalone and consolidated financial results for the quarter and year ended on 31<sup>st</sup> March 2023 are available for investors at [www.moldtekgroup.com](http://www.moldtekgroup.com), [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com)

For Mold-Tek Technologies Limited  
Sd/- J. Lakshmana Rao  
Chairman & Managing Director  
DIN: 00649702

Place: Hyderabad  
Date: 02.05.2023

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.  
INITIAL PUBLIC OFFER OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED.

### PUBLIC ANNOUNCEMENT



## FINCARE SMALL FINANCE BANK LIMITED

Our Bank was incorporated as Banas Fincare Private Limited at Palanpur, Gujarat as a private limited company under the Companies Act, 1956, and a certificate of incorporation was granted by the Assistant Registrar of Companies, Gujarat, Dadra and Nagar Haveli on April 5, 1995. The name of our Bank changed from Banas Fincare Private Limited to Disha Microfin Private Limited as a result of change in management of our Bank and a fresh certificate of incorporation consequent upon change of name was granted by the Assistant Registrar of Companies, Gujarat, Dadra and Nagar Haveli on March 26, 2010. On October 7, 2015, our Bank was granted an in-principle approval by the RBI to convert into a small finance bank in the private sector under Section 22 of the Banking Regulation Act, 1949. Subsequently, our Bank was converted into a public limited company pursuant to a special resolution passed by our Shareholders at the EGM held on November 29, 2016, and a certificate of incorporation consequent upon conversion to public limited company was granted by the Registrar of Companies, Gujarat at Ahmedabad ("RoC") on December 13, 2016. Thereafter, our Bank was granted a license by the RBI on May 12, 2017, to carry on small finance bank business in India in terms of Section 22 (1) of the Banking Regulation Act, 1949. Consequently, the name of our Bank changed from Disha Microfin Limited to Fincare Small Finance Bank Limited, and on June 14, 2017, a fresh certificate of incorporation pursuant to change of name, was granted by the RoC. Our Bank commenced its operations as a small finance bank with effect from July 21, 2017. Our Bank was included in the second schedule to the RBI Act pursuant to a notification dated March 28, 2019 issued by the RBI. For further details, see "History and Certain Corporate Matters" on page 211 of the draft red herring prospectus dated May 01, 2023 filed by our Bank with SEBI and Stock Exchanges on May 02, 2023 ("Draft Red Herring Prospectus" or "DRHP"), which replaces the Previous DRHP in its entirety.

Registered Office: 301-306, 3<sup>rd</sup> Floor, Abhijeet-V, Opp. Mayor's Bunglow, Law Garden Road, Mithakhali, Ahmedabad - 380 006, Gujarat, India; Tel: +91 79 4001 1000  
Corporate Office: 5<sup>th</sup> Floor, Bren Mercury, Kaikondanahalli, Sarjapur Main Road, Bengaluru - 560035, Karnataka, India; Tel: +91 80 4250 4444, Website: [www.fincarebank.com](http://www.fincarebank.com)  
Contact Person: Shelly Kothari, Company Secretary and Compliance Officer; E-mail: [sfbcpsc@fincarebank.com](mailto:sfbcpsc@fincarebank.com), Corporate Identity Number: U67120GJ1995PLC025373

### OUR PROMOTER: FINCARE BUSINESS SERVICES LIMITED

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH ("EQUITY SHARES") OF FINCARE SMALL FINANCE BANK LIMITED ("BANK" OR "ISSUER" OR "FSB") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹[●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹[●] MILLION ("OFFER") COMPRISING OF A FRESH ISSUE BY OUR BANK OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹6,250.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 17,000,000 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION ("OFFER FOR SALE" AND SUCH EQUITY SHARES, THE "OFFERED SHARES"), COMPRISING OF AN OFFER FOR SALE OF UP TO 14,934,779 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY FINCARE BUSINESS SERVICES LIMITED ("PROMOTER SELLING SHAREHOLDER"), AN OFFER FOR SALE OF UP TO 471,754 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY WAGNER LIMITED, AN OFFER FOR SALE OF UP TO 444,140 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY TRUE NORTH FUND V LLP, AN OFFER FOR SALE OF UP TO 430,842 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY INDIUM IV (MAURITIUS) HOLDINGS LIMITED, AN OFFER FOR SALE OF UP TO 223,955 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY OMEGA TC HOLDINGS PTE. LTD., AN OFFER FOR SALE OF UP TO 130,787 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY LEAPFROG RURAL INCLUSION (INDIA) LTD, AN OFFER FOR SALE OF UP TO 126,151 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY KOTAK MAHINDRA LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 116,981 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY EDLWEISS TOKIO LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 45,710 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY BHARTI AXA LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 35,092 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY SILVER LEAF OAK (MAURITIUS) LIMITED, AN OFFER FOR SALE OF UP TO 20,572 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY TATA CAPITAL FINANCIAL SERVICES LIMITED AND AN OFFER FOR SALE OF UP TO 19,237 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY ZUNO GENERAL INSURANCE LIMITED (FORMERLY KNOWN AS EDLWEISS GENERAL INSURANCE COMPANY LIMITED) (TOGETHER, REFERRED TO AS THE "INVESTOR SELLING SHAREHOLDERS" AND WITH THE PROMOTER SELLING SHAREHOLDER, REFERRED TO AS THE "SELLING SHAREHOLDERS"). THIS OFFER INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARES, AGGREGATING UP TO ₹[●] MILLION (CONSTITUTING UP TO [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES ("EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HERINAFTER REFERRED TO AS THE "NET OFFER". OUR BANK IN CONSULTATION WITH THE BRLMS, OFFER A DISCOUNT OF UP TO [●] TO THE OFFER PRICE (EQUIVALENT OF ₹[●] PER EQUITY SHARE) TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT"). THE OFFER AND THE NET OFFER SHALL CONSTITUTE AT LEAST [●] AND [●], RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR BANK.

OUR BANK MAY, IN CONSULTATION WITH THE BRLMS, CONSIDER A PRE-OFFER ISSUANCE OF SECURITIES FOR AN AGGREGATE AMOUNT OF NOT EXCEEDING ₹1,250.00 MILLION ("PRE-IP0 PLACEMENT"). THE PRE-IP0 PLACEMENT WILL BE AT A PRICE TO BE DECIDED BY OUR BANK, IN CONSULTATION WITH THE BRLMS AND THE PRE-IP0 PLACEMENT, IF ANY, WILL BE UNDERTAKEN PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE RO. IF THE PRE-IP0 PLACEMENT IS UNDERTAKEN, THE AGGREGATE AMOUNT RAISED FROM THE PRE-IP0 PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO THE OFFER, COMPLYING WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR"), ON UTILIZATION OF PRE-IP0 PLACEMENT PROCEEDS (IF ANY) PRIOR TO THE COMPLETION OF THE OFFER, IT SHALL BE APPROPRIATELY INTIMATED TO THE PRE-IP0 PLACEMENT SUBSCRIBERS THAT THERE IS NO GUARANTEE THAT THE BANK MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND RESULT IN LISTING OF THE EQUITY SHARES OF THE BANK ON THE STOCK EXCHANGES.

THE PRICE BAND, THE MINIMUM BID LOT AND THE EMPLOYEE DISCOUNT (IF ANY) SHALL BE DECIDED BY OUR BANK IN CONSULTATION WITH THE BRLMS AND WILL BE ADVERTISED IN ALL EDITIONS OF [●], AN ENGLISH NATIONAL DAILY NEWSPAPER, ALL EDITIONS OF [●], A HINDI NATIONAL DAILY NEWSPAPER, AND IN ALL EDITIONS OF [●], A GUJARATI DAILY NEWSPAPER, EACH WITH WIDE CIRCULATION (GUJARATI BEING THE REGIONAL LANGUAGE OF GUJARAT WHERE OUR REGISTERED OFFICE IS LOCATED) AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE LIMITED ("BSE") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Bank in consultation with the BRLMS, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of three Working Days, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Members, Designated Intermediaries and the Sponsor Bank.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Net Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs") ("QIB Portion"), provided that our Bank may, in consultation with the BRLMs, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. One-third of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹200,000 and up to ₹1,000,000 and two-thirds of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹1,000,000 provided that under-subscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Non-Institutional Bidders in the other sub-category of Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, Equity Shares will be allotted on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price (net of Employee Discount, if any). All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Offer through the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID in case of UPI Bidders, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self-Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" on page 397 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Bank is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated May 01, 2023 with the Securities and Exchange Board of India ("SEBI") on May 02, 2023. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE and NSE at [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com), respectively and the websites of the Book Running Lead Managers ("BRLMs"), i.e. ICICI Securities Limited, Axis Capital Limited, IIFL Securities Limited, SBI Capital Markets Limited and Ambit Private Limited at [www.icicisecurities.com](http://www.icicisecurities.com), [www.axiscapital.co.in](http://www.axiscapital.co.in), [www.iiflcap.com](http://www.iiflcap.com), [www.sbicaps.com](http://www.sbicaps.com) and [www.ambit.co](http://www.ambit.co), respectively. Our Bank invites the public to give their comments on the DRHP dated May 01, 2023 filed with SEBI on May 02, 2023, with respect to disclosures made in the DRHP. The members of the public are requested to send a copy of the comments to SEBI, to the Company Secretary and Compliance Officer of our Bank and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by our Bank and/or the Company Secretary and Compliance Officer of our Bank and/or the BRLMs at their respective addresses mentioned herein before in relation to the Offer on or before 5.00 p.m. on the 21<sup>st</sup> day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors of the Red Herring Prospectus carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Bank and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 22 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after a Red Herring Prospectus has been filed with RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from DRHP. The Equity Shares, when offered through the Red Herring Prospectus, are proposed to be listed on BSE and NSE.

**Disclaimer clause of the RBI:** A license authorising the Bank to carry on small finance bank business has been obtained from the Reserve Bank of India in terms of Section 22 of the Banking Regulation Act, 1949. It must be distinctly understood, however, that in issuing the license, the Reserve Bank of India does not undertake any responsibility for the financial soundness of the Bank or for the correctness of any of the statements made or opinion expressed in this connection.

**NSE Disclaimer:** It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the "Disclaimer Clause of NSE".

**BSE Disclaimer:** It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the Red Herring Prospectus has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the Red Herring Prospectus. The investors are advised to refer to the Red Herring Prospectus for the full text of the Disclaimer clause of the BSE Limited.

For details of the share capital and capital structure of the Bank, please see the section titled "Capital Structure" beginning on page 73 of the DRHP. For details of the main objects of the Bank as contained in the Memorandum of Association, please see the section titled "History and Certain Corporate Matters" on page 211 of the DRHP.

BOOK RUNNING LEAD MANAGERS				
 <b>ICICI Securities Limited</b> ICICI Venture House Appasaheb Marathe Marg, Prabhadevi Mumbai - 400 025, Maharashtra, India Tel: +91 22 6807 7100 E-mail: <a href="mailto:fincare ipo@icicisecurities.com">fincare ipo@icicisecurities.com</a> Investor grievance e-mail: <a href="mailto:customercare@icicisecurities.com">customercare@icicisecurities.com</a> Website: <a href="http://www.icicisecurities.com">www.icicisecurities.com</a> Contact Person: Shekher Asnani / Sumit Singh SEBI Registration No.: INM000011719	 <b>Axis Capital Limited</b> 1 <sup>st</sup> Floor, Axis House C 2 Wadia International Centre P. B. Marg, Worli, Mumbai - 400 025 Maharashtra, India Tel: +91 22 4325 2183 E-mail: <a href="mailto:fincare ipo@axiscap.in">fincare ipo@axiscap.in</a> Investor grievance e-mail: <a href="mailto:complaints@axiscap.in">complaints@axiscap.in</a> Website: <a href="http://www.axiscapital.co.in">www.axiscapital.co.in</a> Contact Person: Pavan Naik SEBI Registration No.: INM000012029	 <b>IIFL Securities Limited</b> 10 <sup>th</sup> Floor, IIFL Centre Kamala City, Senapati Bapat Marg Lower Parel (West), Mumbai - 400 013 Maharashtra, India Tel: +91 22 4646 4728 E-mail: <a href="mailto:fincare ipo@iiflcap.com">fincare ipo@iiflcap.com</a> Investor grievance e-mail: <a href="mailto:ig_ib@iiflcap.com">ig_ib@iiflcap.com</a> Website: <a href="http://www.iiflcap.com">www.iiflcap.com</a> Contact Person: Harshvardhan Shah / Pawan Jain SEBI Registration No.: INM000010940	 <b>SBI Capital Markets Limited</b> 202, Maker Tower 'E' Cuffe Parade Mumbai - 400 005 Maharashtra, India Tel: +91 22 4006 9807 E-mail: <a href="mailto:fincare ipo@sbicaps.com">fincare ipo@sbicaps.com</a> Investor grievance e-mail: <a href="mailto:investorrelations@sbicaps.com">investorrelations@sbicaps.com</a> Website: <a href="http://www.sbicaps.com">www.sbicaps.com</a> Contact Person: Vaibhav Shah SEBI Registration No.: INM000003531	 <b>Ambit Private Limited</b> Ambit House, 449, Senapati Bapat Marg Lower Parel, Mumbai - 400 013 Maharashtra, India Tel: +91 22 6623 3030 E-mail: <a href="mailto:fincare ipo@ambit.co">fincare ipo@ambit.co</a> Investor grievance e-mail: <a href="mailto:customerservice@ambit.co">customerservice@ambit.co</a> Website: <a href="http://www.ambit.co">www.ambit.co</a> Contact Person: Nikhil Bhiwapurkar / Devanshi Shah SEBI Registration No.: INM000010585
 <b>KFintech Limited (formerly known as KFin Technologies Private Limited)</b> Selenium, Tower B, Plot No. 31 and 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India Tel: +91 40 6716 2222, E-mail: <a href="mailto:fincare ipo@kfintech.com">fincare ipo@kfintech.com</a> , Website: <a href="http://www.kfintech.com">www.kfintech.com</a> , Investor grievance e-mail: <a href="mailto:einward@kfintech.com">einward@kfintech.com</a> Contact Person: M Murali Krishna, SEBI Registration Number: INR000002221				

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For Fincare Small Finance Bank Limited  
On behalf of the Board of Directors  
Sd/-  
Shelly Kothari  
Company Secretary and Compliance Officer

Place: Ahmedabad  
Date: May 02, 2023

Fincare Small Finance Bank Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP dated May 01, 2023 with the SEBI on May 02, 2023. The DRHP shall be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com), respectively, and is available on the websites of the BRLMs, i.e. ICICI Securities Limited, Axis Capital Limited, IIFL Securities Limited, SBI Capital Markets Limited and Ambit Private Limited at [www.icicisecurities.com](http://www.icicisecurities.com), [www.axiscapital.co.in](http://www.axiscapital.co.in), [www.iiflcap.com](http://www.iiflcap.com), [www.sbicaps.com](http://www.sbicaps.com) and [www.ambit.co](http://www.ambit.co), respectively. Investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" on page 22 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and applicable state securities laws. Accordingly, the Equity Shares are only being offered and sold (i) within the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the Securities Act) in transactions exempt from, or not subject to, registration requirements of the Securities Act, and (ii) outside the United States in "offshore transactions" as defined in and in reliance on Regulation S under the Securities Act and pursuant to the applicable laws of the jurisdictions where those offers and sales are made. There will be no public offering of the Equity Shares in the United States.

### ZYDUS LIFESCIENCES LIMITED

(Formerly known as Cadila Healthcare Limited)  
CIN L24230G1995PLC025878  
Regd. Office : Zyclus Corporate Park, Scheme No. 63, Survey No. 536, Near Vashudev Circle, Khoraj (Gandhinagar), Sarkhej - Gandhinagar Highway, Ahmedabad - 382481. Website : [www.zycluslife.com](http://www.zycluslife.com)  
Email : [dhaivsoni@zycluslife.com](mailto:dhaivsoni@zycluslife.com) Telephone : +91 79 48040000

### NOTICE

Notice is hereby given that the Company has received intimation from the following shareholder that the Share Certificates pertaining to the Equity Shares held by him as per the details given below have been lost / misplaced.

Sr. No.	Name of the shareholder	Distinctive Numbers	Folio Number	No. of Shares	Certificate No.
1.	Grish P Gangwani Prakash P Gangwani	1405181-1407430	023290	2250	1225

If the Company does not receive any objection within 7 days from the date of publication of this notice, the Company will proceed to issue duplicate Share Certificate to the aforesaid shareholder. People are hereby cautioned not to deal with the above Share Certificates anymore and the Company will not be responsible for any loss / damage occurring thereby.

For ZYDUS LIFESCIENCES LIMITED  
Sd/- DHAVAL N. SONI  
COMPANY SECRETARY

Date : May 2, 2023  
Place : Ahmedabad

### FORM A PUBLIC ANNOUNCEMENT



**BSE Limited**  
25th Floor, P. J. Towers, Dalal Street, Mumbai - 400 001  
Tel. No. 22721233 / 34 Fax No. 22721003 • www.bseindia.com  
CIN No.: L67120MH2005PLC155188

**NOTICE**

Notice is hereby given that the following trading members of BSE Limited (Exchange) has requested for the surrender of its trading membership of the Exchange:

Sr.No.	Name of the Trading Member	SEBI Regn. No.	Closure of business w.e.f.
1	ACHIEVERS EQUITIES LTD.	INZ000217438	17/10/2022
2	BAKSHU SECURITIES & BROKERS PVT. LTD.	INZ000262633	06/03/2023
3	SATCO CAPITAL MARKETS LIMITED	INZ000198838	17/02/2023

The constituents of the above mentioned trading members are hereby advised to lodge complaints, if any, immediately (in the prescribed complaint form) within 1 (one) month from the date of this notification. Kindly note that no such complaints filed beyond the aforesaid period shall be entertained by the Exchange against the above mentioned trading members and it shall be deemed that no such complaints exist against the above mentioned trading members, or such complaints, if any, shall be deemed to have been waived. The complaints filed against the above mentioned trading members will be dealt with in accordance with the Rules, Bye-laws and Regulations of the Exchange. All the relevant papers may be sent to BSE Ltd., Department of Investor Services, Dalal Street, Fort, Mumbai - 400 001. (The complaint forms can be downloaded from www.bseindia.com > Investors > Investors Grievances > (b) Investors' Grievances against BSE's Trading Members > Complaint Form OR may be obtained from the Exchange office at Mumbai and also at the Regional Offices).

For BSE Limited  
Sd/-  
Sr. General Manager  
Membership Operations

Place : Mumbai  
Date : 03<sup>rd</sup> May, 2023

**KERALA WATER AUTHORITY e-Tender Notice**

Tender No: KWA/19/2023/2458/0  
JAL JEEVAN MISSION - Phase II - CWSS to Kunnathoor, Poruvayal, Sooranad North Panchayaths in Kunnathoor Taluk and Thazhava, Thodiyoor, Kulasekharapuram Panchayaths in Karunagappally Taluk - Construction of OHSR sump cum pump house Boosting pump house, supply and erection of pump sets, Supply and Laying clear water transmission main, pumping main, gravity main etc in Thodiyoor Grama Panchayath  
EMD - Rs. 200000, Tender fee - Rs. 11025+1985, Last Date for submitting Tender : 18-05-2023 02:00pm, Phone : 04742745293  
02:00pm, Phone : 04742745293  
www.kwa.kerala.gov.in, www.etenders.kerala.gov.in  
KWA-JB-GL-6-178-2023-24  
Superintending Engineer  
PH Circle Kottam

**Gujarat Informatics Limited**

Block No. 2, 2nd Floor, Karmayogi Bhavan, Sector 10 A, Gandhinagar-382010 (Gujarat)  
Ph. : 079-23256022, Fax: 079-23238925 Website: http://www.gil.gujarat.gov.in

**NOTICE FOR INVITING BID**

GIL invites Expression of Interest (EOI) for colocation service provider on behalf of Department of Science and Technology, Government of Gujarat. Interested parties may visit <http://www.gil.gujarat.gov.in> for more details about the EOI.

- Managing Director



**MOLD-TEK TECHNOLOGIES LIMITED**

CIN: L25200TG1985PLC005631  
Registered Office: Plot No. 700, Door No. 8-2-293/82/A/700, Road No. 36, Jubilee Hills, Hyderabad - 500 033, Telangana.  
STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31<sup>st</sup> MARCH 2023  
Rs. In lakhs except for EPS

Particulars	Standalone					Consolidated				
	Quarter Ended		Year Ended		31/03/2023	Quarter Ended		Year Ended		31/03/2023
	31/03/2023	31/12/2022	31/03/2022	31/03/2023		31/03/2022	31/03/2023	31/03/2022		
Total Income from Operations	3961.63	3687.56	2679.10	13518.56	9314.13	4327.25	4111.62	2916.49	14880.30	10120.49
Net Profit/(Loss) for the period (before tax and exceptional items)	1319.76	1219.35	628.56	3861.43	1780.87	1324.84	1226.30	630.98	3882.04	1798.10
Net Profit/(Loss) for the period before tax (after exceptional items)	1319.76	1219.35	628.56	3861.43	1780.87	1324.84	1226.30	630.98	3882.04	1798.10
Net Profit/(Loss) for the period after tax (after exceptional items)	1006.27	914.01	468.31	2907.55	1317.16	1011.15	920.96	470.73	2926.75	1329.93
Total Comprehensive Income for the period	927.38	1019.74	377.62	3163.33	1747.41	930.03	1030.23	387.23	3201.62	1769.46
Equity Share Capital	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85
Earnings Per Share of ₹ 2/- each)										
a) Basic	3.56	3.24	1.66	10.29	4.66	3.58	3.26	1.67	10.36	4.71
b) Diluted	3.49	3.17	1.62	10.08	4.57	3.51	3.19	1.63	10.15	4.61

Notes: The above is an extract of the detailed format of the Audited standalone and consolidated financial results for the quarter and year ended on 31st March 2023 filed with the stock exchange under regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Audited standalone and consolidated financial results for the quarter and year ended on 31st March 2023 are available for investors at [www.moldtekgroup.com](http://www.moldtekgroup.com), [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com)

For Mold-Tek Technologies Limited  
Sd/- J. Lakshmana Rao  
Chairman & Managing Director  
DIN: 00649702

Place: Hyderabad  
Date: 02.05.2023

**THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.**

**INITIAL PUBLIC OFFER OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED.**

**PUBLIC ANNOUNCEMENT**



**FINCARE SMALL FINANCE BANK LIMITED**

Our Bank was incorporated as Banas Finlease Private Limited at Palanpur, Gujarat as a private limited company under the Companies Act, 1956, and a certificate of incorporation was granted by the Assistant Registrar of Companies, Gujarat, Dadra and Nagar Haveli on April 5, 1995. The name of our Bank changed from Banas Finlease Private Limited to Disha Microfin Private Limited as a result of change in management of our Bank and a fresh certificate of incorporation consequent upon change of name was granted by the Assistant Registrar of Companies, Gujarat, Dadra and Nagar Haveli on March 26, 2010. On October 7, 2015, our Bank was granted an in-principle approval by the RBI to convert into a small finance bank in the private sector under Section 22 of the Banking Regulation Act, 1949. Subsequently, our Bank was converted into a public limited company pursuant to a special resolution passed by our Shareholders at the EGM held on November 29, 2016, and a certificate of incorporation consequent upon conversion to public limited company was granted by the Registrar of Companies, Gujarat at Ahmedabad ("RoC") on December 13, 2016. Thereafter, our Bank was granted a license by the RBI on May 12, 2017, to carry on small finance bank business in India in terms of Section 22 (1) of the Banking Regulation Act, 1949. Consequently, the name of our Bank changed from Disha Microfin Private Limited to Fincare Small Finance Bank Limited, and on June 14, 2017 a fresh certificate of incorporation pursuant to change of name, was granted by the RoC. Our Bank commenced its operations as a small finance bank with effect from July 21, 2017. Our Bank was included in the second schedule to the RBI Act pursuant to a notification dated March 28, 2019 issued by the RBI. For further details, see "History and Certain Corporate Matters" on page 211 of the draft red herring prospectus dated May 01, 2023 filed by our Bank with SEBI and Stock Exchanges on May 02, 2023 ("Draft Red Herring Prospectus" or "DRHP"), which replaces the Previous DRHP in its entirety.

Registered Office: 301-306, 3<sup>rd</sup> Floor, Abhijeet-V, Opp. Mayor's Bungalow, Law Garden Road, Mithakhali, Ahmedabad - 380 006, Gujarat, India; Tel: +91 79 4001 1000  
Corporate Office: 5<sup>th</sup> Floor, Bren Mercury, Kaikondanahalli, Sarjapur Main Road, Bengaluru - 560035, Karnataka, India; Tel: +91 80 4250 4444, Website: [www.fincarebank.com](http://www.fincarebank.com)  
Contact Person: Shefaly Kothari, Company Secretary and Compliance Officer; E-mail: [sfbcomsec@fincarebank.com](mailto:sfbcomsec@fincarebank.com), Corporate Identity Number: U67120GJ1995PLC025373

**OUR PROMOTER: FINCARE BUSINESS SERVICES LIMITED**

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH ("EQUITY SHARES") OF FINCARE SMALL FINANCE BANK LIMITED ("BANK" OR "ISSUER" OR "FSBL") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹[●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹[●] MILLION ("OFFER") COMPRISING OF A FRESH ISSUE BY OUR BANK OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹6,250.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 17,00,000 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION ("OFFER FOR SALE" AND SUCH EQUITY SHARES, THE "OFFERED SHARES"), COMPRISING OF AN OFFER FOR SALE OF UP TO 14,934,779 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY FINCARE BUSINESS SERVICES LIMITED ("PROMOTER SELLING SHAREHOLDER"), AN OFFER FOR SALE OF UP TO 471,754 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY WAGNER LIMITED, AN OFFER FOR SALE OF UP TO 444,140 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY TRUE NORTH FUND V L.P., AN OFFER FOR SALE OF UP TO 430,842 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY INDIUM IV (MAURITIUS) HOLDINGS LIMITED, AN OFFER FOR SALE OF UP TO 223,955 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY OMEGA TC HOLDINGS PTE. LTD., AN OFFER FOR SALE OF UP TO 130,787 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY LEAPFROG RURAL INCLUSION (INDIA) LTD, AN OFFER FOR SALE OF UP TO 126,151 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY KOTAK MAHINDRA LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 116,981 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY EDELWEISS TOKIO LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 45,710 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY BHARTI AXA LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 35,092 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY SILVER LEAF OAK (MAURITIUS) LIMITED, AN OFFER FOR SALE OF UP TO 20,572 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY TATA CAPITAL FINANCIAL SERVICES LIMITED AND AN OFFER FOR SALE OF UP TO 19,237 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY ZUNO GENERAL INSURANCE LIMITED (FORMERLY KNOWN AS EDELWEISS GENERAL INSURANCE COMPANY LIMITED) (TOGETHER, REFERRED TO AS THE "INVESTOR SELLING SHAREHOLDERS" AND WITH THE PROMOTER SELLING SHAREHOLDER, REFERRED TO AS THE "SELLING SHAREHOLDERS"). THIS OFFER INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARES, AGGREGATING UP TO ₹[●] MILLION (CONSTITUTING UP TO [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES ("EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HERINAFTER REFERRED TO AS THE "NET OFFER". OUR BANK IN CONSULTATION WITH THE BRLMS, OFFER A DISCOUNT OF UP TO ₹[●] TO THE OFFER PRICE (EQUIVALENT OF ₹[●] PER EQUITY SHARE) TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT"). THE OFFER AND THE NET OFFER SHALL CONSTITUTE AT LEAST [●]% AND [●]%, RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR BANK.

OUR BANK MAY, IN CONSULTATION WITH THE BRLMS, CONSIDER A PRE-OFFER ISSUANCE OF SECURITIES FOR AN AGGREGATE AMOUNT OF NOT EXCEEDING ₹1,250.00 MILLION ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT WILL BE AT A PRICE TO BE DECIDED BY OUR BANK, IN CONSULTATION WITH THE BRLMS AND THE PRE-IPO PLACEMENT, IF ANY, WILL BE UNDERTAKEN PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE RO. IF THE PRE-IPO PLACEMENT IS UNDERTAKEN, THE AGGREGATE AMOUNT RAISED FROM THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO THE OFFER COMPLYING WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR"), ON UTILIZATION OF PRE-IPO PLACEMENT PROCEEDS (IF ANY) PRIOR TO THE COMPLETION OF THE OFFER, IT SHALL BE APPROPRIATELY INTIMATED TO THE PRE-IPO PLACEMENT SUBSCRIBERS THAT THERE IS NO GUARANTEE THAT THE BANK MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND RESULT INTO LISTING OF THE EQUITY SHARES OF THE BANK ON THE STOCK EXCHANGES.

THE PRICE BAND, THE MINIMUM BID LOT AND THE EMPLOYEE DISCOUNT (IF ANY) SHALL BE DECIDED BY OUR BANK IN CONSULTATION WITH THE BRLMS AND WILL BE ADVERTISED IN ALL EDITIONS OF [●], AN ENGLISH NATIONAL DAILY NEWSPAPER, ALL EDITIONS OF [●], A HINDI NATIONAL DAILY NEWSPAPER, AND IN ALL EDITIONS OF [●], A GUJARATI DAILY NEWSPAPER, EACH WITH WIDE CIRCULATION (GUJARATI BEING THE REGIONAL LANGUAGE OF GUJARAT WHERE OUR REGISTERED OFFICE IS LOCATED) AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE LIMITED ("BSE") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Bank in consultation with the BRLMS, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of three Working Days, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Members, Designated Intermediaries and the Sponsor Bank.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Net Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs") ("QIB Portion"), provided that our Bank may, in consultation with the BRLMs, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. One-third of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹200,000 and up to ₹1,000,000 and two-thirds of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹1,000,000 provided that under-subscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Non-Institutional Bidders in the other sub-category of Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, Equity Shares will be allotted on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price (net of Employee Discount, if any). All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Offer through the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID in case of UPI Bidders, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" on page 397 of the DRHP. This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Bank is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated May 01, 2023 with the Securities and Exchange Board of India ("SEBI") on May 02, 2023. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of its filing by hosting it on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE and NSE at [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com), respectively and the websites of the Book Running Lead Managers ("BRLMs"), i.e. ICICI Securities Limited, Axis Capital Limited, IIFL Securities Limited, SBI Capital Markets Limited and Ambit Private Limited at [www.icicisecurities.com](http://www.icicisecurities.com), [www.axiscapital.co.in](http://www.axiscapital.co.in), [www.iiflcap.com](http://www.iiflcap.com), [www.sbicaps.com](http://www.sbicaps.com) and [www.ambit.co](http://www.ambit.co), respectively. Our Bank invites the public to give their comments on the DRHP dated May 01, 2023 filed with SEBI on May 02, 2023, with respect to disclosures made in the DRHP. The members of the public are requested to send a copy of the comments to SEBI, to the Company Secretary and Compliance Officer of our Bank and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by our Bank and/or the Company Secretary and Compliance Officer of our Bank and/or the BRLMs at their respective addresses mentioned herein before in relation to the Offer on or before 5:00 p.m. on the 21<sup>st</sup> day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors of the Red Herring Prospectus carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Bank and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 22 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after a Red Herring Prospectus has been filed with RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from DRHP. The Equity Shares, when offered through the Red Herring Prospectus, are proposed to be listed on BSE and NSE.

**Disclaimer clause of the RBI:** A license authorising the Bank to carry on small finance bank business has been obtained from the Reserve Bank of India in terms of Section 22 of the Banking Regulation Act, 1949. It must be distinctly understood, however, that in issuing the license, the Reserve Bank of India does not undertake any responsibility for the financial soundness of the Bank or for the correctness of any of the statements made or opinion expressed in this connection.

**NSE Disclaimer:** It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the "Disclaimer Clause of NSE".

**BSE Disclaimer:** It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the Red Herring Prospectus has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the Red Herring Prospectus. The investors are advised to refer to the Red Herring Prospectus for the full text of the Disclaimer clause of the BSE Limited.

For details of the share capital and capital structure of the Bank, please see the section titled "Capital Structure" beginning on page 73 of the DRHP. For details of the main objects of the Bank as contained in the Memorandum of Association, please see the section titled "History and Certain Corporate Matters" on page 211 of the DRHP.

BOOK RUNNING LEAD MANAGERS				
<p><b>ICICI Securities Limited</b> ICICI Venture House Appasaheb Marathe Marg, Prabhadevi Mumbai - 400 025, Maharashtra, India Tel: +91 22 6807 7100 E-mail: <a href="mailto:fincare_ipo@icicisecurities.com">fincare_ipo@icicisecurities.com</a> Investor grievance e-mail: <a href="mailto:customercare@icicisecurities.com">customercare@icicisecurities.com</a> Website: <a href="http://www.icicisecurities.com">www.icicisecurities.com</a> Contact Person: Shekher Asnani / Sumit Singh SEBI Registration No.: INM000011179</p>	<p><b>Axis Capital Limited</b> 1<sup>st</sup> Floor, Axis House C-2 Wadia International Centre P. B. Marg, Worli, Mumbai - 400 025 Maharashtra, India Tel: +91 22 4325 2183 E-mail: <a href="mailto:fincare_ipo@axiscap.in">fincare_ipo@axiscap.in</a> Investor grievance e-mail: <a href="mailto:complaints@axiscap.in">complaints@axiscap.in</a> Website: <a href="http://www.axiscapital.co.in">www.axiscapital.co.in</a> Contact Person: Pavan Naik SEBI Registration No.: INM000012029</p>	<p><b>IIFL Securities Limited</b> 10<sup>th</sup> Floor, IIFL Centre Kamala City, Senapati Bapat Marg Lower Parel (West), Mumbai - 400 013 Maharashtra, India Tel: +91 22 4646 4728 E-mail: <a href="mailto:fincare_ipo@iiflcap.com">fincare_ipo@iiflcap.com</a> Investor grievance e-mail: <a href="mailto:ig_ib@iiflcap.com">ig_ib@iiflcap.com</a> Website: <a href="http://www.iiflcap.com">www.iiflcap.com</a> Contact Person: Harshvardhan Shah / Pawan Jain SEBI Registration No.: INM000010940</p>	<p><b>SBI Capital Markets Limited</b> 202, Maker Tower E' Cuffe Parade Mumbai - 400 005 Maharashtra, India Tel: +91 22 4006 9807 E-mail: <a href="mailto:fincare_ipo@sbicaps.com">fincare_ipo@sbicaps.com</a> Investor grievance e-mail: <a href="mailto:investorrelations@sbicaps.com">investorrelations@sbicaps.com</a> Website: <a href="http://www.sbicaps.com">www.sbicaps.com</a> Contact Person: Vaibhav Shah SEBI Registration No.: INM000003531</p>	<p><b>Ambit Private Limited</b> Ambit House, 449, Senapati Bapat Marg Lower Parel, Mumbai - 400 013 Maharashtra, India Tel: +91 22 6623 3030 E-mail: <a href="mailto:fincare_ipo@ambit.co">fincare_ipo@ambit.co</a> Investor grievance e-mail: <a href="mailto:customerservice@ambit.co">customerservice@ambit.co</a> Website: <a href="http://www.ambit.co">www.ambit.co</a> Contact Person: Nikhil Bhiwapurkar / Devanshi Shah SEBI Registration No.: INM000010585</p>
<p><b>REGISTRAR TO THE OFFER</b></p> <p></p> <p><b>KFin Technologies Limited (formerly known as KFin Technologies Private Limited)</b> Selenium, Tower B, Plot No. 31 and 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India Tel: +91 40 6716 2222, E-mail: <a href="mailto:fincare_ipo@kfintech.com">fincare_ipo@kfintech.com</a>, Website: <a href="http://www.kfintech.com">www.kfintech.com</a>, Investor grievance e-mail: <a href="mailto:einward.ris@kfintech.com">einward.ris@kfintech.com</a> Contact Person: M Murali Krishna, SEBI Registration Number: INR000002221</p>				

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For Fincare Small Finance Bank Limited  
On behalf of the Board of Directors  
Sd/-  
Shefaly Kothari  
Company Secretary and Compliance Officer

Fincare Small Finance Bank Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP dated May 01, 2023 with the SEBI on May 02, 2023. The DRHP shall be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com), respectively, and is available on the websites of the BRLMs, i.e. ICICI Securities Limited, Axis Capital Limited, IIFL Securities Limited, SBI Capital Markets Limited and Ambit Private Limited at [www.icicisecurities.com](http://www.icicisecurities.com), [www.axiscapital.co.in](http://www.axiscapital.co.in), [www.iiflcap.com](http://www.iiflcap.com), [www.sbicaps.com](http://www.sbicaps.com) and [www.ambit.co](http://www.ambit.co), respectively. Investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" on page 22 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and applicable state securities laws. Accordingly, the Equity Shares are only being offered and sold (i) within the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the Securities Act) in transactions exempt from, or not subject to, registration requirements of the Securities Act, and (ii) outside the United States in "offshore transactions" as defined in and in reliance on Regulation S under the Securities Act and pursuant to the applicable laws of the jurisdictions where those offers and sales are made. There will be no public offering of the Equity Shares in the United States.

**zydus ZYDUS LIFESCIENCES LIMITED**

(Formerly known as Cadila Healthcare Limited)  
[CIN L24230GJ1995PLC025878]  
Regd. Office : Zydus Corporate Park, Scheme No. 63, Survey No. 536, Near Vashrodree Circle, Khora (Gandhinagar), Sakhej - Gandhinagar Highway, Ahmedabad - 382481. Website: [www.zyduslife.com](http://www.zyduslife.com)  
Email: [dhaivalson@zyduslife.com](mailto:dhaivalson@zyduslife.com) Telephone : +91-79-48040000

**NOTICE**

Notice is hereby given that the Company has received intimation from the following shareholder that the Share Certificates pertaining to the Equity Shares held by him as per the details given below have been lost / misplaced.

Sr. No.	Name of the shareholder	Distinctive Numbers	Folio Number	No. of Shares	Certificate No.
1.	Girish P Gangwani Prakash P Gangwani	1405181-1407430	023290	2250	1225

If the Company does not receive any objection within 7 days from the date of publication of this notice, the Company will proceed to issue duplicate Share Certificate to the aforesaid shareholder. People are hereby cautioned not to deal with the above Share Certificates anymore and the Company will not be responsible for any loss / damage occurring thereby.

For, ZYDUS LIFESCIENCES LIMITED  
Sd/- DHAVAL N. SONI  
COMPANY SECRETARY

Date : May 2, 2023  
Place : Ahmedabad

**FORM A PUBLIC ANNOUNCEMENT**

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency) Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S PROCESS CONSTRUCTION AND TECHNICAL SERVICES PRIVATE LIMITED**

RELEVANT PARTICULARS	
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**BSE Limited**  
25th Floor, P. J. Towers, Dalal Street, Mumbai - 400 001  
Tel. No. 22721233 / 34 Fax No. 22721003 • www.bseindia.com  
CIN No.: L67120MH2005PLC15188

**NOTICE**

Notice is hereby given that the following trading members of BSE Limited (Exchange) has requested for the surrender of its trading membership of the Exchange:

Sr.No.	Name of the Trading Member	SEBI Regn. No.	Closure of business w.e.f.
1	ACHIEVERS SECURITIES LTD.	IN2000217438	17/10/2022
2	BAKSHU SECURITIES & BROKERS PVT. LTD.	IN2000262633	06/03/2023
3	SATCO CAPITAL MARKETS LIMITED	IN2000198838	17/02/2023

The constituents of the above mentioned trading members are hereby advised to lodge complaints, if any, immediately (in the prescribed complaint form) within 1 (one) month from the date of this notification. Kindly note that no such complaints filed beyond the aforesaid period shall be entertained by the Exchange against the above mentioned trading members and it shall be deemed that no such complaints exist against the above mentioned trading members, or such complaints, if any, shall be deemed to have been waived. The complaints filed against the above mentioned trading members will be dealt with in accordance with the Rules, Bye-laws and Regulations of the Exchange. All the relevant papers may be sent to BSE Ltd., Department of Investor Services, Dalal Street, Fort, Mumbai - 400 001. (The complaint forms can be downloaded from www.bseindia.com > Investors > Investors Grievances > (b) Investors' Grievances against BSE's Trading Members > Complaint Form OR may be obtained from the Exchange office at Mumbai and also at the Regional Offices).

For BSE Limited  
Sd/-  
Sr. General Manager  
Membership Operations

Place: Mumbai  
Date: 03<sup>rd</sup> May, 2023

**KERALA WATER AUTHORITY e-Tender Notice**

Tender No: RC 1 No.14/2023-24/SEQ  
JAL JEEVAN MISSION - Phase II - CWSS to Kunnathoor, Poruvayal, Sooranad North Panchayaths in Kunnathoor Taluk and Thazhava, Thodiyoor, Kulasakarapuram Panchayaths in Karunagappally Taluk-Construction of OHSR sump cum pump-house Boosting pump-house supply and erection of pump sets, Supply and Laying clear water transmission main, pumping main, gravity main etc in Thodiyoor Grama Panchayath  
EMD : Rs. 200000, Tender fee : Rs. 11025+1985, Last Date for submitting Tender : 18-05-2023 02:00pm, Phone : 04742745293  
Website : www.kwa.kerala.gov.in, www.etenders.kerala.gov.in  
Superintending Engineer  
PH Circle Kollam  
KWA-JB-GL-6-178-2023-24

**Gujarat Informatics Limited**

Block no. 2, 2nd Floor, Karmayojy Bhavan, Sector 10 A, Gandhinagar-382010 (Gujarat)  
Ph: 079-23256022, Fax: 079-23238925 Website: http://www.gil.gujarat.gov.in  
**NOTICE FOR INVITING BID**  
GIL invites Expression of Interest (EOI) for colocation service provider on behalf of Department of Science and Technology, Government of Gujarat. Interested parties may visit <http://www.gil.gujarat.gov.in> for more details about the EOI.  
- Managing Director



**MOLD-TEK TECHNOLOGIES LIMITED**

CIN: L25200TG1985PLC005631  
Registered Office: Plot No. 700, Door No. 8-2-293/82/A/700, Road No. 36, Jubilee Hills, Hyderabad - 500 033, Telangana.  
**STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31<sup>st</sup> MARCH 2023**

Particulars	Standalone						Consolidated					
	Quarter Ended		Year Ended		Quarter Ended		Year Ended		Quarter Ended		Year Ended	
	31/03/2022	31/12/2022	31/03/2022	31/03/2022	31/03/2022	31/03/2022	31/03/2022	31/03/2022	31/03/2022	31/03/2022	31/03/2022	
Total Income from Operations	3961.63	3687.56	2679.10	13518.56	9314.13	4327.25	4111.62	2916.49	14880.30	10120.49		
Net Profit/(Loss) for the period (before tax and exceptional items)	1319.76	1219.35	628.56	3861.43	1780.87	1324.84	1226.30	630.98	3882.04	1798.10		
Net Profit/(Loss) for the period before tax (after exceptional items)	1319.76	1219.35	628.56	3861.43	1780.87	1324.84	1226.30	630.98	3882.04	1798.10		
Net Profit/(Loss) for the period after tax (after exceptional items)	1006.27	914.01	468.31	2907.55	1317.16	1011.15	920.96	470.73	2926.75	1329.93		
Total Comprehensive Income for the period	927.38	1019.74	377.62	3163.33	1747.41	930.03	1030.23	387.23	3201.62	1769.46		
Equity Share Capital	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85		
Earnings Per Share of ₹ 2/- each)												
a) Basic	3.56	3.24	1.66	10.29	4.66	3.58	3.26	1.67	10.36	4.71		
b) Diluted	3.49	3.17	1.62	10.08	4.57	3.51	3.19	1.63	10.15	4.61		

Notes: The above is an extract of the detailed form of the Audited standalone and consolidated financial results for the quarter and year ended on 31<sup>st</sup> March 2023 filed with the stock exchange under regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full form of the Audited standalone and consolidated financial results for the quarter and year ended on 31<sup>st</sup> March 2023 are available for investors at [www.moldtekgroup.com](http://www.moldtekgroup.com), [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com)

Place: Hyderabad  
Date: 02.05.2023

For Mold-Tek Technologies Limited  
Sd/- J. Lakshmana Rao  
Chairman & Managing Director  
DIN: 00649702

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.  
INITIAL PUBLIC OFFER OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED.

**PUBLIC ANNOUNCEMENT**



**FINCARE SMALL FINANCE BANK LIMITED**



(Please scan this QR Code to view the Draft Red Herring Prospectus)

Our Bank was incorporated as Banas Finance Private Limited at Palanpur, Gujarat as a private limited company under the Companies Act, 1956, and a certificate of incorporation was granted by the Assistant Registrar of Companies, Gujarat, Dadra and Nagar Haveli on April 5, 1995. The name of our Bank changed from Banas Finance Private Limited to Disha Microfin Private Limited as a result of change in management of our Bank and a fresh certificate of incorporation consequent upon change of name was granted by the Assistant Registrar of Companies, Gujarat, Dadra and Nagar Haveli on March 26, 2010. On October 7, 2015, our Bank was granted an in-principle approval by the RBI to convert into a small finance bank in the private sector under Section 22 of the Banking Regulation Act, 1949. Subsequently, our Bank was converted into a public limited company pursuant to a special resolution passed by our Shareholders at the EGM held on November 29, 2016, and a certificate of incorporation consequent upon conversion to public limited company was granted by the Registrar of Companies, Gujarat at Ahmedabad ("RoC") on December 13, 2016. Thereafter, our Bank was granted a license by the RBI on May 12, 2017, to carry on small finance bank business in India in terms of Section 22 (1) of the Banking Regulation Act, 1949. Consequently, the name of our Bank changed from Disha Microfin Private Limited to Fincare Small Finance Bank Limited, and on June 14, 2017 a fresh certificate of incorporation pursuant to change of name, was granted by the RoC. Our Bank commenced its operations as a small finance bank with effect from July 21, 2017. Our Bank was included in the second schedule to the RBI Act pursuant to a notification dated March 28, 2019 issued by the RBI. For further details, see "History and Certain Corporate Matters" on page 211 of the draft red herring prospectus dated May 01, 2023 filed by our Bank with SEBI and Stock Exchanges on May 02, 2023 ("Draft Red Herring Prospectus" or "DRHP"), which replaces the Previous DRHP in its entirety.

Registered Office: 301-306, 3<sup>rd</sup> Floor, Abhijeet-V, Opp. Mayor's Bungalow, Law Garden Road, Mithakhali, Ahmedabad - 380 006, Gujarat, India. Tel: +91 79 4001 1000  
Corporate Office: 5<sup>th</sup> Floor, Bren Mercury, Kankonahalli, Sarjapur Main Road, Bengaluru - 560035, Karnataka, India. Tel: +91 80 4250 4444. Website: [www.fincarebank.com](http://www.fincarebank.com)  
Contact Person: Shefaly Kohari, Company Secretary and Compliance Officer; E-mail: [sbcompsc@fincarebank.com](mailto:sbcompsc@fincarebank.com), Corporate Identity Number: U67120GJ1995PLC025373

**OUR PROMOTER: FINCARE BUSINESS SERVICES LIMITED**

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH ("EQUITY SHARES") OF FINCARE SMALL FINANCE BANK LIMITED ("BANK" OR "ISSUER" OR "SFBL") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹[●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹[●] MILLION ("OFFER") COMPRISING OF A FRESH ISSUE BY OUR BANK OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹6,250 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 17,000,000 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION ("OFFER FOR SALE") AND SUCH EQUITY SHARES, THE "OFFERED SHARES"), COMPRISING OF AN OFFER FOR SALE OF UP TO 14,934,779 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY FINCARE BUSINESS SERVICES LIMITED ("PROMOTER SELLING SHAREHOLDER"), AN OFFER FOR SALE OF UP TO 471,754 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY WAGNER LIMITED, AN OFFER FOR SALE OF UP TO 444,140 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY TRUE NORTH FUND V LLP, AN OFFER FOR SALE OF UP TO 430,842 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY INDIUM IV (MAURITIUS) HOLDINGS LIMITED, AN OFFER FOR SALE OF UP TO 223,955 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY OMEGA TC HOLDINGS PTE. LTD., AN OFFER FOR SALE OF UP TO 130,787 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY LEAPFROG RURAL INCLUSION (INDIA) LTD, AN OFFER FOR SALE OF UP TO 126,151 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY KOTAK MAHINDRA LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 116,981 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY EDELWEISS TOKIO LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 45,710 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY BHARTI AXA LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 35,092 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY SILVER LEAF OAK (MAURITIUS) LIMITED, AN OFFER FOR SALE OF UP TO 20,572 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY TATA CAPITAL FINANCIAL SERVICES LIMITED AND AN OFFER FOR SALE OF UP TO 19,237 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY ZUNO GENERAL INSURANCE LIMITED (FORMERLY KNOWN AS EDELWEISS GENERAL INSURANCE COMPANY LIMITED) (TOGETHER, REFERRED TO AS THE "INVESTOR SELLING SHAREHOLDERS" AND WITH THE PROMOTER SELLING SHAREHOLDER, REFERRED TO AS THE "SELLING SHAREHOLDERS"). THIS OFFER INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARES, AGGREGATING UP TO ₹[●] MILLION (CONSTITUTING UP TO [●] % OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES ("EMPLOYEE RESERVATION PORTION"), THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREAFTER REFERRED TO AS THE "NET OFFER". OUR BANK IN CONSULTATION WITH THE BRLMS, OFFER A DISCOUNT OF UP TO [●] % TO THE OFFER PRICE (EQUIVALENT OF ₹[●] PER EQUITY SHARE) TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT"). THE OFFER AND THE NET OFFER SHALL CONSTITUTE AT LEAST [●] % AND [●] %, RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR BANK.

OUR BANK MAY, IN CONSULTATION WITH THE BRLMS, CONSIDER A PRE-OFFER ISSUANCE OF SECURITIES FOR AN AGGREGATE AMOUNT OF NOT EXCEEDING ₹1,250.00 MILLION ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT WILL BE AT A PRICE TO BE DECIDED BY OUR BANK, IN CONSULTATION WITH THE BRLMS AND THE PRE-IPO PLACEMENT, IF ANY, WILL BE UNDERTAKEN PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC. IF THE PRE-IPO PLACEMENT IS UNDERTAKEN, THE AGGREGATE AMOUNT RAISED FROM THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO THE OFFER COMPLYING WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR"). ON UTILIZATION OF PRE-IPO PLACEMENT PROCEEDS (IF ANY) PRIOR TO THE COMPLETION OF THE OFFER, IT SHALL BE APPROPRIATELY INTIMATED TO THE PRE-IPO PLACEMENT SUBSCRIBERS THAT THERE IS NO GUARANTEE THAT THE BANK MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND RESULT INTO LISTING OF THE EQUITY SHARES OF THE BANK ON THE STOCK EXCHANGES.

THE PRICE BAND, THE MINIMUM BID LOT AND THE EMPLOYEE DISCOUNT (IF ANY) SHALL BE DECIDED BY OUR BANK IN CONSULTATION WITH THE BRLMS AND WILL BE ADVERTISED IN ALL EDITIONS OF [●], AN ENGLISH NATIONAL DAILY NEWSPAPER, ALL EDITIONS OF [●], A HINDI NATIONAL DAILY NEWSPAPER, AND IN ALL EDITIONS OF [●], A GUJARATI DAILY NEWSPAPER, EACH WITH WIDE CIRCULATION (GUJARATI BEING THE REGIONAL LANGUAGE OF GUJARAT WHERE OUR REGISTERED OFFICE IS LOCATED) AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE LIMITED ("BSE") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Bank in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of three Working Days, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Members, Designated Intermediaries and the Sponsor Bank.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Net Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs") ("QIB Portion"), provided that our Bank may, in consultation with the BRLMs, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. One-third of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹200,000 and up to ₹1,000,000 and two-thirds of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹1,000,000 provided that under-subscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Non-Institutional Bidders in the other sub-category of Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, Equity Shares will be allotted on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price (net of Employee Discount, if any). All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Offer through the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID in case of UPI Bidders, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" on page 397 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Bank is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated May 01, 2023 with the Securities and Exchange Board of India ("SEBI") on May 02, 2023. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE and NSE at [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com), respectively and the websites of the Book Running Lead Managers ("BRLMs"), i.e. ICICI Securities Limited, Axis Capital Limited, IIFL Securities Limited, SBI Capital Markets Limited and Ambit Private Limited at [www.icicisecurities.com](http://www.icicisecurities.com), [www.axiscapital.co.in](http://www.axiscapital.co.in), [www.iflcap.com](http://www.iflcap.com), [www.sbicap.com](http://www.sbicap.com) and [www.ambit.com](http://www.ambit.com), respectively. Our Bank invites the public to give their comments on the DRHP dated May 01, 2023 filed with SEBI on May 02, 2023, with respect to disclosures made in the DRHP. The members of the public are requested to send a copy of the comments to SEBI, to the Company Secretary and Compliance Officer of our Bank and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by our Bank and/or the Company Secretary and Compliance Officer of our Bank and/or the BRLMs at their respective addresses mentioned herein before or on or before 5.00 p.m. on the 21<sup>st</sup> day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors of the Red Herring Prospectus carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Bank and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 22 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after a Red Herring Prospectus has been filed with RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from DRHP. The Equity Shares, when offered through the Red Herring Prospectus, are proposed to be listed on BSE and NSE.

**Disclaimer clause of the RBI:** A license authorising the Bank to carry on small finance bank business has been obtained from the Reserve Bank of India in terms of Section 22 of the Banking Regulation Act, 1949. It may be distinctly understood, however, that in issuing the license, the Reserve Bank of India does not undertake any responsibility for the financial soundness of the Bank or for the correctness of any of the statements made or opinion expressed in this connection.

**NSE Disclaimer:** It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the "Disclaimer Clause of NSE".

**BSE Disclaimer:** It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the Red Herring Prospectus has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the Red Herring Prospectus. The investors are advised to refer to the Red Herring Prospectus for the full text of the Disclaimer clause of the BSE Limited.

For details of the share capital and capital structure of the Bank, please see the section titled "Capital Structure" beginning on page 73 of the DRHP. For details of the main objects of the Bank as contained in the Memorandum of Association, please see the section titled "History and Certain Corporate Matters" on page 211 of the DRHP.

**BOOK RUNNING LEAD MANAGERS**

ICICI Securities	AXIS CAPITAL	IIFL SECURITIES	SBICAPS	AMBIT
<b>ICICI Securities Limited</b> ICICI Venture House Appasahé Marathe Marg, Prabhadevi Mumbai - 400 025, Maharashtra, India Tel: +91 22 6807 7100 E-mail: <a href="mailto:fincare ipo@icicisecurities.com">fincare ipo@icicisecurities.com</a> Investor grievance e-mail: <a href="mailto:customerscare@icicisecurities.com">customerscare@icicisecurities.com</a> Website: <a href="http://www.icicisecurities.com">www.icicisecurities.com</a> Contact Person: Shekher Asnani / Sumit Singh SEBI Registration No.: INM000011179	<b>Axis Capital Limited</b> 1 <sup>st</sup> Floor, Axis House C-2 Wadia International Centre P. B. Marg, Worli, Mumbai - 400 025 Maharashtra, India Tel: +91 22 4325 2183 E-mail: <a href="mailto:fincare ipo@axiscap.in">fincare ipo@axiscap.in</a> Investor grievance e-mail: <a href="mailto:complaints@axiscap.in">complaints@axiscap.in</a> Website: <a href="http://www.axiscapital.co.in">www.axiscapital.co.in</a> Contact Person: Pavan Naik SEBI Registration No.: INM000012029	<b>IIFL Securities Limited</b> 10 <sup>th</sup> Floor, IIFL Centre Kamala City, Senapati Bapat Marg Lower Parel (West), Mumbai - 400 013 Maharashtra, India Tel: +91 22 4646 4728 E-mail: <a href="mailto:fincare ipo@iiflcap.com">fincare ipo@iiflcap.com</a> Investor grievance e-mail: <a href="mailto:ig_ib@iiflcap.com">ig_ib@iiflcap.com</a> Website: <a href="http://www.iiflcap.com">www.iiflcap.com</a> Contact Person: Harshvardhan Shah / Pawan Jain SEBI Registration No.: INM000010940	<b>SBI Capital Markets Limited</b> 202, Maker Tower 'E' Cuffe Parade Mumbai - 400 005 Maharashtra, India Tel: +91 22 4006 9807 E-mail: <a href="mailto:fincare ipo@sbicaps.com">fincare ipo@sbicaps.com</a> Investor grievance e-mail: <a href="mailto:investorrelations@sbicaps.com">investorrelations@sbicaps.com</a> Website: <a href="http://www.sbicaps.com">www.sbicaps.com</a> Contact Person: Vaibhav Shah SEBI Registration No.: INM000003531	<b>Ambit Private Limited</b> Ambit House, 449, Senapati Bapat Marg Lower Parel, Mumbai - 400 013 Maharashtra, India Tel: +91 22 6623 3030 E-mail: <a href="mailto:fincare ipo@ambit.co">fincare ipo@ambit.co</a> Investor grievance e-mail: <a href="mailto:customerscare@ambit.com">customerscare@ambit.com</a> Website: <a href="http://www.ambit.co">www.ambit.co</a> Contact Person: Nikhil Bhiwarpurkar / Devanshi Shah SEBI Registration No.: INM000010585
<b>REGISTRAR TO THE OFFER</b> <b>KFINTECH</b>	<b>KFin Technologies Limited (formerly known as KFin Technologies Private Limited)</b> Selenium, Tower B, Plot No. 31 and 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India Tel: +91 40 6716 2222. E-mail: <a href="mailto:fincare ipo@kfin.tech">fincare ipo@kfin.tech</a> , Website: <a href="http://www.kfintech.com">www.kfintech.com</a> , Investor grievance e-mail: <a href="mailto:enward.ris@kfintech.com">enward.ris@kfintech.com</a> Contact Person: M Murali Krishna, SEBI Registration Number: INR000000221			

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For Fincare Small Finance Bank Limited  
On behalf of the Board of Directors  
Sd/-  
Shefaly Kohari  
Company Secretary and Compliance Officer

Fincare Small Finance Bank Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP dated May 01, 2023 with the SEBI on May 02, 2023. The DRHP shall be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com), respectively, and is available on the websites of the BRLMs, i.e. ICICI Securities Limited, Axis Capital Limited, IIFL Securities Limited, SBI Capital Markets Limited and Ambit Private Limited at [www.icicisecurities.com](http://www.icicisecurities.com), [www.axiscapital.co.in](http://www.axiscapital.co.in), [www.iflcap.com](http://www.iflcap.com), [www.sbicap.com](http://www.sbicap.com) and [www.ambit.com](http://www.ambit.com), respectively. Investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" on page 22 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and applicable state securities laws. Accordingly, the Equity Shares are only being offered and sold (i) within the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the Securities Act) in transactions exempt from, or not subject to, registration requirements of the Securities Act, and (ii) outside the United States in "offshore transactions" as defined in and in reliance on Regulation S under the Securities Act and pursuant to the applicable laws of the jurisdictions where those offers and sales are made. There will be no public offering of the Equity Shares in the United States.

**zydus** ZYDUS LIFESCIENCES LIMITED  
(Formerly known as Casilia Healthcare Limited)  
CIN L24230GJ1995PLC025878

Regd. Office: Zydus Corporate Park, Scheme No. 63, Survey No. 536, Near Vaishnodevi Circle, Khora (Gandhinagar), Sarkhej - Gandhinagar Highway, Ahmedabad - 380481. Website: [www.zyduslife.com](http://www.zyduslife.com)  
Email: [chavalsoni@zyduslife.com](mailto:chavalsoni@zyduslife.com) Telephone: +91-79-48040000

**NOTICE**

Notice is hereby given that the Company has received intimation from the following shareholder that the Share Certificates pertaining to the Equity Shares held by him as per the details given below have been lost / misplaced.

Sr. No.	Name of the shareholder	Distinctive Numbers	Folio Number	No. of Shares	Certificate No.
1.	Girish P Gangwani Prakash P Gangwani	1405161-1407430	023290	2250	1225

If the Company does not receive any objection within 7 days from the date of publication of this notice, the Company will proceed to issue duplicate Share Certificate to the aforesaid shareholder. People are hereby cautioned not to deal with the above Share Certificates anymore and the Company will not be responsible for any loss / damage occurring thereby.

For ZYDUS LIFESCIENCES LIMITED  
Sd/- DHAVAL N. SONI  
COMPANY SECRETARY

Date : May 2, 2023  
Place : Ahmedabad

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 5 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S PROCESS CONSTRUCTION AND TECHNICAL SERVICES PRIVATE LIMITED**



**BSE Limited**  
25th Floor, P. J. Towers, Dalal Street, Mumbai - 400 001  
Tel. No. 22721233 / 34 Fax No. 22721003 • www.bseindia.com  
CIN No.: L67120MH2005PLC155188

**NOTICE**

Notice is hereby given that the following trading members of BSE Limited (Exchange) has requested for the surrender of its trading membership of the Exchange:

Sr.No.	Name of the Trading Member	SEBI Regn. No.	Closure of business w.e.f.
1	ACHIEVERS EQUITIES LTD.	IN2000217438	17/10/2022
2	BAKSHU SECURITIES & BROKERS PVT. LTD.	IN2000262633	06/03/2023
3	SATCO CAPITAL MARKETS LIMITED	IN2000198838	17/02/2023

The constituents of the above mentioned trading members are hereby advised to lodge complaints, if any, immediately (in the prescribed complaint form) within 1 (one) month from the date of this notification. Kindly note that no such complaints filed beyond the aforesaid period shall be entertained by the Exchange against the above mentioned trading members and it shall be deemed that no such complaints exist against the above mentioned trading members, or such complaints, if any, shall be deemed to have been waived. The complaints filed against the above mentioned trading members will be dealt with in accordance with the Rules, Bye-laws and Regulations of the Exchange. All the relevant papers may be sent to BSE Ltd., Department of Investor Services, Dalal Street, Fort, Mumbai - 400 001. (The complaint forms can be downloaded from www.bseindia.com > Investors > Investors Grievances > (b) Investors' Grievances against BSE's Trading Members > Complaint Form OR may be obtained from the Exchange office at Mumbai and also at the Regional Offices).

For BSE Limited  
Sd/-  
Sr. General Manager  
Membership Operations

Place : Mumbai  
Date : 03<sup>rd</sup> May, 2023

**KERALA WATER AUTHORITY e-Tender Notice**

Future NREHEP (NRI) 2023-24  
JAL JEEVAN MISSION - Phase II - CWSS to Kunnathoor, Poruvazhy, Sooranad North Panchayats in Kunnathoor Taluk and Thazhava, Thodiyoor, Kulssekharapuram Panchayats in Karunagappally Taluk-Construction of OHSR sump cum pump-house, supply and erection of pump sets, supply and Laying clear water transmission main, pumping main, gravity main etc in Thodiyoor Grama Panchayath  
EMD : Rs. 200000. Tender fee : Rs. 11025+1985. Last Date for submitting Tender : 18-05-2023 02:00 pm. Phone : 0472475293  
Website : www.kwa.kerala.gov.in, www.etenders.kerala.gov.in  
Supertending Engineer  
PH Circle Kollam  
KWA-JB-GL-6-178-2023-24

**Gujarat Informatics Limited**

Block No. 2, 2nd Floor, Karmayogi Bhavan, Sector 10 A, Gandhinagar-382010 (Gujarat)  
Ph. : 079-23256022, Fax: 079-23238925 Website: http://www.gil.gujarat.gov.in

**NOTICE FOR INVITING BID**



GIL invites Expression of Interest (EOI) for colocation service provider on behalf of Department of Science and technology, Government of Gujarat. Interested parties may visit <http://www.gil.gujarat.gov.in> for more details about the EOI.  
- Managing Director

**MOLD-TEK TECHNOLOGIES LIMITED**  
CIN: L25200TG1985PLC005631  
Registered Office: Plot No. 700, Door No. 8-2-293/82/A/700, Road No. 36, Jubilee Hills, Hyderabad - 500 033, Telangana.  
**STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31<sup>st</sup> MARCH 2023**  
Rs. In lakhs except for EPS

Particulars	Standalone				Consolidated					
	Quarter Ended		Year Ended		Quarter Ended		Year Ended			
	31/03/2023	31/12/2022	31/03/2022	31/03/2021	31/03/2023	31/03/2022	31/03/2021	31/03/2022		
Total Income from Operations	3961.63	3687.56	2679.10	13518.56	9314.13	4327.25	4111.62	2916.49	14880.30	10120.49
Net Profit/(Loss) for the period (before tax and exceptional items)	1319.76	1219.35	628.56	3861.43	1780.87	1324.84	1226.30	630.98	3882.04	1798.10
Net Profit/(Loss) for the period before tax (after exceptional items)	1319.76	1219.35	628.56	3861.43	1780.87	1324.84	1226.30	630.98	3882.04	1798.10
Net Profit/(Loss) for the period after tax (after exceptional items)	1006.27	914.01	468.31	2907.55	1317.16	1011.15	920.96	470.73	2926.75	1329.93
Total Comprehensive Income for the period	927.58	1019.74	377.62	3163.33	1747.41	930.03	1030.23	387.23	3201.62	1769.46
Equity Share Capital	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85
Earnings Per Share of ₹ 2/- each)										
a) Basic	3.56	3.24	1.66	10.29	4.66	3.58	3.26	1.67	10.36	4.71
b) Diluted	3.49	3.17	1.62	10.08	4.57	3.51	3.19	1.63	10.15	4.61

Notes: The above is an extract of the detailed format of the Audited standalone and consolidated financial results for the quarter and year ended on 31<sup>st</sup> March 2023 filed with the stock exchange under regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Audited standalone and consolidated financial results for the quarter and year ended on 31<sup>st</sup> March 2023 are available for investors at [www.moldtekgroup.com](http://www.moldtekgroup.com), [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com)

For Mold-Tek Technologies Limited  
Sd/- J. Lakshmana Rao  
Chairman & Managing Director  
DIN: 00649702

Place: Hyderabad  
Date: 02.05.2023

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.  
INITIAL PUBLIC OFFER OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED.

**PUBLIC ANNOUNCEMENT**



**FINCARE SMALL FINANCE BANK LIMITED**

Our Bank was incorporated as Banas Finlease Private Limited at Palanpur, Gujarat as a private limited company under the Companies Act, 1956, and a certificate of incorporation was granted by the Assistant Registrar of Companies, Gujarat, Dadra and Nagar Haveli on April 5, 1995. The name of our Bank changed from Banas Finlease Private Limited to Disha Microfin Private Limited as a result of change in management of our Bank and a fresh certificate of incorporation consequent upon change of name was granted by the Assistant Registrar of Companies, Gujarat, Dadra and Nagar Haveli on March 26, 2010. On October 7, 2015, our Bank was granted an in-principle approval by the RBI to convert into a small finance bank in the private sector under Section 22 of the Banking Regulation Act, 1949. Subsequently, our Bank was converted into a public limited company pursuant to a special resolution passed by our Shareholders at the EGM held on November 29, 2016, and a certificate of incorporation consequent upon conversion to public limited company was granted by the Registrar of Companies, Gujarat at Ahmedabad ("RoC") on December 13, 2016. Thereafter, our Bank was granted a license by the RBI on May 12, 2017, to carry on small finance bank business in India in terms of Section 22 (1) of the Banking Regulation Act, 1949. Consequently, the name of our Bank changed from Disha Microfin Limited to Fincare Small Finance Bank Limited, and on June 14, 2017 a fresh certificate of incorporation pursuant to change of name, was granted by the RoC. Our Bank commenced its operations as a small finance bank with effect from July 21, 2017. Our Bank was included in the second schedule to the RBI Act pursuant to a notification dated March 28, 2019 issued by the RBI. For further details, see "History and Certain Corporate Matters" on page 211 of the draft red herring prospectus dated May 01, 2023 filed by our Bank with SEBI and Stock Exchanges on May 02, 2023 ("Draft Red Herring Prospectus" or "DRHP"), which replaces the Previous DRHP in its entirety.

Registered Office: 301-306, 3<sup>rd</sup> Floor, Abhijeet-V, Opp. Mayor's Bungalow, Law Garden Road, Mithakhali, Ahmedabad - 380 006, Gujarat, India. Tel: +91 79 4001 1000  
Corporate Office: 5<sup>th</sup> Floor, Bren Mercury, Kalkondanahalli, Sarjapur Main Road, Bengaluru - 560035, Karnataka, India; Tel: +91 80 4250 4444. Website: [www.fincarebank.com](http://www.fincarebank.com)  
Contact Person: Shefaly Kothari, Company Secretary and Compliance Officer; E-mail: [sfcompsec@fincarebank.com](mailto:sfcompsec@fincarebank.com), Corporate Identity Number: U67120GJ1995PLC025373

**OUR PROMOTER: FINCARE BUSINESS SERVICES LIMITED**

INITIAL PUBLIC OFFER OF UP TO [•] EQUITY SHARES OF FACE VALUE OF ₹10 EACH ("EQUITY SHARES") OF FINCARE SMALL FINANCE BANK LIMITED ("BANK" OR "ISSUER" OR "SFB") FOR CASH AT A PRICE OF ₹[•] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹[•] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹[•] MILLION ("OFFER") COMPRISING OF A FRESH ISSUE BY OUR BANK OF UP TO [•] EQUITY SHARES AGGREGATING UP TO ₹6,250.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 17,000,000 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION ("OFFER FOR SALE") AND SUCH EQUITY SHARES, THE "OFFERED SHARES"), COMPRISING OF AN OFFER FOR SALE OF UP TO 14,934,779 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY FINCARE BUSINESS SERVICES LIMITED ("PROMOTER SELLING SHAREHOLDER"), AN OFFER FOR SALE OF UP TO 471,754 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY WAGNER LIMITED, AN OFFER FOR SALE OF UP TO 444,140 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY TRUE NORTH FUND V.L.P. AN OFFER FOR SALE OF UP TO 430,842 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY INDULUM IV (MAURITIUS) HOLDINGS LIMITED, AN OFFER FOR SALE OF UP TO 223,955 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY OMEGA TC HOLDINGS PTE. LTD., AN OFFER FOR SALE OF UP TO 138,787 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY LEAFPROG RURAL INCLUSION (INDIA) LTD., AN OFFER FOR SALE OF UP TO 126,151 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY KOTAK MAHINDRA LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 116,981 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY EDLWEISS TOKIO LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 45,710 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY BHARTI AXA LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 35,092 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY SILVER LEAF OAK (MAURITIUS) LIMITED, AN OFFER FOR SALE OF UP TO 28,572 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY TATA CAPITAL FINANCIAL SERVICES LIMITED AND AN OFFER FOR SALE OF UP TO 19,237 EQUITY SHARES AGGREGATING UP TO ₹[•] MILLION BY ZUNO GENERAL INSURANCE LIMITED (FORMERLY KNOWN AS EDLWEISS GENERAL INSURANCE COMPANY LIMITED) (TOGETHER, REFERRED TO AS THE "INVESTOR SELLING SHAREHOLDERS" AND WITH THE PROMOTER SELLING SHAREHOLDER, REFERRED TO AS THE "SELLING SHAREHOLDERS"). THIS OFFER INCLUDES A RESERVATION OF UP TO [•] EQUITY SHARES, AGGREGATING UP TO ₹[•] MILLION (CONSTITUTING UP TO [•]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES ("EMPLOYEE RESERVATION PORTION"), THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HEREAFTER REFERRED TO AS THE "NET OFFER". OUR BANK IN CONSULTATION WITH THE BRLMS, OFFER A DISCOUNT OF UP TO ₹[•] TO THE OFFER PRICE (EQUIVALENT OF [•] PER EQUITY SHARE) TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT"). THE OFFER AND THE NET OFFER SHALL CONSTITUTE AT LEAST [•] AND [•]%, RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR BANK.

OUR BANK MAY, IN CONSULTATION WITH THE BRLMS, CONSIDER A PRE-OFFER ISSUANCE OF SECURITIES FOR AN AGGREGATE AMOUNT OF NOT EXCEEDING ₹1,250.00 MILLION ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT WILL BE AT A PRICE TO BE DECIDED BY OUR BANK, IN CONSULTATION WITH THE BRLMS AND THE PRE-IPO PLACEMENT, IF ANY, WILL BE UNDERTAKEN PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC. IF THE PRE-IPO PLACEMENT IS UNDERTAKEN, THE AGGREGATE AMOUNT RAISED FROM THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE. SUBJECT TO THE OFFER COMPLYING WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR"), ON UTILIZATION OF PRE-IPO PLACEMENT PROCEEDS (IF ANY) PRIOR TO THE COMPLETION OF THE OFFER, IT SHALL BE APPROPRIATELY INTIMATED TO THE PRE-IPO PLACEMENT SUBSCRIBERS THAT THERE IS NO GUARANTEE THAT THE BANK MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND RESULT INTO LISTING OF THE EQUITY SHARES OF THE BANK ON THE STOCK EXCHANGES.

THE PRICE BAND, THE MINIMUM BID LOT AND THE EMPLOYEE DISCOUNT (IF ANY) SHALL BE DECIDED BY OUR BANK IN CONSULTATION WITH THE BRLMS AND WILL BE ADVERTISED IN ALL EDITIONS OF [•], AN ENGLISH NATIONAL DAILY NEWSPAPER, ALL EDITIONS OF [•], A HINDI NATIONAL DAILY NEWSPAPER, AND IN ALL EDITIONS OF [•], A GUJARATI DAILY NEWSPAPER, EACH WITH WIDE CIRCULATION (GUJARATI BEING THE REGIONAL LANGUAGE OF GUJARAT WHERE OUR REGISTERED OFFICE IS LOCATED) AT LEAST TWO WORKING DAYS PRIOR TO THE BID OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE LIMITED ("BSE") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Bank in consultation with the BRLMs, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of three Working Days, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Members, Designated Intermediaries and the Sponsor Bank.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 61(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Net Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs") ("QIB Portion"), provided that our Bank may, in consultation with the BRLMs, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. One-third of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹200,000 and up to ₹1,000,000 and two-thirds of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹1,000,000 provided that under-subscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Non-Institutional Bidders in the other sub-category of Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, Equity Shares will be allotted on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price (net of Employee Discount, if any). All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Offer through the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID in case of UPI Bidders, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self-Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" on page 397 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Bank is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated May 01, 2023 with the Securities and Exchange Board of India ("SEBI") on May 02, 2023. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE and NSE at [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com), respectively and the websites of the Book Running Lead Managers ("BRLMs"), i.e. ICICI Securities Limited, Axis Capital Limited, IIFL Securities Limited, SBI Capital Markets Limited and Ambit Private Limited at [www.icicisecurities.com](http://www.icicisecurities.com), [www.axiscapital.co.in](http://www.axiscapital.co.in), [www.iiflcap.com](http://www.iiflcap.com), [www.sbicaps.com](http://www.sbicaps.com) and [www.ambit.co](http://www.ambit.co), respectively. Our Bank invites the public to give their comments on the DRHP dated May 01, 2023 filed with SEBI on May 02, 2023, with respect to disclosures made in the DRHP. The members of the public are requested to send a copy of the comments to SEBI, to the Company Secretary and Compliance Officer of our Bank and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by our Bank and/or the Company Secretary and Compliance Officer of our Bank and/or the BRLMs at their respective addresses mentioned herein below in relation to the Offer on or before 5.00 p.m. on the 21<sup>st</sup> day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors of the Red Herring Prospectus carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Bank and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 22 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after a Red Herring Prospectus has been filed with RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from DRHP. The Equity Shares, when offered through the Red Herring Prospectus, are proposed to be listed on BSE and NSE.

**Disclaimer clause of the RBI:** A license authorising the Bank to carry on small finance bank business has been obtained from the Reserve Bank of India in terms of Section 22 of the Banking Regulation Act, 1949. It must be distinctly understood, however, that in issuing the license, the Reserve Bank of India does not undertake any responsibility for the financial soundness of the Bank or for the correctness of any of the statements made or opinion expressed in this connection.

**NSE Disclaimer:** It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the "Disclaimer Clause of NSE".

**BSE Disclaimer:** It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the Red Herring Prospectus has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the Red Herring Prospectus. The investors are advised to refer to the Red Herring Prospectus for the full text of the Disclaimer clause of the BSE Limited.

For details of the share capital and capital structure of the Bank, please see the section titled "Capital Structure" beginning on page 73 of the DRHP. For details of the main objects of the Bank as contained in the Memorandum of Association, please see the section titled "History and Certain Corporate Matters" on page 211 of the DRHP.

**BOOK RUNNING LEAD MANAGERS**

ICICI Securities	AXIS CAPITAL	IIFL SECURITIES	SBICAPS	AMBIT
<b>ICICI Securities Limited</b> ICICI Venture House Appasaheb Marathe Marg, Prabhadevi Mumbai - 400 025, Maharashtra, India Tel: +91 22 6807 7100 E-mail: <a href="mailto:fincare ipo@icicisecurities.com">fincare ipo@icicisecurities.com</a> Investor grievance e-mail: <a href="mailto:custansercare@icicisecurities.com">custansercare@icicisecurities.com</a> Website: <a href="http://www.icicisecurities.com">www.icicisecurities.com</a> Contact Person: Shekhar Asnani / Sumit Singh SEBI Registration No.: INM000011179	<b>Axis Capital Limited</b> 1 <sup>st</sup> Floor, Axis House C-2 Wadia International Centre P. B. Marg, Worli, Mumbai - 400 025 Maharashtra, India Tel: +91 22 4325 2183 E-mail: <a href="mailto:fincare.ipo@axiscap.in">fincare.ipo@axiscap.in</a> Investor grievance e-mail: <a href="mailto:complaints@axiscap.in">complaints@axiscap.in</a> Website: <a href="http://www.axiscapital.co.in">www.axiscapital.co.in</a> Contact Person: Pawan Naik SEBI Registration No.: INM000012029	<b>IIFL Securities Limited</b> 10 <sup>th</sup> Floor, IIFL Centre Kamala City, Senapati Bapat Marg Lower Panel (West), Mumbai - 400 013 Maharashtra, India Tel: +91 22 4646 4728 E-mail: <a href="mailto:fincare.ipo@iiflcap.com">fincare.ipo@iiflcap.com</a> Investor grievance e-mail: <a href="mailto:ig.bid@iiflcap.com">ig.bid@iiflcap.com</a> Website: <a href="http://www.iiflcap.com">www.iiflcap.com</a> Contact Person: Harshvardhan Shah / Pawan Jain SEBI Registration No.: INM000010940	<b>SBI Capital Markets Limited</b> 202, Maker Tower 'E' Cuffe Parade Mumbai - 400 005 Maharashtra, India Tel: +91 22 4006 9807 E-mail: <a href="mailto:fincare.ipo@sbicaps.com">fincare.ipo@sbicaps.com</a> Investor grievance e-mail: <a href="mailto:investorrelations@sbicaps.com">investorrelations@sbicaps.com</a> Website: <a href="http://www.sbicaps.com">www.sbicaps.com</a> Contact Person: Vaibhav Shah SEBI Registration No.: INM000003531	<b>Ambit Private Limited</b> Ambit House, 449, Senapati Bapat Marg Lower Panel, Mumbai - 400 013 Maharashtra, India Tel: +91 22 6623 3030 E-mail: <a href="mailto:fincare.ipo@ambit.co">fincare.ipo@ambit.co</a> Investor grievance e-mail: <a href="mailto:custansercare@ambit.co">custansercare@ambit.co</a> Website: <a href="http://www.ambit.co">www.ambit.co</a> Contact Person: Nikhil Bhiwapurkar / Devanshi Shah SEBI Registration No.: INM000010585

**REGISTRAR TO THE OFFER**  
**KFINTECH**  
Selenium, Tower B, Plot No. 31 and 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India  
Tel: +91 40 6716 2222. E-mail: [fincare.ipo@kfintech.com](mailto:fincare.ipo@kfintech.com), Website: [www.kfintech.com](http://www.kfintech.com), Investor grievance e-mail: [enward.ris@kfintech.com](mailto:enward.ris@kfintech.com)  
Contact Person: M Murali Krishna, SEBI Registration Number: INF000000221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For Fincare Small Finance Bank Limited  
On behalf of the Board of Directors  
Sd/-  
Shefaly Kothari  
Company Secretary and Compliance Officer

Fincare Small Finance Bank Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP dated May 01, 2023 with the SEBI on May 02, 2023. The DRHP shall be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com), respectively, and is available on the websites of the BRLMs, i.e. ICICI Securities Limited, Axis Capital Limited, IIFL Securities Limited, SBI Capital Markets Limited and Ambit Private Limited at [www.icicisecurities.com](http://www.icicisecurities.com), [www.axiscapital.co.in](http://www.axiscapital.co.in), [www.iiflcap.com](http://www.iiflcap.com), [www.sbicaps.com](http://www.sbicaps.com) and [www.ambit.co](http://www.ambit.co), respectively. Investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" on page 22 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and applicable state securities laws. Accordingly, the Equity Shares are only being offered and sold (i) within the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the Securities Act) in transactions exempt from, or not subject to, registration requirements of the Securities Act, and (ii) outside the United States in "offshore transactions" as defined in and in reliance on Regulation S under the Securities Act and pursuant to the applicable laws of the jurisdictions where those offers and sales are made. There will be no public offering of the Equity Shares in the United States.

Place: Ahmedabad  
Date: May 02, 2023

**ZYDUS LIFESCIENCES LIMITED**  
(Formerly known as Cadila Healthcare Limited)  
CIN: L24230GJ1995PLC025878  
Regd. Office: Zydrus Corporate Park, Scheme No. 63, Survey No. 536, Near Vaishnodevi Circle, Khoraj (Gandhinagar), Sarikh - Gandhinagar Highway, Ahmedabad - 382481. Website: [www.zyduslife.com](http://www.zyduslife.com)  
Email: [d.chavara@zyduslife.com](mailto:d.chavara@zyduslife.com) Telephone: +91-79-48040000

**NOTICE**

Notice is hereby given that the Company has received intimation from the following shareholder that the Share Certificates pertaining to the Equity Shares held by him as per the details given below have been lost / misplaced.

Sr. No.	Name of the shareholder	Distinctive Numbers	Folio Number	No. of Shares	Certificate No.
1.	Girish P Gangwani Prakash P Gangwani	1405181-1407430	023290	2250	1225

If the Company does not receive any objection within 7 days from the date of publication of this notice, the Company will proceed to issue duplicate Share Certificate to the aforesaid shareholder. People are hereby cautioned not to deal with the above Share Certificates anymore and the Company will not be responsible for any loss / damage occurring thereby.

For, ZYDUS LIFESCIENCES LIMITED  
Sd/- DHAVAL N. SONI  
COMPANY SECRETARY  
Date : May 2, 2023  
Place : Ahmedabad

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Code of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S PROCESS CONSTRUCTION AND TECHNICAL SERVICES PRIVATE LIMITED**

RELEVANT PARTICULARS	
1. Name of corporate debtor	Process Construction and Technical Services Private Limited
2. Date of incorporation of corporate debtor	28.04.2006
3. Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29113MH2006PTC161487
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 8, 9, 10, 11, 1 <sup>st</sup> Floor, Shree Ramkrishna Niwas CHS Ltd., Plot 46 & 47, Sector-40, Seawoods, Neri-West, Navi Mumbai, Thane-4007

**BSE**  
EXPERIENCE THE NEW

**BSE Limited**

25th Floor, P. J. Towers, Dalal Street, Mumbai - 400 001  
Tel. No. 22721233 / 34 Fax No. 22721003 • www.bseindia.com  
CIN No.: L67120MH2005PLC155188

### NOTICE

Notice is hereby given that the following trading members of BSE Limited (Exchange) has requested for the surrender of its trading membership of the Exchange:

Sr.No.	Name of the Trading Member	SEBI Regn. No.	Closure of business w.e.f.
1	ACHIEVERS SECURITIES LTD.	IN2000217438	17/10/2022
2	BAKSHU SECURITIES & BROKERS PVT. LTD.	IN2000262633	06/03/2023
3	SATCO CAPITAL MARKETS LIMITED	IN2000198838	17/02/2023

The constituents of the above mentioned trading members are hereby advised to lodge complaints, if any, immediately (in the prescribed complaint form) within 1 (one) month from the date of this notification. Kindly note that no such complaints filed beyond the aforesaid period shall be entertained by the Exchange against the above mentioned trading members and it shall be deemed that no such complaints exist against the above mentioned trading members, or such complaints, if any, shall be deemed to have been waived. The complaints filed against the above mentioned trading members will be dealt with in accordance with the Rules, Bye-laws and Regulations of the Exchange. All the relevant papers may be sent to BSE Ltd., Department of Investor Services, Dalal Street, Fort, Mumbai - 400 001. (The complaint forms can be downloaded from www.bseindia.com > Investors > Investors Grievances > (b) Investors' Grievances against BSE's Trading Members > Complaint Form OR may be obtained from the Exchange office at Mumbai and also at the Regional Offices).

For BSE Limited  
Sd/-  
Sr. General Manager  
Membership Operations

Place : Mumbai  
Date : 03<sup>rd</sup> May, 2023

### KERALA WATER AUTHORITY e-Tender Notice

Tender No: KWA/1/2023-24/SE/Q  
JAL JEEVAN MISSION - Phase II - CWSS to Kunnathoor, Poruvazhy, Sooranad North Panchayaths in Kunnathoor Taluk and Thazhava, Thodiyoor, Kulasekharapuram Panchayaths in Karunagappally Taluk-Construction of OHSR sump cum pump house Boosting pump house, supply and erection of pump sets, supply and laying clear water transmission main, pumping main, gravity main etc in Thodiyoor Grama Panchayath  
EMD : Rs. 200000, Tender fee : Rs. 11025+1985, Last Date for submitting Tender : 18-05-2023 02:00pm, Phone : 04742745293  
Website : www.kwa.kerala.gov.in, www.etenders.kerala.gov.in  
KWA-JB-GL-6-178-2023-24

Superintending Engineer  
PH Circle Kollam

### Gujarat Informatics Limited

Block no. 2, 2nd Floor, Karmayogi Bhavan, Sector 10 A, Gandhinagar-382010 (Gujarat)  
Ph. : 079-23256022, Fax: 079-23258925 Website: http://www.gil.gujarat.gov.in

#### NOTICE FOR INVITING BID



GIL invites Expression of Interest (EOI) for colocation service provider on behalf of Department of Science and Technology, Government of Gujarat. Interested parties may visit <http://www.gil.gujarat.gov.in> for more details about the EOI.

- Managing Director



### MOLD-TEK TECHNOLOGIES LIMITED

CIN: L25200TG1985PLC005631

Registered Office: Plot No. 700, Door No. 8-2-293/82/A/700, Road No. 36, Jubilee Hills, Hyderabad - 500 033, Telangana.

#### STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31<sup>st</sup> MARCH 2023

Rs. In lakhs except for EPS

Particulars	Standalone				Consolidated					
	Quarter Ended		Year Ended		Quarter Ended		Year Ended			
	31/03/2023	31/12/2022	31/03/2022	31/03/2022	31/03/2023	31/12/2022	31/03/2022	31/03/2023		
Total Income from Operations	3961.63	3687.56	2679.10	13518.56	9314.13	4327.25	4111.62	2916.49	14880.30	10120.49
Net Profit/(Loss) for the period (before tax and exceptional items)	1319.76	1219.35	628.56	3861.43	1780.87	1324.84	1226.30	630.98	3882.04	1798.10
Net Profit/(Loss) for the period before tax (after exceptional items)	1319.76	1219.35	628.56	3861.43	1780.87	1324.84	1226.30	630.98	3882.04	1798.10
Net Profit/(Loss) for the period after tax (after exceptional items)	1006.27	914.01	468.31	2907.55	1317.16	1011.15	920.96	470.73	2926.75	1329.93
Total Comprehensive Income for the period	927.38	1019.74	377.62	3163.33	1747.41	930.03	1030.23	387.23	3201.62	1769.46
Equity Share Capital	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85
Earnings Per Share of ₹ 2/- each)										
a) Basic	3.56	3.24	1.66	10.29	4.66	3.58	3.26	1.67	10.36	4.71
b) Diluted	3.49	3.17	1.62	10.08	4.57	3.51	3.19	1.63	10.15	4.61

Notes: The above is an extract of the detailed format of the Audited standalone and consolidated financial results for the quarter and year ended on 31st March 2023 filed with the stock exchange under regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Audited standalone and consolidated financial results for the quarter and year ended on 31<sup>st</sup> March 2023 are available for investors at [www.moldtekgroup.com](http://www.moldtekgroup.com), [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com)

Place: Hyderabad  
Date: 02.05.2023

For Mold-Tek Technologies Limited  
Sd/- J. Lakshmana Rao  
Chairman & Managing Director  
DIN: 00649702

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.  
INITIAL PUBLIC OFFER OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED.

### PUBLIC ANNOUNCEMENT



## FINCARE SMALL FINANCE BANK LIMITED

(Please scan this QR Code to view the Draft Red Herring Prospectus)

Our Bank was incorporated as Banas Finlease Private Limited at Palanpur, Gujarat as a private limited company under the Companies Act, 1956, and a certificate of incorporation was granted by the Assistant Registrar of Companies, Gujarat, Dadra and Nagar Haveli on April 5, 1995. The name of our Bank changed from Banas Finlease Private Limited to Disha Microfin Private Limited as a result of change in management of our Bank and a fresh certificate of incorporation consequent upon change of name was granted by the Assistant Registrar of Companies, Gujarat, Dadra and Nagar Haveli on March 26, 2010. On October 7, 2015, our Bank was granted an in-principle approval by the RBI to convert into a small finance bank in the private sector under Section 22 of the Banking Regulation Act, 1949. Subsequently, our Bank was converted into a public limited company pursuant to a special resolution passed by our Shareholders at the EGM held on November 29, 2016, and a certificate of incorporation consequent upon conversion to public limited company was granted by the Registrar of Companies, Gujarat at Ahmedabad ("RoC") on December 13, 2016. Thereafter, our Bank was granted a license by the RBI on May 12, 2017, to carry on small finance bank business in India in terms of Section 22 (1) of the Banking Regulation Act, 1949. Consequently, the name of our Bank changed from Disha Microfin Limited to Fincare Small Finance Bank Limited, and on June 14, 2017 a fresh certificate of incorporation pursuant to change of name, was granted by the RoC. Our Bank commenced its operations as a small finance bank with effect from July 21, 2017. Our Bank was included in the second schedule to the RBI Act pursuant to a notification dated March 28, 2019 issued by the RBI. For further details, see "History and Certain Corporate Matters" on page 211 of the draft red herring prospectus dated May 01, 2023 filed by our Bank with SEBI and Stock Exchanges on May 02, 2023 ("Draft Red Herring Prospectus" or "DRHP"), which replaces the Previous DRHP in its entirety.

Registered Office: 301-306, 3<sup>rd</sup> Floor, Abhijeet-V, Opp. Mayor's Bungalow, Law Garden Road, Mithakhali, Ahmedabad - 380 006, Gujarat, India; Tel: +91 79 4001 1000  
Corporate Office: 5<sup>th</sup> Floor, Bren Mercury, Kaikondanahalli, Sarjapur Main Road, Bengaluru - 560035, Karnataka, India; Tel: +91 80 4250 4444, Website: [www.fincarebank.com](http://www.fincarebank.com)  
Contact Person: Shefaly Kothari, Company Secretary and Compliance Officer; E-mail: [sfbcpsc@fincarebank.com](mailto:sfbcpsc@fincarebank.com), Corporate Identity Number: U67120GJ1995PLC025373

### OUR PROMOTER: FINCARE BUSINESS SERVICES LIMITED

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH ("EQUITY SHARES") OF FINCARE SMALL FINANCE BANK LIMITED ("BANK" OR "ISSUER" OR "FSB") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹[●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹[●] MILLION ("OFFER") COMPRISING OF A FRESH ISSUE BY OUR BANK OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹6,250.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 17,000,000 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION ("OFFER FOR SALE") AND SUCH EQUITY SHARES, THE "OFFERED SHARES"), COMPRISING OF AN OFFER FOR SALE OF UP TO 14,934,779 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY FINCARE BUSINESS SERVICES LIMITED ("PROMOTER SELLING SHAREHOLDER"), AN OFFER FOR SALE OF UP TO 471,754 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY WAGNER LIMITED, AN OFFER FOR SALE OF UP TO 444,140 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY TRUE NORTH FUND V LLP, AN OFFER FOR SALE OF UP TO 430,842 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY INDIUM IV (MAURITIUS) HOLDINGS LIMITED, AN OFFER FOR SALE OF UP TO 223,955 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY OMEGA TC HOLDINGS PTE. LTD., AN OFFER FOR SALE OF UP TO 130,787 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY LEAPFROG RURAL INCLUSION (INDIA) LTD, AN OFFER FOR SALE OF UP TO 126,151 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY KOTAK MAHINDRA LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 116,981 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY EDLWEISS TOKIO LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 45,710 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY BHARTIAXA LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 35,092 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY SILVER LEAF OAK (MAURITIUS) LIMITED, AN OFFER FOR SALE OF UP TO 20,572 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY TATA CAPITAL FINANCIAL SERVICES LIMITED AND AN OFFER FOR SALE OF UP TO 19,237 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY ZUNO GENERAL INSURANCE LIMITED (FORMERLY KNOWN AS EDLWEISS GENERAL INSURANCE COMPANY LIMITED) (TOGETHER, REFERRED TO AS THE "INVESTOR SELLING SHAREHOLDERS" AND WITH THE PROMOTER SELLING SHAREHOLDER, REFERRED TO AS THE "SELLING SHAREHOLDERS"). THIS OFFER INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARES, AGGREGATING UP TO ₹[●] MILLION (CONSTITUTING UP TO [●] % OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES ("EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HERINAFTER REFERRED TO AS THE "NET OFFER". OUR BANK IN CONSULTATION WITH THE BRLMS, OFFER A DISCOUNT OF UP TO ₹[●] TO THE OFFER PRICE (EQUIVALENT OF ₹[●] PER EQUITY SHARE) TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT"). THE OFFER AND THE NET OFFER SHALL CONSTITUTE AT LEAST [●] AND [●] %, RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR BANK.

OUR BANK MAY, IN CONSULTATION WITH THE BRLMS, CONSIDER A PRE-OFFER ISSUANCE OF SECURITIES FOR AN AGGREGATE AMOUNT NOT EXCEEDING ₹1,250.00 MILLION ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT WILL BE AT A PRICE TO BE DECIDED BY OUR BANK, IN CONSULTATION WITH THE BRLMS AND THE PRE-IPO PLACEMENT, IF ANY, WILL BE UNDERTAKEN PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC. IF THE PRE-IPO PLACEMENT IS UNDERTAKEN, THE AGGREGATE AMOUNT RAISED FROM THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO THE OFFER COMPLYING WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR"). ON UTILIZATION OF PRE-IPO PLACEMENT PROCEEDS (IF ANY) PRIOR TO THE COMPLETION OF THE OFFER, IT SHALL BE APPROPRIATELY INTIMATED TO THE PRE-IPO PLACEMENT SUBSCRIBERS THAT THERE IS NO GUARANTEE THAT THE BANK MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND RESULT INTO LISTING OF THE EQUITY SHARES OF THE BANK ON THE STOCK EXCHANGES.

THE PRICE BAND, THE MINIMUM BID LOT AND THE EMPLOYEE DISCOUNT (IF ANY) SHALL BE DECIDED BY OUR BANK IN CONSULTATION WITH THE BRLMS AND WILL BE ADVERTISED IN ALL EDITIONS OF [●], AN ENGLISH NATIONAL DAILY NEWSPAPER, ALL EDITIONS OF [●], A HINDI NATIONAL DAILY NEWSPAPER, AND IN ALL EDITIONS OF [●], A GUJARATI DAILY NEWSPAPER, EACH WITH WIDE CIRCULATION (GUJARATI BEING THE REGIONAL LANGUAGE OF GUJARAT WHERE OUR REGISTERED OFFICE IS LOCATED) AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE LIMITED ("BSE") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Bank in consultation with the BRLMS, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of three Working Days, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMS and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Members, Designated Intermediaries and the Sponsor Bank.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Net Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs") ("QIB Portion"), provided that our Bank may, in consultation with the BRLMS, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. One-third of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹200,000 and up to ₹1,000,000 and two-thirds of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹1,000,000 provided that under-subscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Non-Institutional Bidders in the other sub-category of Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, Equity Shares will be allotted on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price (net of Employee Discount, if any). All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Offer through the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID in case of UPI Bidders, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" on page 397 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Bank is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated May 01, 2023 with the Securities and Exchange Board of India ("SEBI") on May 02, 2023. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE and NSE at [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com), respectively and the websites of the Book Running Lead Managers ("BRLMs"), i.e. ICICI Securities Limited, Axis Capital Limited, IIFL Securities Limited, SBI Capital Markets Limited and Ambit Private Limited at [www.icicisecurities.com](http://www.icicisecurities.com), [www.axiscapital.co.in](http://www.axiscapital.co.in), [www.iiflcap.com](http://www.iiflcap.com), [www.sbcaps.com](http://www.sbcaps.com) and [www.ambit.co](http://www.ambit.co), respectively. Our Bank invites the public to give their comments on the DRHP dated May 01, 2023 filed with SEBI on May 02, 2023, with respect to disclosures made in the DRHP. The members of the public are requested to send a copy of the comments to SEBI, to the Company Secretary and Compliance Officer of our Bank and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by our Bank and/or the Company Secretary and Compliance Officer of our Bank and/or the BRLMs at their respective addresses mentioned herein before in relation to the Offer on or before 5.00 p.m. on the 21<sup>st</sup> day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors of the Red Herring Prospectus carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Bank and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 22 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after a Red Herring Prospectus has been filed with RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from DRHP. The Equity Shares, when offered through the Red Herring Prospectus, are proposed to be listed on BSE and NSE.  
**Disclaimer clause of the RBI:** A license authorising the Bank to carry on small finance bank business has been obtained from the Reserve Bank of India in terms of Section 22 of the Banking Regulation Act, 1949. It must be distinctly understood, however, that in issuing the license, the Reserve Bank of India does not undertake any responsibility for the financial soundness of the Bank or for the correctness of any of the statements made or opinion expressed in this connection.

**NSE Disclaimer:** It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the "Disclaimer Clause of NSE".

**BSE Disclaimer:** It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the Red Herring Prospectus has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the Red Herring Prospectus. The investors are advised to refer to the Red Herring Prospectus for the full text of the Disclaimer clause of the BSE Limited.

For details of the share capital and capital structure of the Bank, please see the section titled "Capital Structure" beginning on page 73 of the DRHP. For details of the main objects of the Bank as contained in the Memorandum of Association, please see the section titled "History and Certain Corporate Matters" on page 211 of the DRHP.

### BOOK RUNNING LEAD MANAGERS

ICICI Securities	AXIS CAPITAL	IIFL SECURITIES	SBICAPS	AMBIT
ICICI Securities Limited ICICI Venture House Appasaheb Marathe Marg, Prabhadevi Mumbai - 400 025, Maharashtra, India Tel: +91 22 6807 7100 E-mail: <a href="mailto:fincare ipo@icicisecurities.com">fincare ipo@icicisecurities.com</a> Investor grievance e-mail: <a href="mailto:customercare@icicisecurities.com">customercare@icicisecurities.com</a> Website: <a href="http://www.icicisecurities.com">www.icicisecurities.com</a> Contact Person: Shekher Asnani / Sumit Singh SEBI Registration No.: INM000011179	Axis Capital Limited 1 <sup>st</sup> Floor, Axis House C 2 Wadia International Centre P. B. Marg, Worli, Mumbai - 400 025 Maharashtra, India Tel: +91 22 4325 2183 E-mail: <a href="mailto:fincare ipo@axiscap.in">fincare ipo@axiscap.in</a> Investor grievance e-mail: <a href="mailto:complaints@axiscap.in">complaints@axiscap.in</a> Website: <a href="http://www.axiscapital.co.in">www.axiscapital.co.in</a> Contact Person: Pavan Naik SEBI Registration No.: INM000012029	IIFL Securities Limited 10 <sup>th</sup> Floor, IIFL Centre Kamala City, Senapati Bapat Marg Lower Parel (West), Mumbai - 400 013 Maharashtra, India Tel: +91 22 4646 4728 E-mail: <a href="mailto:fincare ipo@iiflcap.com">fincare ipo@iiflcap.com</a> Investor grievance e-mail: <a href="mailto:ig_ib@iiflcap.com">ig_ib@iiflcap.com</a> Website: <a href="http://www.iiflcap.com">www.iiflcap.com</a> Contact Person: Harshvardhan Shah / Pawan Jain SEBI Registration No.: INM000010940	SBI Capital Markets Limited 202, Maker Tower 'E' Cuffe Parade Mumbai - 400 005 Maharashtra, India Tel: +91 22 4006 9807 E-mail: <a href="mailto:fincare ipo@sbicaps.com">fincare ipo@sbicaps.com</a> Investor grievance e-mail: <a href="mailto:investorrelations@sbicaps.com">investorrelations@sbicaps.com</a> Website: <a href="http://www.sbicaps.com">www.sbicaps.com</a> Contact Person: Vaibhav Shah SEBI Registration No.: INM000003531	Ambit Private Limited Ambit House, 449, Senapati Bapat Marg Lower Parel, Mumbai - 400 013 Maharashtra, India Tel: +91 22 6623 3030 E-mail: <a href="mailto:fincare ipo@ambit.co">fincare ipo@ambit.co</a> Investor grievance e-mail: <a href="mailto:customerservice@ambit.co">customerservice@ambit.co</a> Website: <a href="http://www.ambit.co">www.ambit.co</a> Contact Person: Nikhil Bhiwapurkar / Devanshi Shah SEBI Registration No.: INM000010585

### REGISTRAR TO THE OFFER



KFin Technologies Limited (formerly known as KFin Technologies Private Limited)  
Selenium, Tower B, Plot No. 31 and 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India  
Tel: +91 40 6716 2222, E-mail: [fincare ipo@kfintech.com](mailto:fincare ipo@kfintech.com), Website: [www.kfintech.com](http://www.kfintech.com), Investor grievance e-mail: [einward.ris@kfintech.com](mailto:einward.ris@kfintech.com)  
Contact Person: M Murali Krishna, SEBI Registration Number: INR000000221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For Fincare Small Finance Bank Limited  
On behalf of the Board of Directors  
Sd/-  
Shefaly Kothari  
Company Secretary and Compliance Officer

Place: Ahmedabad  
Date: May 02, 2023

Fincare Small Finance Bank Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP dated May 01, 2023 with the SEBI on May 02, 2023. The DRHP shall be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE and NSE at [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com), respectively, and is available on the websites of the BRLMs, i.e. ICICI Securities Limited, Axis Capital Limited, IIFL Securities Limited, SBI Capital Markets Limited and Ambit Private Limited at [www.icicisecurities.com](http://www.icicisecurities.com), [www.axiscapital.co.in](http://www.axiscapital.co.in), [www.iiflcap.com](http://www.iiflcap.com), [www.sbcaps.com](http://www.sbcaps.com) and [www.ambit.co](http://www.ambit.co), respectively. Investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" on page 22 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and applicable state securities laws. Accordingly, the Equity Shares are only being offered and sold (i) within the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the Securities Act) in transactions exempt from, and (ii) outside the United States in "offshore transactions" as defined in and in accordance with Regulation S under the Securities Act and pursuant to the applicable laws of the jurisdictions where those offers and sales are made. There will be no public offering of the Equity Shares in the United States.

### zydus ZYDUS LIFESCIENCES LIMITED

(Formerly known as Cadila Healthcare Limited)  
[CIN L24230GJ1995PLC025878]  
Regd. Office: Zydus Corporate Park, Scheme No. 63, Survey No. 536, Near Vishnudev Circle, Khora (Gandhinagar), Sarkhej - Gandhinagar Highway, Ahmedabad - 382481. Website: [www.zyduslife.com](http://www.zyduslife.com)  
Email: [dhalvalson@zyduslife.com](mailto:dhalvalson@zyduslife.com) Telephone: +91-79-48040000

### NOTICE

Notice is hereby given that the Company has received intimation from the following shareholder that the Share Certificates pertaining to the Equity Shares held by him as per the details given below have been lost / misplaced.

Sr. No.	Name of the shareholder	Distinctive Numbers	Folio Number	No. of Shares	Certificate No.
1.	Girish P Gangwani Prakash P Gangwani	1405181-1407430	023290	2250	1225

If the Company does not receive any objection within 7 days from the date of publication of this notice, the Company will proceed to issue duplicate Share Certificate to the aforesaid shareholder. People are hereby cautioned not to deal with the above Share Certificates anymore and the Company will not be responsible for any loss / damage occurring thereby.

For ZYDUS LIFESCIENCES LIMITED  
Sd/- DHALVAL N. SONI  
COMPANY SECRETARY

Date : May 2, 2023  
Place : Ahmedabad



**BSE Limited**  
25th Floor, P. J. Towers, Dalal Street, Mumbai - 400 001  
Tel. No. 22721233 / 34 Fax No. 22721003 • www.bseindia.com  
CIN No.: L67120MH2005PLC155188

**NOTICE**  
Notice is hereby given that the following trading members of BSE Limited (Exchange) has requested for the surrender of its trading membership of the Exchange:

Sr.No.	Name of the Trading Member	SEBI Regn. No.	Closure of business w.e.f.
1	ACHIEVERS EQUITIES LTD.	INZ000217438	17/10/2022
2	BAKSHU SECURITIES & BROKERS PVT. LTD.	INZ000262633	06/03/2023
3	SATCO CAPITAL MARKETS LIMITED	INZ000198838	17/02/2023

The constituents of the above mentioned trading members are hereby advised to lodge complaints, if any, immediately (in the prescribed complaint form) within 1 (one) month from the date of this notification. Kindly note that no such complaints filed beyond the aforesaid period shall be entertained by the Exchange against the above mentioned trading members and it shall be deemed that no such complaints exist against the above mentioned trading members, or such complaints, if any, shall be deemed to have been waived. The complaints filed against the above mentioned trading members will be dealt with in accordance with the Rules, Bye-laws and Regulations of the Exchange. All the relevant papers may be sent to BSE Ltd., Department of Investor Services, Dalal Street, Fort, Mumbai - 400 001. (The complaint forms can be downloaded from www.bseindia.com > Investors > Investors Grievances > (b) Investors' Grievances against BSE's Trading Members > Complaint Form OR may be obtained from the Exchange office at Mumbai and also at the Regional Offices).

For BSE Limited  
Sd/-  
Sr. General Manager  
Membership Operations  
Place : Mumbai  
Date : 03<sup>rd</sup> May, 2023

**KERALA WATER AUTHORITY e-Tender Notice**  
Tender No. PKC / No.14/2023-24/280  
JAL JEEVAN MISSION - Phase II - CWSS to Kunnathoor, Peruvayal, Svaranad North Panchayath in Kunnathoor Taluk and Tharuvayal, Thodiyoor, Kulasekharapuram Panchayaths in Karunagappally Taluk-Construction of OHSR sump cum pump-house Boosting pump-house, supply and erection of pump sets, Supply and Laying clear water transmission main, pumping main, gravity main etc in Thodiyoor Grama Panchayath  
EMD : Rs. 200000, Tender fee : Rs. 11025+1985, Last Date for submitting Tender : 18-05-2023 02:00pm, Phone : 04742745293  
Website : www.kwa.kerala.gov.in, www.etenders.kerala.gov.in  
Superintending Engineer  
KWA-JB-GL-6-178-2023-24

**Gujarat Informatics Limited**  
Block no. 2, 2nd Floor, Karmayogi Bhavan, Sector 10 A, Gandhinagar-382010 (Gujarat)  
Ph. : 079-23256022, Fax: 079-23238925 Website: http://www.gil.gujarat.gov.in

**NOTICE FOR INVITING BID**  
GIL invites Expression of Interest (EOI) for colocation service provider on behalf of Department of Science and Technology, Government of Gujarat. Interested parties may visit <http://www.gil.gujarat.gov.in> for more details about the EOI.  
- Managing Director

**MOLD-TEK TECHNOLOGIES LIMITED**  
CIN: L25200TG1985PLC005631  
Registered Office: Plot No. 700, Door No. 8-2-293/82/A/700, Road No. 36, Jubilee Hills, Hyderabad - 500 033, Telangana.

**STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31<sup>st</sup> MARCH 2023**

Particulars	Standalone						Consolidated					
	Quarter Ended		Year Ended		Quarter Ended		Year Ended		Quarter Ended		Year Ended	
	31/03/2023	31/12/2022	31/03/2022	31/03/2023	31/03/2022	31/03/2023	31/12/2022	31/03/2022	31/03/2023	31/03/2022	31/03/2022	
Total Income from Operations	3961.63	3687.56	2679.10	13518.56	9314.13	4327.25	4111.62	2916.49	14880.30	10120.49		
Net Profit/(Loss) for the period (before tax and exceptional items)	1319.76	1219.35	628.56	3861.43	1780.87	1324.84	1226.30	630.98	3882.04	1798.10		
Net Profit/(Loss) for the period before tax (after exceptional items)	1319.76	1219.35	628.56	3861.43	1780.87	1324.84	1226.30	630.98	3882.04	1798.10		
Net Profit/(Loss) for the period after tax (after exceptional items)	1006.27	914.01	468.31	2907.55	1317.16	1011.15	920.96	470.73	2926.75	1329.93		
Total Comprehensive Income for the period	927.38	1019.74	377.62	3163.33	1747.41	930.03	1030.23	387.23	3201.62	1769.46		
Equity Share Capital	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85		
Earnings Per Share of ₹ 2/- each)												
a) Basic	3.56	3.24	1.66	10.29	4.66	3.58	3.26	1.67	10.36	4.71		
b) Diluted	3.49	3.17	1.62	10.08	4.57	3.51	3.19	1.63	10.15	4.61		

Notes: The above is an extract of the detailed format of the Audited standalone and consolidated financial results for the quarter and year ended on 31st March 2023 filed with the stock exchange under regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Audited standalone and consolidated financial results for the quarter and year ended on 31<sup>st</sup> March 2023 are available for investors at [www.moldtekgroup.com](http://www.moldtekgroup.com), [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com)

For Mold-Tek Technologies Limited  
Sd/- J. Lakshmana Rao  
Chairman & Managing Director  
DIN: 00649702

Place: Hyderabad  
Date: 02.05.2023

**THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.**  
INITIAL PUBLIC OFFER OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED.

**PUBLIC ANNOUNCEMENT**



**FINCARE SMALL FINANCE BANK LIMITED**

Our Bank was incorporated as Banas Fincare Private Limited at Palanpur, Gujarat as a private limited company under the Companies Act, 1956, and a certificate of incorporation was granted by the Assistant Registrar of Companies, Gujarat, Dadra and Nagar Haveli on April 5, 1995. The name of our Bank changed from Banas Fincare Private Limited to Disha Microfin Private Limited as a result of change in management of our Bank and a fresh certificate of incorporation consequent upon change of name was granted by the Assistant Registrar of Companies, Gujarat, Dadra and Nagar Haveli on March 26, 2010. On October 7, 2015, our Bank was granted an in-principle approval by the RBI to convert into a small finance bank in the private sector under Section 22 of the Banking Regulation Act, 1949. Subsequently, our Bank was converted into a public limited company pursuant to a special resolution passed by our Shareholders at the EGM held on November 29, 2016, and a certificate of incorporation consequent upon conversion to public limited company was granted by the Registrar of Companies, Gujarat at Ahmedabad ("RoC") on December 13, 2016. Thereafter, our Bank was granted a license by the RBI on May 12, 2017, to carry on small finance bank business in India in terms of Section 22 (1) of the Banking Regulation Act, 1949. Consequently, the name of our Bank changed from Disha Microfin Limited to Fincare Small Finance Bank Limited, and on June 14, 2017, a fresh certificate of incorporation pursuant to change of name, was granted by the RoC. Our Bank commenced its operations as a small finance bank with effect from July 21, 2017. Our Bank was included in the second schedule to the RBI Act pursuant to a notification dated March 28, 2019 issued by the RBI. For further details, see "History and Certain Corporate Matters" on page 211 of the draft red herring prospectus dated May 01, 2023 filed by our Bank with SEBI and Stock Exchanges on May 02, 2023 ("Draft Red Herring Prospectus" or "DRHP"), which replaces the Previous DRHP in its entirety.

Registered Office: 301-306, 3<sup>rd</sup> Floor, Abhijeet-V, Opp. Mayor's Bungalow, Law Garden Road, Mithakhali, Ahmedabad - 380 006, Gujarat, India; Tel: +91 79 4001 1000  
Corporate Office: 5<sup>th</sup> Floor, Bren Mercury, Kaikondanahalli, Sarjapur Main Road, Bengaluru - 560035, Karnataka, India; Tel: +91 80 4250 4444, Website: [www.fincarebank.com](http://www.fincarebank.com)  
Contact Person: Shelly Kothari, Company Secretary and Compliance Officer; E-mail: [sfbcpsc@fincarebank.com](mailto:sfbcpsc@fincarebank.com), Corporate Identity Number: U67120GJ1995PLC025373

**OUR PROMOTER: FINCARE BUSINESS SERVICES LIMITED**

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH ("EQUITY SHARES") OF FINCARE SMALL FINANCE BANK LIMITED ("BANK" OR "ISSUER" OR "FSB") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹[●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹[●] MILLION ("OFFER") COMPRISING OF A FRESH ISSUE BY OUR BANK OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹6,250.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 17,000,000 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION ("OFFER FOR SALE" AND SUCH EQUITY SHARES, THE "OFFERED SHARES"), COMPRISING OF AN OFFER FOR SALE OF UP TO 14,934,779 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY FINCARE BUSINESS SERVICES LIMITED ("PROMOTER SELLING SHAREHOLDER"), AN OFFER FOR SALE OF UP TO 471,754 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY WAGNER LIMITED, AN OFFER FOR SALE OF UP TO 444,140 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY TRUE NORTH FUND V LLP, AN OFFER FOR SALE OF UP TO 430,842 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY INDIUM IV (MAURITIUS) HOLDINGS LIMITED, AN OFFER FOR SALE OF UP TO 223,955 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY OMEGA TC HOLDINGS PTE. LTD., AN OFFER FOR SALE OF UP TO 130,787 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY LEAPFROG RURAL INCLUSION (INDIA) LTD, AN OFFER FOR SALE OF UP TO 126,151 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY KOTAK MAHINDRA LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 116,981 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY EDELWEISS TOKIO LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 45,710 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY BHARTI AXA LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 35,092 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY SILVER LEAF OAK (MAURITIUS) LIMITED, AN OFFER FOR SALE OF UP TO 20,572 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY TATA CAPITAL FINANCIAL SERVICES LIMITED AND AN OFFER FOR SALE OF UP TO 19,237 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY ZUNO GENERAL INSURANCE LIMITED (FORMERLY KNOWN AS EDELWEISS GENERAL INSURANCE COMPANY LIMITED) (TOGETHER, REFERRED TO AS THE "INVESTOR SELLING SHAREHOLDERS" AND WITH THE PROMOTER SELLING SHAREHOLDER, REFERRED TO AS THE "SELLING SHAREHOLDERS"). THIS OFFER INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARES, AGGREGATING UP TO ₹[●] MILLION (CONSTITUTING UP TO [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES ("EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HERINAFTER REFERRED TO AS THE "NET OFFER". OUR BANK IN CONSULTATION WITH THE BRLMS, OFFER A DISCOUNT OF UP TO ₹[●] TO THE OFFER PRICE (EQUIVALENT OF ₹[●] PER EQUITY SHARE) TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT"). THE OFFER AND THE NET OFFER SHALL CONSTITUTE AT LEAST [●] AND [●]%, RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR BANK.

OUR BANK MAY, IN CONSULTATION WITH THE BRLMS, CONSIDER A PRE-OFFER ISSUANCE OF SECURITIES FOR AN AGGREGATE AMOUNT OF NOT EXCEEDING ₹1,250.00 MILLION ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT WILL BE AT A PRICE TO BE DECIDED BY OUR BANK, IN CONSULTATION WITH THE BRLMS AND THE PRE-IPO PLACEMENT, IF ANY, WILL BE UNDERTAKEN PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE RO. IF THE PRE-IPO PLACEMENT IS UNDERTAKEN, THE AGGREGATE AMOUNT RAISED FROM THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO THE OFFER COMPLYING WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR"), ON UTILIZATION OF PRE-IPO PLACEMENT PROCEEDS (IF ANY) PRIOR TO THE COMPLETION OF THE OFFER, IT SHALL BE APPROPRIATELY INTIMATED TO THE PRE-IPO PLACEMENT SUBSCRIBERS THAT THERE IS NO GUARANTEE THAT THE BANK MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND RESULT INTO LISTING OF THE EQUITY SHARES OF THE BANK ON THE STOCK EXCHANGES.

THE PRICE BAND, THE MINIMUM BID LOT AND THE EMPLOYEE DISCOUNT (IF ANY) SHALL BE DECIDED BY OUR BANK IN CONSULTATION WITH THE BRLMS AND WILL BE ADVERTISED IN ALL EDITIONS OF [●], AN ENGLISH NATIONAL DAILY NEWSPAPER, ALL EDITIONS OF [●], A HINDI NATIONAL DAILY NEWSPAPER, AND IN ALL EDITIONS OF [●], A GUJARATI DAILY NEWSPAPER, EACH WITH WIDE CIRCULATION (GUJARATI BEING THE REGIONAL LANGUAGE OF GUJARAT WHERE OUR REGISTERED OFFICE IS LOCATED) AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE LIMITED ("BSE") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Bank in consultation with the BRLMS, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of three Working Days, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Members, Designated Intermediaries and the Sponsor Bank.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Net Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs") ("QIB Portion"), provided that our Bank may, in consultation with the BRLMs, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. One-third of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹200,000 and up to ₹1,000,000 and two-thirds of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹1,000,000 provided that under-subscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Non-Institutional Bidders in the other sub-category of Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, Equity Shares will be allotted on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price (net of Employee Discount, if any). All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Offer through the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID in case of UPI Bidders, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self-Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" on page 397 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Bank is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated May 01, 2023 with the Securities and Exchange Board of India ("SEBI") on May 02, 2023. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE and NSE at [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com), respectively and the websites of the Book Running Lead Managers ("BRLMs"), i.e. ICICI Securities Limited, Axis Capital Limited, IIFL Securities Limited, SBI Capital Markets Limited and Ambit Private Limited at [www.icicisecurities.com](http://www.icicisecurities.com), [www.axiscapital.co.in](http://www.axiscapital.co.in), [www.iiflcap.com](http://www.iiflcap.com), [www.sbcaps.com](http://www.sbcaps.com) and [www.ambit.co](http://www.ambit.co), respectively. Our Bank invites the public to give their comments on the DRHP dated May 01, 2023 filed with SEBI on May 02, 2023, with respect to disclosures made in the DRHP. The members of the public are requested to send a copy of the comments to SEBI, to the Company Secretary and Compliance Officer of our Bank and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by our Bank and/or the Company Secretary and Compliance Officer of our Bank and/or the BRLMs at their respective addresses mentioned herein before in relation to the Offer on or before 5.00 p.m. on the 21<sup>st</sup> day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors of the Red Herring Prospectus carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Bank and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 22 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after a Red Herring Prospectus has been filed with RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from DRHP. The Equity Shares, when offered through the Red Herring Prospectus, are proposed to be listed on BSE and NSE.

**Disclaimer clause of the RBI:** A license authorising the Bank to carry on small finance bank business has been obtained from the Reserve Bank of India in terms of Section 22 of the Banking Regulation Act, 1949. It must be distinctly understood, however, that in issuing the license, the Reserve Bank of India does not undertake any responsibility for the financial soundness of the Bank or for the correctness of any of the statements made or opinion expressed in this connection.

**NSE Disclaimer:** It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the "Disclaimer Clause of NSE".

**BSE Disclaimer:** It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the Red Herring Prospectus has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the Red Herring Prospectus. The investors are advised to refer to the Red Herring Prospectus for the full text of the Disclaimer clause of the BSE Limited.

For details of the share capital and capital structure of the Bank, please see the section titled "Capital Structure" beginning on page 73 of the DRHP. For details of the main objects of the Bank as contained in the Memorandum of Association, please see the section titled "History and Certain Corporate Matters" on page 211 of the DRHP.

**BOOK RUNNING LEAD MANAGERS**

ICICI Securities	AXIS CAPITAL	IIFL SECURITIES	SBICAPS	AMBIT
ICICI Securities Limited ICICI Venture House Appasaheb Marathe Marg, Prabhadevi Mumbai - 400 025, Maharashtra, India Tel: +91 22 6807 7100 E-mail: <a href="mailto:fincare ipo@icicisecurities.com">fincare ipo@icicisecurities.com</a> Investor grievance e-mail: <a href="mailto:customercare@icicisecurities.com">customercare@icicisecurities.com</a> Website: <a href="http://www.icicisecurities.com">www.icicisecurities.com</a> Contact Person: Shekher Asnani / Sumit Singh SEBI Registration No.: INM000011719	Axis Capital Limited 1 <sup>st</sup> Floor, Axis House C 2 Wadia International Centre P. B. Marg, Worli, Mumbai - 400 025 Maharashtra, India Tel: +91 22 4325 2183 E-mail: <a href="mailto:fincare ipo@axiscap.in">fincare ipo@axiscap.in</a> Investor grievance e-mail: <a href="mailto:complaints@axiscap.in">complaints@axiscap.in</a> Website: <a href="http://www.axiscapital.co.in">www.axiscapital.co.in</a> Contact Person: Pavan Naik SEBI Registration No.: INM000012029	IIFL Securities Limited 10 <sup>th</sup> Floor, IIFL Centre Kamala City, Senapati Bapat Marg Lower Parel (West), Mumbai - 400 013 Maharashtra, India Tel: +91 22 4646 4728 E-mail: <a href="mailto:fincare ipo@iiflcap.com">fincare ipo@iiflcap.com</a> Investor grievance e-mail: <a href="mailto:ig.lib@iiflcap.com">ig.lib@iiflcap.com</a> Website: <a href="http://www.iiflcap.com">www.iiflcap.com</a> Contact Person: Harshvardhan Shah / Pawan Jain SEBI Registration No.: INM000010940	SBI Capital Markets Limited 202, Maker Tower 'E' Cuffe Parade Mumbai - 400 005 Maharashtra, India Tel: +91 22 4006 9807 E-mail: <a href="mailto:fincare ipo@sbicaps.com">fincare ipo@sbicaps.com</a> Investor grievance e-mail: <a href="mailto:investorrelations@sbicaps.com">investorrelations@sbicaps.com</a> Website: <a href="http://www.sbicaps.com">www.sbicaps.com</a> Contact Person: Vaibhav Shah SEBI Registration No.: INM000003531	Ambit Private Limited Ambit House, 449, Senapati Bapat Marg Lower Parel, Mumbai - 400 013 Maharashtra, India Tel: +91 22 6623 3970 E-mail: <a href="mailto:fincare ipo@ambit.co">fincare ipo@ambit.co</a> Investor grievance e-mail: <a href="mailto:customerservice@ambit.co">customerservice@ambit.co</a> Website: <a href="http://www.ambit.co">www.ambit.co</a> Contact Person: Nikhil Bhiwapurkar / Devanshi Shah SEBI Registration No.: INM000010585

**REGISTRAR TO THE OFFER**  
KFin Technologies Limited (formerly known as KFin Technologies Private Limited)  
Selenium, Tower B, Plot No. 31 and 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India  
Tel: +91 40 6716 2222, E-mail: [fincare ipo@kfinetech.com](mailto:fincare ipo@kfinetech.com), Website: [www.kfinetech.com](http://www.kfinetech.com), Investor grievance e-mail: [einward@kfinetech.com](mailto:einward@kfinetech.com)  
Contact Person: M Murali Krishna, SEBI Registration Number: INR000002221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For Fincare Small Finance Bank Limited  
On behalf of the Board of Directors  
Sd/-  
Shelly Kothari  
Company Secretary and Compliance Officer

Place: Ahmedabad  
Date: May 02, 2023

Fincare Small Finance Bank Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP dated May 01, 2023 with the SEBI on May 02, 2023. The DRHP shall be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com), respectively, and is available on the websites of the BRLMs, i.e. ICICI Securities Limited, IIFL Securities Limited, Axis Capital Limited, SBI Capital Markets Limited and Ambit Private Limited at [www.icicisecurities.com](http://www.icicisecurities.com), [www.axiscapital.co.in](http://www.axiscapital.co.in), [www.iiflcap.com](http://www.iiflcap.com), [www.sbcaps.com](http://www.sbcaps.com) and [www.ambit.co](http://www.ambit.co), respectively. Investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" on page 22 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and applicable state securities laws. Accordingly, the Equity Shares are only being offered and sold (i) within the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the Securities Act) in transactions exempt from, or not subject to, registration requirements of the Securities Act, and (ii) outside the United States in "offshore transactions" as defined in and in accordance with Regulation S under the Securities Act and pursuant to the applicable laws of the jurisdictions where those offers and sales are made. There will be no public offering of the Equity Shares in the United States.

**zydus**  
Dedicated To Life

**ZYDUS LIFESCIENCES LIMITED**  
(Formerly known as Cadila Healthcare Limited)  
CIN L24230GJ1995PLC025878

Regd. Office : Zydus Corporate Park, Scheme No. 63, Survey No. 536, Near Vashudev Circle, Khoraj (Gandhinagar), Sarkhej - Gandhinagar Highway, Ahmedabad - 382481. Website: [www.zyduslife.com](http://www.zyduslife.com)  
Email: [dhaivaloni@zyduslife.com](mailto:dhaivaloni@zyduslife.com) Telephone: +91 79 48040000

**NOTICE**  
Notice is hereby given that the Company has received intimation from the following shareholder that the Share Certificates pertaining to the Equity Shares held by him as per the details given below have been lost / misplaced.

Sr. No.	Name of the shareholder	Distinctive Numbers	Folio Number	No. of Shares	Certificate No.
1.	Girish P Gangwani Prakash P Gangwani	1405181-1407430	023290	2250	1225

If the Company does not receive any objection within 7 days from the date of publication of this notice, the Company will proceed to issue duplicate Share Certificate to the aforesaid shareholder. People are hereby cautioned not to deal with the above Share Certificates anymore and the Company will not be responsible for any loss / damage occurring thereby.

For ZYDUS LIFESCIENCES LIMITED  
Sd/- DHAVAL N. SONI  
COMPANY SECRETARY  
Date : May 2, 2023  
Place : Ahmedabad

**FORM A PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S PROCESS CONSTRUCTION AND TECHNICAL SERVICES PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Process Construction and Technical Services Private Limited
2. Date of incorporation of corporate debtor	28.04.2006
3. Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29113MH2006PTC161487
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 8, 9, 10, 11, 1 <sup>st</sup> Floor, Shree Ramkrishna Niwas CHS Ltd., Plot 46 & 47, Sector-40, Seawoods, Neri-West, Navi Mumbai, Thane-400706
6. Insolvency commencement date in respect of corporate debtor	01.05.2023 (Order dated 28.04.2023, received on 01.05.2023)
7. Estimated date of closure of insolvency resolution process	28.10.2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA. Sunil Kumar Kabra (IB/IBA-001/HP-P01011/2017-18/11662)
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 3 <sup>rd</sup> Floor, Reegus Business Centre, New Citylight Road, Above Mercedes-Benz Showroom, Bharthana-Vesu, Surat-395007; Email Id: <a href="mailto:jnuso@gmail.com">jnuso@gmail.com</a> Address same as mentioned in Sl. 9; Email Id: <a href="mailto:ip.ctps@gmail.com">ip.ctps@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address same as mentioned in Sl. 9; Email Id: <a href="mailto:ip.ctps@gmail.com">ip.ctps@gmail.com</a>
11. Last date for submission of claims	Monday, 15.05.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://tbbi.gov.in/home/downloads">https://tbbi.gov.in/home/downloads</a> (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s Process Construction and Technical Services Private Limited on 01.05.2023 (Order dated 28.04.2023 received on 01.05.2023). The creditors of M/s Process Construction and Technical Services Private Limited are hereby called upon to submit their claims with proof on or before Monday, 15.05.2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Sd/-  
Date: 03.05.2023  
Place: Surat  
CA. Sunil Kumar Kabra  
Interim Resolution Professional

**AKASHDEEP METAL INDUSTRIES LIMITED**  
CIN: L28998DL1983PLC017150  
Reg. office: 14, Dayanand Vihar, Backside Ground Floor, Vikas Marg Ext. East Delhi - 110092  
Website: [www.akashdeepmetal.in](http://www.akashdeepmetal.in); Email: [info.akashdeep14@gmail.com](mailto:info.akashdeep14@gmail.com)

**NOTICE**  
Members are hereby informed that pursuant to Section 108 and 110 of the Companies Act, 2013 (the "Act"), read together with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the "Postal



**BSE Limited**  
EXPERIENCE THE NEW

25th Floor, P. J. Towers, Dalal Street, Mumbai - 400 001  
Tel. No. 22721233 / 34 Fax No. 22721003 • www.bseindia.com  
CIN No.: L67120MH2005PLC155188

### NOTICE

Notice is hereby given that the following trading members of BSE Limited (Exchange) has requested for the surrender of its trading membership of the Exchange:

Sr.No.	Name of the Trading Member	SEBI Regn. No.	Closure of business w.e.f.
1	ACHIEVERS SECURITIES LTD.	IN2000217438	17/10/2022
2	BAKSHU SECURITIES & BROKERS PVT. LTD.	IN2000262633	06/03/2023
3	SATCO CAPITAL MARKETS LIMITED	IN2000198838	17/02/2023

The constituents of the above mentioned trading members are hereby advised to lodge complaints, if any, immediately (in the prescribed complaint form) within 1 (one) month from the date of this notification. Kindly note that no such complaints filed beyond the aforesaid period shall be entertained by the Exchange against the above mentioned trading members and it shall be deemed that no such complaints exist against the above mentioned trading members, or such complaints, if any, shall be deemed to have been waived. The complaints filed against the above mentioned trading members will be dealt with in accordance with the Rules, Bye-laws and Regulations of the Exchange. All the relevant papers may be sent to BSE Ltd., Department of Investor Services, Dalal Street, Fort, Mumbai - 400 001. (The complaint forms can be downloaded from www.bseindia.com > Investors > Investors Grievances > (b) Investors' Grievances against BSE's Trading Members > Complaint Form OR may be obtained from the Exchange office at Mumbai and also at the Regional Offices).

For BSE Limited  
Sd/-  
Sr. General Manager  
Membership Operations

Place : Mumbai  
Date : 03<sup>rd</sup> May, 2023

### KERALA WATER AUTHORITY e-Tender Notice

Tender No: KWA/1/2023-24/SE/Q  
JAL JEEVAN MISSION - Phase II - CWSS to Kunnathoor, Poruvazhy, Sooranad North Panchayaths in Kunnathoor Taluk and Thazhava, Thodiyoor, Kulasekharapuram Panchayaths in Karunagappally Taluk-Construction of OHSR sump cum pump house Boosting pump house, supply and erection of pump sets, supply and laying clear water transmission main, pumping main, gravity main etc in Thodiyoor Grama Panchayath  
EMD : Rs. 200000, Tender fee : Rs. 11025+1985, Last Date for submitting Tender : 18-05-2023 02:00 pm, Phone : 04742745293  
Website : www.kwa.kerala.gov.in, www.etenders.kerala.gov.in  
KWA-JB-GL-6-178-2023-24

Superintending Engineer  
PH Circle Kollam

### Gujarat Informatics Limited

Block no. 2, 2nd Floor, Karmayogi Bhavan, Sector 10 A, Gandhinagar-382010 (Gujarat)  
Ph. : 079-23256022, Fax: 079-23258925 Website: http://www.gil.gujarat.gov.in

#### NOTICE FOR INVITING BID



GIL invites Expression of Interest (EOI) for colocation service provider on behalf of Department of Science and Technology, Government of Gujarat. Interested parties may visit <http://www.gil.gujarat.gov.in> for more details about the EOI.

- Managing Director



### MOLD-TEK TECHNOLOGIES LIMITED

CIN: L25200TG1985PLC005631

Registered Office: Plot No. 700, Door No. 8-2-293/82/A/700, Road No. 36, Jubilee Hills, Hyderabad - 500 033, Telangana.

#### STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31<sup>st</sup> MARCH 2023

Rs. In lakhs except for EPS

Particulars	Standalone				Consolidated					
	Quarter Ended		Year Ended		Quarter Ended		Year Ended			
	31/03/2023	31/12/2022	31/03/2022	31/03/2022	31/03/2023	31/12/2022	31/03/2022	31/03/2023		
Total Income from Operations	3961.63	3687.56	2679.10	13518.56	9314.13	4327.25	4111.62	2916.49	14880.30	10120.49
Net Profit/(Loss) for the period (before tax and exceptional items)	1319.76	1219.35	628.56	3861.43	1780.87	1324.84	1226.30	630.98	3882.04	1798.10
Net Profit/(Loss) for the period before tax (after exceptional items)	1319.76	1219.35	628.56	3861.43	1780.87	1324.84	1226.30	630.98	3882.04	1798.10
Net Profit/(Loss) for the period after tax (after exceptional items)	1006.27	914.01	468.31	2907.55	1317.16	1011.15	920.96	470.73	2926.75	1329.93
Total Comprehensive Income for the period	927.38	1019.74	377.62	3163.33	1747.41	930.03	1030.23	387.23	3201.62	1769.46
Equity Share Capital	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85
Earnings Per Share of ₹ 2/- each)										
a) Basic	3.56	3.24	1.66	10.29	4.66	3.58	3.26	1.67	10.36	4.71
b) Diluted	3.49	3.17	1.62	10.08	4.57	3.51	3.19	1.63	10.15	4.61

Notes: The above is an extract of the detailed format of the Audited standalone and consolidated financial results for the quarter and year ended on 31st March 2023 filed with the stock exchange under regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Audited standalone and consolidated financial results for the quarter and year ended on 31st March 2023 are available for investors at [www.moldtekgroup.com](http://www.moldtekgroup.com), [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com)

Place: Hyderabad  
Date: 02.05.2023

For Mold-Tek Technologies Limited  
Sd/- J. Lakshmana Rao  
Chairman & Managing Director  
DIN: 00649702

THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.  
INITIAL PUBLIC OFFER OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED.

### PUBLIC ANNOUNCEMENT



## FINCARE SMALL FINANCE BANK LIMITED

(Please scan this QR Code to view the Draft Red Herring Prospectus)

Our Bank was incorporated as Banas Fincare Private Limited at Palanpur, Gujarat as a private limited company under the Companies Act, 1956, and a certificate of incorporation was granted by the Assistant Registrar of Companies, Gujarat, Dadra and Nagar Haveli on April 5, 1995. The name of our Bank changed from Banas Fincare Private Limited to Disha Microfin Private Limited as a result of change in management of our Bank and a fresh certificate of incorporation consequent upon change of name was granted by the Assistant Registrar of Companies, Gujarat, Dadra and Nagar Haveli on March 26, 2010. On October 7, 2015, our Bank was granted an in-principle approval by the RBI to convert into a small finance bank in the private sector under Section 22 of the Banking Regulation Act, 1949. Subsequently, our Bank was converted into a public limited company pursuant to a special resolution passed by our Shareholders at the EGM held on November 29, 2016, and a certificate of incorporation consequent upon conversion to public limited company was granted by the Registrar of Companies, Gujarat at Ahmedabad ("RoC") on December 13, 2016. Thereafter, our Bank was granted a license by the RBI on May 12, 2017, to carry on small finance bank business in India in terms of Section 22 (1) of the Banking Regulation Act, 1949. Consequently, the name of our Bank changed from Disha Microfin Limited to Fincare Small Finance Bank Limited, and on June 14, 2017 a fresh certificate of incorporation pursuant to change of name, was granted by the RoC. Our Bank commenced its operations as a small finance bank with effect from July 21, 2017. Our Bank was included in the second schedule to the RBI Act pursuant to a notification dated March 28, 2019 issued by the RBI. For further details, see "History and Certain Corporate Matters" on page 211 of the draft red herring prospectus dated May 01, 2023 filed by our Bank with SEBI and Stock Exchanges on May 02, 2023 ("Draft Red Herring Prospectus" or "DRHP"), which replaces the Previous DRHP in its entirety.

Registered Office: 301-306, 3<sup>rd</sup> Floor, Abhijeet-V, Opp. Mayor's Bungalow, Law Garden Road, Mithakhali, Ahmedabad - 380 006, Gujarat, India; Tel: +91 79 4001 1000  
Corporate Office: 5<sup>th</sup> Floor, Bren Mercury, Kaikondanahalli, Sarjapur Main Road, Bengaluru - 560035, Karnataka, India; Tel: +91 80 4250 4444, Website: [www.fincarebank.com](http://www.fincarebank.com)  
Contact Person: Shefaly Kothari, Company Secretary and Compliance Officer; E-mail: [sfbcomsec@fincarebank.com](mailto:sfbcomsec@fincarebank.com), Corporate Identity Number: U67120GJ1995PLC025373

### OUR PROMOTER: FINCARE BUSINESS SERVICES LIMITED

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH ("EQUITY SHARES") OF FINCARE SMALL FINANCE BANK LIMITED ("BANK" OR "ISSUER" OR "FSB") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹[●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹[●] MILLION ("OFFER") COMPRISING OF A FRESH ISSUE BY OUR BANK OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹6,250.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 17,000,000 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION ("OFFER FOR SALE") AND SUCH EQUITY SHARES, THE "OFFERED SHARES"), COMPRISING OF AN OFFER FOR SALE OF UP TO 14,934,779 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY FINCARE BUSINESS SERVICES LIMITED ("PROMOTER SELLING SHAREHOLDER"), AN OFFER FOR SALE OF UP TO 471,754 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY WAGNER LIMITED, AN OFFER FOR SALE OF UP TO 444,140 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY TRUE NORTH FUND V LLP, AN OFFER FOR SALE OF UP TO 430,842 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY INDIUM IV (MAURITIUS) HOLDINGS LIMITED, AN OFFER FOR SALE OF UP TO 223,955 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY OMEGA TC HOLDINGS PTE. LTD., AN OFFER FOR SALE OF UP TO 130,787 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY LEAPFROG RURAL INCLUSION (INDIA) LTD, AN OFFER FOR SALE OF UP TO 126,151 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY KOTAK MAHINDRA LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 116,981 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY EDLWEISS TOKIO LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 45,710 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY BHARTIAXA LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 35,092 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY SILVER LEAF OAK (MAURITIUS) LIMITED, AN OFFER FOR SALE OF UP TO 20,572 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY TATA CAPITAL FINANCIAL SERVICES LIMITED AND AN OFFER FOR SALE OF UP TO 19,237 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY ZUNO GENERAL INSURANCE LIMITED (FORMERLY KNOWN AS EDLWEISS GENERAL INSURANCE COMPANY LIMITED) (TOGETHER, REFERRED TO AS THE "INVESTOR SELLING SHAREHOLDERS" AND WITH THE PROMOTER SELLING SHAREHOLDER, REFERRED TO AS THE "SELLING SHAREHOLDERS"). THIS OFFER INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARES, AGGREGATING UP TO ₹[●] MILLION (CONSTITUTING UP TO [●] % OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES ("EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HERINAFTER REFERRED TO AS THE "NET OFFER". OUR BANK IN CONSULTATION WITH THE BRLMS, OFFER A DISCOUNT OF UP TO ₹[●] TO THE OFFER PRICE (EQUIVALENT OF ₹[●] PER EQUITY SHARE) TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT"). THE OFFER AND THE NET OFFER SHALL CONSTITUTE AT LEAST [●] AND [●] %, RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR BANK.

OUR BANK MAY, IN CONSULTATION WITH THE BRLMS, CONSIDER A PRE-OFFER ISSUANCE OF SECURITIES FOR AN AGGREGATE AMOUNT NOT EXCEEDING ₹1,250.00 MILLION ("PRE-IPO PLACEMENT"). THE PRE-IPO PLACEMENT WILL BE AT A PRICE TO BE DECIDED BY OUR BANK, IN CONSULTATION WITH THE BRLMS AND THE PRE-IPO PLACEMENT, IF ANY, WILL BE UNDERTAKEN PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE ROC. IF THE PRE-IPO PLACEMENT IS UNDERTAKEN, THE AGGREGATE AMOUNT RAISED FROM THE PRE-IPO PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO THE OFFER COMPLYING WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR"). ON UTILIZATION OF PRE-IPO PLACEMENT PROCEEDS (IF ANY) PRIOR TO THE COMPLETION OF THE OFFER, IT SHALL BE APPROPRIATELY INTIMATED TO THE PRE-IPO PLACEMENT SUBSCRIBERS THAT THERE IS NO GUARANTEE THAT THE BANK MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND RESULT INTO LISTING OF THE EQUITY SHARES OF THE BANK ON THE STOCK EXCHANGES.

THE PRICE BAND, THE MINIMUM BID LOT AND THE EMPLOYEE DISCOUNT (IF ANY) SHALL BE DECIDED BY OUR BANK IN CONSULTATION WITH THE BRLMS AND WILL BE ADVERTISED IN ALL EDITIONS OF [●], AN ENGLISH NATIONAL DAILY NEWSPAPER, ALL EDITIONS OF [●], A HINDI NATIONAL DAILY NEWSPAPER, AND IN ALL EDITIONS OF [●], A GUJARATI DAILY NEWSPAPER, EACH WITH WIDE CIRCULATION (GUJARATI BEING THE REGIONAL LANGUAGE OF GUJARAT WHERE OUR REGISTERED OFFICE IS LOCATED) AT LEAST TWO WORKING DAYS PRIOR TO THE BID/OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE LIMITED ("BSE") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Bank in consultation with the BRLMS, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of three Working Days, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMS and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Members, Designated Intermediaries and the Sponsor Bank.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Net Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs") ("QIB Portion"), provided that our Bank may, in consultation with the BRLMS, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. One-third of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹200,000 and up to ₹1,000,000 and two-thirds of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹1,000,000 provided that under-subscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Non-Institutional Bidders in the other sub-category of Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, Equity Shares will be allotted on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price (net of Employee Discount, if any). All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Offer through the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID in case of UPI Bidders, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" on page 397 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Bank is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated May 01, 2023 with the Securities and Exchange Board of India ("SEBI") on May 02, 2023. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of such filing by hosting it on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE and NSE at [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com), respectively and the websites of the Book Running Lead Managers ("BRLMs"), i.e. ICICI Securities Limited, Axis Capital Limited, IIFL Securities Limited, SBI Capital Markets Limited and Ambit Private Limited at [www.icicisecurities.com](http://www.icicisecurities.com), [www.axiscapital.co.in](http://www.axiscapital.co.in), [www.iiflcap.com](http://www.iiflcap.com), [www.sbicaps.com](http://www.sbicaps.com) and [www.ambit.co](http://www.ambit.co), respectively. Our Bank invites the public to give their comments on the DRHP dated May 01, 2023 filed with SEBI on May 02, 2023, with respect to disclosures made in the DRHP. The members of the public are requested to send a copy of the comments to SEBI, to the Company Secretary and Compliance Officer of our Bank and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by our Bank and/or the Company Secretary and Compliance Officer of our Bank and/or the BRLMs at their respective addresses mentioned herein before in relation to the Offer on or before 5.00 p.m. on the 21<sup>st</sup> day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors of the Red Herring Prospectus carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Bank and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 22 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after a Red Herring Prospectus has been filed with RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from DRHP. The Equity Shares, when offered through the Red Herring Prospectus, are proposed to be listed on BSE and NSE.  
**Disclaimer clause of the RBI:** A license authorising the Bank to carry on small finance bank business has been obtained from the Reserve Bank of India in terms of Section 22 of the Banking Regulation Act, 1949. It must be distinctly understood, however, that in issuing the license, the Reserve Bank of India does not undertake any responsibility for the financial soundness of the Bank or for the correctness of any of the statements made or opinion expressed in this connection.

**NSE Disclaimer:** It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the "Disclaimer Clause of NSE".

**BSE Disclaimer:** It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the Red Herring Prospectus has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the Red Herring Prospectus. The investors are advised to refer to the Red Herring Prospectus for the full text of the Disclaimer clause of the BSE Limited.

For details of the share capital and capital structure of the Bank, please see the section titled "Capital Structure" beginning on page 73 of the DRHP. For details of the main objects of the Bank as contained in the Memorandum of Association, please see the section titled "History and Certain Corporate Matters" on page 211 of the DRHP.

### BOOK RUNNING LEAD MANAGERS

ICICI Securities	AXIS CAPITAL	IIFL SECURITIES	SBICAPS	AMBIT
ICICI Securities Limited ICICI Venture House Appasaheb Marathe Marg, Prabhadevi Mumbai - 400 025, Maharashtra, India Tel: +91 22 6807 7100 E-mail: <a href="mailto:fincare ipo@icicisecurities.com">fincare ipo@icicisecurities.com</a> Investor grievance e-mail: <a href="mailto:customercare@icicisecurities.com">customercare@icicisecurities.com</a> Website: <a href="http://www.icicisecurities.com">www.icicisecurities.com</a> Contact Person: Shekher Asnani / Sumit Singh SEBI Registration No.: INM000011179	Axis Capital Limited 1 <sup>st</sup> Floor, Axis House C 2 Wadia International Centre P. B. Marg, Worli, Mumbai - 400 025 Maharashtra, India Tel: +91 22 4325 2183 E-mail: <a href="mailto:fincare ipo@axiscap.in">fincare ipo@axiscap.in</a> Investor grievance e-mail: <a href="mailto:complaints@axiscap.in">complaints@axiscap.in</a> Website: <a href="http://www.axiscapital.co.in">www.axiscapital.co.in</a> Contact Person: Pavan Naik SEBI Registration No.: INM000012029	IIFL Securities Limited 10 <sup>th</sup> Floor, IIFL Centre Kamala City, Senapati Bapat Marg Lower Parel (West), Mumbai - 400 013 Maharashtra, India Tel: +91 22 4646 4728 E-mail: <a href="mailto:fincare ipo@iiflcap.com">fincare ipo@iiflcap.com</a> Investor grievance e-mail: <a href="mailto:ig_ib@iiflcap.com">ig_ib@iiflcap.com</a> Website: <a href="http://www.iiflcap.com">www.iiflcap.com</a> Contact Person: Harshvardhan Shah / Pawan Jain SEBI Registration No.: INM000010940	SBI Capital Markets Limited 202, Maker Tower 'E' Cuffe Parade Mumbai - 400 005 Maharashtra, India Tel: +91 22 4006 9807 E-mail: <a href="mailto:fincare ipo@sbicaps.com">fincare ipo@sbicaps.com</a> Investor grievance e-mail: <a href="mailto:investorrelations@sbicaps.com">investorrelations@sbicaps.com</a> Website: <a href="http://www.sbicaps.com">www.sbicaps.com</a> Contact Person: Vaibhav Shah SEBI Registration No.: INM000003531	Ambit Private Limited Ambit House, 449, Senapati Bapat Marg Lower Parel, Mumbai - 400 013 Maharashtra, India Tel: +91 22 6623 3030 E-mail: <a href="mailto:fincare ipo@ambit.co">fincare ipo@ambit.co</a> Investor grievance e-mail: <a href="mailto:customerservice@ambit.co">customerservice@ambit.co</a> Website: <a href="http://www.ambit.co">www.ambit.co</a> Contact Person: Nikhil Bhiwapurkar / Devanshi Shah SEBI Registration No.: INM000010585
<b>REGISTRAR TO THE OFFER</b> 	KFin Technologies Limited (formerly known as KFin Technologies Private Limited) Selenium, Tower B, Plot No. 31 and 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India Tel: +91 40 6716 2222, E-mail: <a href="mailto:fincare ipo@kfintech.com">fincare ipo@kfintech.com</a> , Website: <a href="http://www.kfintech.com">www.kfintech.com</a> , Investor grievance e-mail: <a href="mailto:einward.ris@kfintech.com">einward.ris@kfintech.com</a> Contact Person: M Murali Krishna, SEBI Registration Number: INR000000221			

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For Fincare Small Finance Bank Limited  
On behalf of the Board of Directors  
Sd/-  
Shefaly Kothari  
Company Secretary and Compliance Officer

Place: Ahmedabad  
Date: May 02, 2023

Fincare Small Finance Bank Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP dated May 01, 2023 with the SEBI on May 02, 2023. The DRHP shall be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE and NSE at [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com), respectively, and is available on the websites of the BRLMs, i.e. ICICI Securities Limited, Axis Capital Limited, IIFL Securities Limited, SBI Capital Markets Limited and Ambit Private Limited at [www.icicisecurities.com](http://www.icicisecurities.com), [www.axiscapital.co.in](http://www.axiscapital.co.in), [www.iiflcap.com](http://www.iiflcap.com), [www.sbicaps.com](http://www.sbicaps.com) and [www.ambit.co](http://www.ambit.co), respectively. Investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" on page 22 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision. The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities law of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and applicable state securities laws. Accordingly, the Equity Shares are only being offered and sold (i) within the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the Securities Act) in transactions exempt from, and (ii) outside the United States in "offshore transactions" as defined in and in accordance with Regulation S under the Securities Act and pursuant to the applicable laws of the jurisdictions where those offers and sales are made. There will be no public offering of the Equity Shares in the United States.

### ZYDUS LIFESCIENCES LIMITED

(Formerly known as Cadila Healthcare Limited)  
[CIN L24230GJ1995PLC025878]  
Regd. Office: Zyclus Corporate Park, Scheme No. 63, Survey No. 536, Near Vishnudev Circle, Khora (Gandhinagar), Sarkhej - Gandhinagar Highway, Ahmedabad - 382481, Website: [www.zycluslife.com](http://www.zycluslife.com)  
E-mail: [dhaivaloni@zycluslife.com](mailto:dhaivaloni@zycluslife.com) Telephone: +91-79-48040000

### NOTICE

Notice is hereby given that the Company has received intimation from the following shareholder that the Share Certificates pertaining to the Equity Shares held by him as per the details given below have been lost / misplaced.

Sr. No.	Name of the shareholder	Distinctive Numbers	Folio Number	No. of Shares	Certificate No.
1.	Girish P Gangwani Prakash P Gangwani	1405181-1407430	023290	2250	1225

If the Company does not receive any objection within 7 days from the date of publication of this notice, the Company will proceed to issue duplicate Share Certificate to the aforesaid shareholder. People are hereby cautioned not to deal with the above Share Certificates anymore and the Company will not be responsible for any loss / damage occurring thereby.

For ZYDUS LIFESCIENCES LIMITED  
Sd/- DHAVAL N. SONI  
COMPANY SECRETARY

Date : May 2, 2023  
Place : Ahmedabad

### FORM A PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

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**NOTICE**

Notice is hereby given that the following trading members of BSE Limited (Exchange) has requested for the surrender of its trading membership of the Exchange:

Sr.No.	Name of the Trading Member	SEBI Regn. No.	Closure of business w.e.f.
1	ACHIEVERS EQUITIES LTD.	INZ000217438	17/10/2022
2	BAKSHU SECURITIES & BROKERS PVT. LTD.	INZ000262633	06/03/2023
3	SATCO CAPITAL MARKETS LIMITED	INZ000198838	17/02/2023

The constituents of the above mentioned trading members are hereby advised to lodge complaints, if any, immediately (in the prescribed complaint form) within 1 (one) month from the date of this notification. Kindly note that no such complaints filed beyond the aforesaid period shall be entertained by the Exchange against the above mentioned trading members and it shall be deemed that no such complaints exist against the above mentioned trading members, or such complaints, if any, shall be deemed to have been waived. The complaints filed against the above mentioned trading members will be dealt with in accordance with the Rules, Bye-laws and Regulations of the Exchange. All the relevant papers may be sent to BSE Ltd., Department of Investor Services, Dalal Street, Fort, Mumbai - 400 001. (The complaint forms can be downloaded from [www.bseindia.com](http://www.bseindia.com) > Investors > Investors Grievances > (b) Investors' Grievances against BSE's Trading Members > Complaint Form OR may be obtained from the Exchange office at Mumbai and also at the Regional Offices).

For BSE Limited  
Sd/-  
Sr. General Manager  
Membership Operations

Place : Mumbai  
Date : 03<sup>rd</sup> May, 2023

**KERALA WATER AUTHORITY e-Tender Notice**

Tender No: KWA/ET/2023/24520

JAL JEEVAN MISSION -Phase II - CWSS to Kunnathoor, Poruvayal, Sooranad North Panchayaths in Kunnathoor Taluk and Thazhava, Thodiyoor, Kulasekharapuram Panchayaths in Karunagappally Taluk-Construction of OHSR sump cum pumphouse Boosting pump house, supply and erection of pump sets, Supply and Laying clear water transmission main, pumping main, gravity main etc in Thodiyoor Grama Panchayath

EMD : Rs. 200000, Tender fee : Rs. 11025+1985, Last Date for submitting Tender : 18-05-2023 02:00pm, Phone : 04742745293

Website: [www.kwa.kerala.gov.in](http://www.kwa.kerala.gov.in), [www.etenders.kerala.gov.in](http://www.etenders.kerala.gov.in)

Superintending Engineer  
PH Circle Kottlam  
KWA-JB-GL-6-178-2023-24

**Gujarat Informatics Limited**

Block No. 2, 2nd Floor, Karmayogi Bhavan, Sector 10 A, Gandhinagar-382010 (Gujarat)  
Ph. : 079-23256022, Fax: 079-23238925 Website: <http://www.gil.gujarat.gov.in>

**NOTICE FOR INVITING BID**

GIL invites Expression of Interest (EOI) for colocation service provider on behalf of Department of Science and Technology, Government of Gujarat. Interested parties may visit <http://www.gil.gujarat.gov.in> for more details about the EOI.

- Managing Director

**MOLD-TEK TECHNOLOGIES LIMITED**  
CIN: L25200TG1985PLC005631

Registered Office: Plot No. 700, Door No. 8-2-293/82/A/700, Road No. 36, Jubilee Hills, Hyderabad - 500 033, Telangana.

**STATEMENT OF AUDITED FINANCIAL RESULTS FOR THE QUARTER AND YEAR ENDED 31<sup>st</sup> MARCH 2023**

Rs. In lakhs except for EPS

Particulars	Standalone					Consolidated				
	Quarter Ended		Year Ended		31/03/2022	Quarter Ended		Year Ended		31/03/2022
	31/03/2023	31/12/2022	31/03/2022	31/03/2023		31/03/2022	31/03/2023	31/03/2022	31/03/2023	
	Audited	Unaudited	Audited	Audited	Audited	Unaudited	Audited	Audited	Audited	Audited
Total Income from Operations	3961.63	3687.56	2679.10	13518.56	9314.13	4327.25	4111.62	2916.49	14880.30	10120.49
Net Profit/(Loss) for the period (before tax and exceptional items)	1319.76	1219.35	628.56	3861.43	1780.87	1324.84	1226.30	630.98	3882.04	1798.10
Net Profit/(Loss) for the period before tax (after exceptional items)	1319.76	1219.35	628.56	3861.43	1780.87	1324.84	1226.30	630.98	3882.04	1798.10
Net Profit/(Loss) for the period after tax (after exceptional items)	1006.27	914.01	468.31	2907.55	1317.16	1011.15	920.96	470.73	2926.75	1329.93
Total Comprehensive Income for the period	927.38	1019.74	377.62	3163.33	1747.41	930.03	1030.23	387.23	3201.62	1769.46
Equity Share Capital	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85	564.85
Earnings Per Share of ₹ 2/- each)										
a) Basic	3.56	3.24	1.66	10.29	4.66	3.58	3.26	1.67	10.36	4.71
b) Diluted	3.49	3.17	1.62	10.08	4.57	3.51	3.19	1.63	10.15	4.61

Notes: The above is an extract of the detailed format of the Audited standalone and consolidated financial results for the quarter and year ended on 31st March 2023 filed with the stock exchange under regulation 33 of the SEBI (Listing and Other Disclosure Requirements) Regulations, 2015. The full format of the Audited standalone and consolidated financial results for the quarter and year ended on 31<sup>st</sup> March 2023 are available for investors at [www.moldtekgroup.com](http://www.moldtekgroup.com), [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com)

For Mold-Tek Technologies Limited  
Sd/- J. Lakshmana Rao  
Chairman & Managing Director  
DIN: 00649702

Place: Hyderabad  
Date: 02.05.2023

**THIS IS A PUBLIC ANNOUNCEMENT FOR INFORMATION PURPOSES ONLY AND IS NOT A PROSPECTUS ANNOUNCEMENT AND DOES NOT CONSTITUTE AN INVITATION OR OFFER TO ACQUIRE, PURCHASE OR SUBSCRIBE TO SECURITIES. NOT FOR RELEASE, PUBLICATION OR DISTRIBUTION DIRECTLY OR INDIRECTLY OUTSIDE INDIA.**

**INITIAL PUBLIC OFFER OF EQUITY SHARES ON THE MAIN BOARD OF THE STOCK EXCHANGES IN COMPLIANCE WITH CHAPTER II OF THE SECURITIES AND EXCHANGE BOARD OF INDIA (ISSUE OF CAPITAL AND DISCLOSURE REQUIREMENTS) REGULATIONS, 2018, AS AMENDED.**

**PUBLIC ANNOUNCEMENT**

**fincare**  
Small Finance Bank

**FINCARE SMALL FINANCE BANK LIMITED**

Our Bank was incorporated as Banas Finlease Private Limited at Palanpur, Gujarat as a private limited company under the Companies Act, 1956, and a certificate of incorporation was granted by the Assistant Registrar of Companies, Gujarat, Dadra and Nagar Haveli on April 5, 1995. The name of our Bank changed from Banas Finlease Private Limited to Disha Microfin Private Limited as a result of change in management of our Bank and a fresh certificate of incorporation consequent upon change of name was granted by the Assistant Registrar of Companies, Gujarat, Dadra and Nagar Haveli on March 26, 2010. On October 7, 2015, our Bank was granted an in-principle approval by the RBI to convert into a small finance bank in the private sector under Section 22 of the Banking Regulation Act, 1949. Subsequently, our Bank was converted into a public limited company pursuant to a special resolution passed by our Shareholders at the EGM held on November 29, 2016, and a certificate of incorporation consequent upon conversion to public limited company was granted by the Registrar of Companies, Gujarat at Ahmedabad ("RoC") on December 13, 2016. Thereafter, our Bank was granted a license by the RBI on May 12, 2017, to carry on small finance bank business in India in terms of Section 22 (1) of the Banking Regulation Act, 1949. Consequently, the name of our Bank changed from Disha Microfin Limited to Fincare Small Finance Bank Limited, and on June 14, 2017 a fresh certificate of incorporation pursuant to change of name, was granted by the RoC. Our Bank commenced its operations as a small finance bank with effect from July 21, 2017. Our Bank was included in the second schedule to the RBI Act pursuant to a notification dated March 28, 2019 issued by the RBI. For further details, see "History and Certain Corporate Matters" on page 211 of the draft red herring prospectus dated May 01, 2023 filed by our Bank with SEBI and Stock Exchanges on May 02, 2023 ("Draft Red Herring Prospectus" or "DRHP"), which replaces the Previous DRHP in its entirety.

Registered Office: 301-306, 3<sup>rd</sup> Floor, Abhijeet-V, Opp. Mayor's Bungalow, Law Garden Road, Mithakhali, Ahmedabad - 380 006, Gujarat, India; Tel: +91 79 4001 1000  
Corporate Office: 5<sup>th</sup> Floor, Bren Mercury, Kaikondanahalli, Sarjapur Main Road, Bengaluru - 560035, Karnataka, India; Tel: +91 80 4250 4444, Website: [www.fincarebank.com](http://www.fincarebank.com)  
Contact Person: Shefaly Kothari, Company Secretary and Compliance Officer; E-mail: [sfbcomsec@fincarebank.com](mailto:sfbcomsec@fincarebank.com), Corporate Identity Number: U67120GJ1995PLC025373

**OUR PROMOTER: FINCARE BUSINESS SERVICES LIMITED**

INITIAL PUBLIC OFFER OF UP TO [●] EQUITY SHARES OF FACE VALUE OF ₹10 EACH ("EQUITY SHARES") OF FINCARE SMALL FINANCE BANK LIMITED ("BANK" OR "ISSUER" OR "FSBL") FOR CASH AT A PRICE OF ₹[●] PER EQUITY SHARE (INCLUDING A SHARE PREMIUM OF ₹[●] PER EQUITY SHARE) (THE "OFFER PRICE") AGGREGATING UP TO ₹[●] MILLION ("OFFER") COMPRISING OF A FRESH ISSUE BY OUR BANK OF UP TO [●] EQUITY SHARES AGGREGATING UP TO ₹6,250.00 MILLION (THE "FRESH ISSUE") AND AN OFFER FOR SALE OF UP TO 17,00,000 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION ("OFFER FOR SALE") AND SUCH EQUITY SHARES, THE "OFFERED SHARES"), COMPRISING OF AN OFFER FOR SALE OF UP TO 14,93,779 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY FINCARE BUSINESS SERVICES LIMITED ("PROMOTER SELLING SHAREHOLDER"), AN OFFER FOR SALE OF UP TO 471,754 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY WAGNER LIMITED, AN OFFER FOR SALE OF UP TO 444,140 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY TRUE NORTH FUND V LLP, AN OFFER FOR SALE OF UP TO 430,842 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY INDIUM IV (MAURITIUS) HOLDINGS LIMITED, AN OFFER FOR SALE OF UP TO 223,955 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY OMEGA TC HOLDINGS PTE. LTD., AN OFFER FOR SALE OF UP TO 130,787 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY LEAPPROG RURAL INCLUSION (INDIA) LTD, AN OFFER FOR SALE OF UP TO 126,151 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY KOTAK MAHINDRA LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 116,981 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY EDELWEISS TOKIO LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 45,710 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY BHARTI AXA LIFE INSURANCE COMPANY LIMITED, AN OFFER FOR SALE OF UP TO 35,092 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY SILVER LEAF OAK (MAURITIUS) LIMITED, AN OFFER FOR SALE OF UP TO 20,572 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY TATA CAPITAL FINANCIAL SERVICES LIMITED AND AN OFFER FOR SALE OF UP TO 19,237 EQUITY SHARES AGGREGATING UP TO ₹[●] MILLION BY ZUNO GENERAL INSURANCE LIMITED (FORMERLY KNOWN AS EDELWEISS GENERAL INSURANCE COMPANY LIMITED) (TOGETHER, REFERRED TO AS THE "INVESTOR SELLING SHAREHOLDERS" AND WITH THE PROMOTER SELLING SHAREHOLDER, REFERRED TO AS THE "SELLING SHAREHOLDERS"). THIS OFFER INCLUDES A RESERVATION OF UP TO [●] EQUITY SHARES, AGGREGATING UP TO ₹[●] MILLION (CONSTITUTING UP TO [●]% OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL), FOR SUBSCRIPTION BY ELIGIBLE EMPLOYEES ("EMPLOYEE RESERVATION PORTION"). THE OFFER LESS THE EMPLOYEE RESERVATION PORTION IS HERINAFTER REFERRED TO AS THE "NET OFFER". OUR BANK IN CONSULTATION WITH THE BRLMS, OFFER A DISCOUNT OF UP TO ₹[●] TO THE OFFER PRICE (EQUIVALENT OF ₹[●] PER EQUITY SHARE) TO ELIGIBLE EMPLOYEES BIDDING IN THE EMPLOYEE RESERVATION PORTION ("EMPLOYEE DISCOUNT"). THE OFFER AND THE NET OFFER SHALL CONSTITUTE AT LEAST [●]% AND [●]%, RESPECTIVELY, OF THE POST-OFFER PAID-UP EQUITY SHARE CAPITAL OF OUR BANK.

OUR BANK MAY, IN CONSULTATION WITH THE BRLMS, CONSIDER A PRE-OFFER ISSUANCE OF SECURITIES FOR AN AGGREGATE AMOUNT OF NOT EXCEEDING ₹1,250.00 MILLION ("PRE-IP0 PLACEMENT"). THE PRE-IP0 PLACEMENT WILL BE AT A PRICE TO BE DECIDED BY OUR BANK, IN CONSULTATION WITH THE BRLMS AND THE PRE-IP0 PLACEMENT, IF ANY, WILL BE UNDERTAKEN PRIOR TO FILING OF THE RED HERRING PROSPECTUS WITH THE RO. IF THE PRE-IP0 PLACEMENT IS UNDERTAKEN, THE AGGREGATE AMOUNT RAISED FROM THE PRE-IP0 PLACEMENT WILL BE REDUCED FROM THE FRESH ISSUE, SUBJECT TO THE OFFER COMPLYING WITH RULE 19(2)(B) OF THE SECURITIES CONTRACTS (REGULATION) RULES, 1957, AS AMENDED ("SCRR"). ON UTILIZATION OF PRE-IP0 PLACEMENT PROCEEDS (IF ANY) PRIOR TO THE COMPLETION OF THE OFFER, IT SHALL BE APPROPRIATELY INTIMATED TO THE PRE-IP0 PLACEMENT SUBSCRIBERS THAT THERE IS NO GUARANTEE THAT THE BANK MAY PROCEED WITH THE OFFER OR THE OFFER MAY BE SUCCESSFUL AND RESULT INTO LISTING OF THE EQUITY SHARES OF THE BANK ON THE STOCK EXCHANGES.

THE PRICE BAND, THE MINIMUM BID LOT AND THE EMPLOYEE DISCOUNT (IF ANY) SHALL BE DECIDED BY OUR BANK IN CONSULTATION WITH THE BRLMS AND WILL BE ADVERTISED IN ALL EDITIONS OF [●], AN ENGLISH NATIONAL DAILY NEWSPAPER, ALL EDITIONS OF [●], A HINDI NATIONAL DAILY NEWSPAPER, AND IN ALL EDITIONS OF [●], A GUJARATI DAILY NEWSPAPER, EACH WITH WIDE CIRCULATION (GUJARATI BEING THE REGIONAL LANGUAGE OF GUJARAT WHERE OUR REGISTERED OFFICE IS LOCATED) AT LEAST TWO WORKING DAYS PRIOR TO THE BID/ OFFER OPENING DATE AND SHALL BE MADE AVAILABLE TO THE BSE LIMITED ("BSE") AND THE NATIONAL STOCK EXCHANGE OF INDIA LIMITED ("NSE"), AND TOGETHER WITH BSE, THE "STOCK EXCHANGES") FOR THE PURPOSE OF UPLOADING ON THEIR RESPECTIVE WEBSITES IN ACCORDANCE WITH THE SEBI ICDR REGULATIONS.

In case of any revision in the Price Band, the Bid/ Offer Period will be extended by at least three additional Working Days after such revision in the Price Band, subject to the Bid/ Offer Period not exceeding 10 Working Days. In cases of force majeure, banking strike or similar circumstances, our Bank in consultation with the BRLMS, for reasons to be recorded in writing, extend the Bid/ Offer Period for a minimum of three Working Days, subject to the Bid/ Offer Period not exceeding 10 Working Days. Any revision in the Price Band and the revised Bid/ Offer Period, if applicable, shall be widely disseminated by notification to the Stock Exchanges, by issuing a public notice, and also by indicating the change on the respective websites of the BRLMs and at the terminals of the Syndicate Members and by intimation to Self-Certified Syndicate Members, Designated Intermediaries and the Sponsor Bank.

The Offer is being made through the Book Building Process, in terms of Rule 19(2)(b) of the SCRR read with Regulation 31 of the SEBI ICDR Regulations and in compliance with Regulation 6(1) of the SEBI ICDR Regulations, wherein not more than 50% of the Net Offer shall be allocated on a proportionate basis to Qualified Institutional Buyers ("QIBs") ("QIB Portion"), provided that our Bank may, in consultation with the BRLMs, allocate up to 60% of the QIB Portion to Anchor Investors on a discretionary basis in accordance with the SEBI ICDR Regulations ("Anchor Investor Portion"), of which one-third shall be reserved for domestic Mutual Funds, subject to valid Bids being received from domestic Mutual Funds at or above the Anchor Investor Allocation Price. In the event of under-subscription, or non-allocation in the Anchor Investor Portion, the balance Equity Shares shall be added to the Net QIB Portion. Further, 5% of the Net QIB Portion shall be available for allocation on a proportionate basis only to Mutual Funds, subject to valid Bids being received at or above the Offer Price, and the remainder of the Net QIB Portion shall be available for allocation on a proportionate basis to all QIBs, including Mutual Funds. Further, not less than 15% of the Net Offer shall be available for allocation to Non-Institutional Investors and not less than 35% of the Net Offer shall be available for allocation to Retail Individual Bidders in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. One-third of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹200,000 and up to ₹1,000,000 and two-thirds of the Non-Institutional Portion shall be available for allocation to Non-Institutional Bidders with a Bid size of more than ₹1,000,000 provided that under-subscription in either of these two sub-categories of the Non-Institutional Portion may be allocated to Non-Institutional Bidders in the other sub-category of Non-Institutional Portion in accordance with the SEBI ICDR Regulations, subject to valid Bids being received at or above the Offer Price. Further, Equity Shares will be allotted on a proportionate basis to Eligible Employees applying under the Employee Reservation Portion, subject to valid Bids received from them at or above the Offer Price (net of Employee Discount, if any). All potential Bidders (except Anchor Investors) are mandatorily required to participate in the Offer through the Application Supported by Blocked Amount ("ASBA") process by providing details of their respective ASBA accounts and UPI ID in case of UPI Bidders, as applicable, pursuant to which their corresponding Bid Amount will be blocked by the Self Certified Syndicate Banks ("SCSBs") or by the Sponsor Bank(s) under the UPI Mechanism, as the case may be, to the extent of the respective Bid Amounts. Anchor Investors are not permitted to participate in the Offer through the ASBA process. For details, see "Offer Procedure" on page 397 of the DRHP.

This public announcement is being made in compliance with the provisions of Regulation 26(2) of the SEBI ICDR Regulations to inform the public that our Bank is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares pursuant to the Offer and has filed the DRHP dated May 01, 2023 with the Securities and Exchange Board of India ("SEBI") on May 02, 2023. Pursuant to Regulation 26(1) of the SEBI ICDR Regulations, the DRHP filed with SEBI shall be made public for comments, if any, for a period of at least 21 days from the date of filing by hosting it on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE and NSE at [www.bseindia.com](http://www.bseindia.com), [www.nseindia.com](http://www.nseindia.com), respectively and the websites of the Book Running Lead Managers ("BRLMs"), i.e. ICICI Securities Limited, Axis Capital Limited, IIFL Securities Limited, SBI Capital Markets Limited and Ambit Private Limited at [www.icicisecurities.com](http://www.icicisecurities.com), [www.axiscapital.co.in](http://www.axiscapital.co.in), [www.iiflcap.com](http://www.iiflcap.com), [www.sbicaps.com](http://www.sbicaps.com) and [www.ambit.co](http://www.ambit.co), respectively. Our Bank invites the public to give their comments on the DRHP dated May 01, 2023 filed with SEBI on May 02, 2023, with respect to disclosures made in the DRHP. The members of the public are requested to send a copy of the comments to SEBI, to the Company Secretary and Compliance Officer of our Bank and/or the BRLMs at their respective addresses mentioned herein. All comments must be received by our Bank and/or the Company Secretary and Compliance Officer of our Bank and/or the BRLMs at their respective addresses mentioned herein before in relation to the Offer on or before 5.00 p.m. on the 21<sup>st</sup> day from the aforesaid date of filing of the DRHP with SEBI.

Investments in equity and equity-related securities involve a degree of risk and investors should not invest any funds in the Offer unless they can afford to take the risk of losing their entire investment. Investors are advised to read the risk factors of the Red Herring Prospectus carefully before taking an investment decision in the Offer. For taking an investment decision, investors must rely on their own examination of our Bank and the Offer, including the risks involved. The Equity Shares in the Offer have not been recommended or approved by the Securities and Exchange Board of India ("SEBI"), nor does SEBI guarantee the accuracy or adequacy of the contents of the Draft Red Herring Prospectus. Specific attention of the investors is invited to "Risk Factors" on page 22 of the DRHP.

Any decision to invest in the Equity Shares described in the DRHP may only be taken after a Red Herring Prospectus has been filed with RoC and must be made solely on the basis of such Red Herring Prospectus as there may be material changes in the Red Herring Prospectus from DRHP. The Equity Shares, when offered through the Red Herring Prospectus, are proposed to be listed on BSE and NSE.

**Disclaimer clause of the RBI:** A license authorising the Bank to carry on small finance bank business has been obtained from the Reserve Bank of India in terms of Section 22 of the Banking Regulation Act, 1949. It must be distinctly understood, however, that in issuing the license, the Reserve Bank of India does not undertake any responsibility for the financial soundness of the Bank or for the correctness of any of the statements made or opinion expressed in this connection.

**NSE Disclaimer:** It is to be distinctly understood that the permission given by NSE should not in any way be deemed or construed that the Offer Document has been cleared or approved by NSE nor does it certify the correctness or completeness of any of the contents of the Offer Document. The investors are advised to refer to the Offer Document for the full text of the "Disclaimer Clause of NSE".

**BSE Disclaimer:** It is to be distinctly understood that the permission given by BSE Limited should not in any way be deemed or construed that the Red Herring Prospectus has been cleared or approved by BSE Limited nor does it certify the correctness or completeness of any of the contents of the Red Herring Prospectus. The investors are advised to refer to the Red Herring Prospectus for the full text of the Disclaimer clause of the BSE Limited.

For details of the share capital and capital structure of the Bank, please see the section titled "Capital Structure" beginning on page 73 of the DRHP. For details of the main objects of the Bank as contained in the Memorandum of Association, please see the section titled "History and Certain Corporate Matters" on page 211 of the DRHP.

**BOOK RUNNING LEAD MANAGERS**

ICICI Securities	AXIS CAPITAL	IIFL SECURITIES	SBICAPS	AMBIT
ICICI Securities Limited ICICI Venture House Appasaheb Marathe Marg, Prabhadevi Mumbai - 400 025, Maharashtra, India Tel: +91 22 6807 7100 E-mail: <a href="mailto:fincare ipo@icicisecurities.com">fincare ipo@icicisecurities.com</a> Investor grievance e-mail: <a href="mailto:customercare@icicisecurities.com">customercare@icicisecurities.com</a> Website: <a href="http://www.icicisecurities.com">www.icicisecurities.com</a> Contact Person: Shekher Asnani / Sumit Singh SEBI Registration No.: INM000011179	Axis Capital Limited 1 <sup>st</sup> Floor, Axis House C-2 Wadia International Centre P. B. Marg, Worli, Mumbai - 400 025 Maharashtra, India Tel: +91 22 4325 2183 E-mail: <a href="mailto:fincare ipo@axiscap.in">fincare ipo@axiscap.in</a> Investor grievance e-mail: <a href="mailto:complaints@axiscap.in">complaints@axiscap.in</a> Website: <a href="http://www.axiscapital.co.in">www.axiscapital.co.in</a> Contact Person: Pavan Naik SEBI Registration No.: INM000012029	IIFL Securities Limited 10 <sup>th</sup> Floor, IIFL Centre Kamala City, Senapati Bapat Marg Lower Parel (West), Mumbai - 400 013 Maharashtra, India Tel: +91 22 4646 4728 E-mail: <a href="mailto:fincare ipo@iiflcap.com">fincare ipo@iiflcap.com</a> Investor grievance e-mail: <a href="mailto:ig_ib@iiflcap.com">ig_ib@iiflcap.com</a> Website: <a href="http://www.iiflcap.com">www.iiflcap.com</a> Contact Person: Harshwardhan Shah / Pawan Jain SEBI Registration No.: INM000010940	SBI Capital Markets Limited 202, Maker Tower E' Cuffe Parade Mumbai - 400 005 Maharashtra, India Tel: +91 22 4006 9807 E-mail: <a href="mailto:fincare ipo@sbicaps.com">fincare ipo@sbicaps.com</a> Investor grievance e-mail: <a href="mailto:investorrelations@sbicaps.com">investorrelations@sbicaps.com</a> Website: <a href="http://www.sbicaps.com">www.sbicaps.com</a> Contact Person: Vaibhav Shah SEBI Registration No.: INM000003531	Ambit Private Limited Ambit House, 449, Senapati Bapat Marg Lower Parel, Mumbai - 400 013 Maharashtra, India Tel: +91 22 6623 3030 E-mail: <a href="mailto:fincare ipo@ambit.co">fincare ipo@ambit.co</a> Investor grievance e-mail: <a href="mailto:customerservice@ambit.co">customerservice@ambit.co</a> Website: <a href="http://www.ambit.co">www.ambit.co</a> Contact Person: Nikhil Bhiwapurkar / Devanshi Shah SEBI Registration No.: INM000010585

**REGISTRAR TO THE OFFER**

**KFINTECH**  
Selenium, Tower B, Plot No. 31 and 32, Gachibowli, Financial District, Nanakramguda, Serilingampally, Hyderabad - 500 032, Telangana, India  
Tel: +91 40 6716 2222, E-mail: [fincare ipo@kfintech.com](mailto:fincare ipo@kfintech.com), Website: [www.kfintech.com](http://www.kfintech.com), Investor grievance e-mail: [einward.ris@kfintech.com](mailto:einward.ris@kfintech.com)  
Contact Person: M Murali Krishna, SEBI Registration Number: INR000002221

All capitalized terms used herein and not specifically defined shall have the same meaning as ascribed to them in the DRHP.

For Fincare Small Finance Bank Limited  
On behalf of the Board of Directors  
Sd/-  
Shefaly Kothari  
Company Secretary and Compliance Officer

Place: Ahmedabad  
Date: May 02, 2023

Fincare Small Finance Bank Limited is proposing, subject to applicable statutory and regulatory requirements, receipt of requisite approvals, market conditions and other considerations, to make an initial public offering of its Equity Shares and has filed the DRHP dated May 01, 2023 with the SEBI on May 02, 2023. The DRHP shall be available on the website of SEBI at [www.sebi.gov.in](http://www.sebi.gov.in), websites of the Stock Exchanges i.e. BSE Limited and National Stock Exchange of India Limited at [www.bseindia.com](http://www.bseindia.com) and [www.nseindia.com](http://www.nseindia.com), respectively, and is available on the websites of the BRLMs, i.e. ICICI Securities Limited, Axis Capital Limited, IIFL Securities Limited, SBI Capital Markets Limited and Ambit Private Limited at [www.icicisecurities.com](http://www.icicisecurities.com), [www.axiscapital.co.in](http://www.axiscapital.co.in), [www.iiflcap.com](http://www.iiflcap.com), [www.sbicaps.com](http://www.sbicaps.com) and [www.ambit.co](http://www.ambit.co), respectively. Investors should note that investment in equity shares involves a high degree of risk and for details relating to such risk, please see the section entitled "Risk Factors" on page 22 of the DRHP. Potential investors should not rely on the DRHP filed with SEBI for making any investment decision.

The Equity Shares offered in the Offer have not been and will not be registered under the U.S. Securities Act of 1933, as amended (the "Securities Act") or any state securities laws of the United States and, unless so registered, may not be offered or sold within the United States, except pursuant to an exemption from, or in a transaction not subject to, the registration requirements of the Securities Act and applicable state securities laws. Accordingly, the Equity Shares are only being offered and sold (i) within the United States only to persons reasonably believed to be "qualified institutional buyers" (as defined in Rule 144A under the Securities Act) in transactions exempt from, or not subject to, registration requirements of the Securities Act, and (ii) outside the United States in "offshore transactions" as defined in and in reliance on Regulation S under the Securities Act and pursuant to the applicable laws of the jurisdictions where those offers and sales are made. There will be no public offering of the Equity Shares in the United States.

**zydus**  
Dedicated To Life

**ZYDUS LIFESCIENCES LIMITED**  
(Formerly known as Cadila Healthcare Limited)  
[CIN L24230GJ1995PLC025878]

Regd. Office: Zydus Corporate Park, Scheme No. 63, Survey No. 536, Near Vashrodree Circle, Khora (Gandhinagar), Sakhej - Gandhinagar Highway, Ahmedabad - 382481. Website: [www.zyduslife.com](http://www.zyduslife.com)  
Email: [dhaivason@zyduslife.com](mailto:dhaivason@zyduslife.com) Telephone : +91-79-48040000

**NOTICE**

Notice is hereby given that the Company has received intimation from the following shareholder that the Share Certificates pertaining to the Equity Shares held by him as per the details given below have been lost / misplaced.

Sr. No.	Name of the shareholder	Distinctive Numbers	Folio Number	No. of Shares	Certificate No.
1.	Girish P Gangwani Prakash P Gangwani	1405181-1407430	023290	2250	1225

If the Company does not receive any objection within 7 days from the date of publication of this notice, the Company will proceed to issue duplicate Share Certificate to the aforesaid shareholder. People are hereby cautioned not to deal with the above Share Certificates anymore and the Company will not be responsible for any loss / damage occurring thereby.

For ZYDUS LIFESCIENCES LIMITED  
Sd/- DHAVAL N. SONI  
COMPANY SECRETARY

Date : May 2, 2023  
Place : Ahmedabad

**FORM A**  
**PUBLIC ANNOUNCEMENT**  
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency) Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF M/S PROCESS CONSTRUCTION AND TECHNICAL SERVICES PRIVATE LIMITED**

**RELEVANT PARTICULARS**

1. Name of corporate debtor	Process Construction and Technical Services Private Limited
2. Date of incorporation of corporate debtor	28.04.2006
3. Authority under which corporate debtor is incorporated / registered	RoC-Mumbai
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U29113MH2006PTC161487
5. Address of the registered office and principal office (if any) of corporate debtor	Office No. 8, 9, 10, 11, 1 <sup>st</sup> Floor, Shree Ramkrishna Niwas CHS Ltd., Plot 46 & 47, Sector-40, Seawoods, Nerul-West, Navi Mumbai, Thane-400706
6. Insolvency commencement date in respect of corporate debtor	01.05.2023 (Order dated 28.04.2023, received on 01.05.2023)
7. Estimated date of closure of insolvency resolution process	28.10.2023
8. Name and registration number of the insolvency professional acting as interim resolution professional	CA. Sunil Kumar Kabra IBB/IFA-001/1P-P01011/2017-18/11662
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: 3 <sup>rd</sup> Floor, Reegus Business Centre, New Citylight Road, Above Mercedes Benz Showroom, Bharthana-Vesu, Surat-395007; Email Id: <a href="mailto:jnuscoc@gmail.com">jnuscoc@gmail.com</a>
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address same as mentioned in Sl. 9; Email Id: <a href="mailto:ip.ctps@gmail.com">ip.ctps@gmail.com</a>
11. Last date for submission of claims	Monday, 15.05.2023
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	(a) Web link: <a href="https://bbi.gov.in/home/downloads">https://bbi.gov.in/home/downloads</a> (b) NA

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of M/s Process Construction and Technical Services Private Limited on 01.05.2023 (Order dated 28.04.2023 received on 01.05.2023). The creditors of M/s Process Construction and Technical Services Private Limited are hereby called upon to submit their claims with proof on or before Monday, 15.05.2023 to the interim resolution professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means. Submission of false or misleading proofs of claim shall attract penalties. Sd/-  
Date: 03.05.2023 CA. Sunil Kumar Kabra  
Place: Surat Interim Resolution Professional

**AKASHDEEP METAL INDUSTRIES LIMITED**  
CIN: L28998DL1983PLC017150

Reg. office: 14, Dayanand Vihar, Backside Ground Floor, Vikas Marg Ext. East Delhi - 110092

Website: [www.akashdeepmetal.in](http://www.akashdeepmetal.in); Email: [info.akashdeep14@gmail.com](mailto:info.akashdeep14@gmail.com)

**NOTICE**

Members are hereby informed that pursuant to Section 108 and 110 of the Companies Act, 2013 (the "Act"), read together with Rule 20 and 22 of the Companies (Management and Administration) Rules, 2014 (the "Postal Ballot Rules") read with the General Circular No. 14/2020 dated April 8, 2020, 17/2020 dated April 13, 2020, 22/2020 dated June 15, 2020, 33/2020 dated September 28, 2020, 39/2020 dated December 31, 2020, 10/2021 dated June 23, 2021, 20/2021 dated December 08, 2021

